

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI (T.N.)**  
**MEMORANDUM OF APPLICATION**

**O.A. No. 92 of 2024 (SZ)**

**Between:**

**Sudhagoni Vishnu**

**..Applicant/Petitioner**

**Vs.**

**1) The Chief Secretary,**

Government of Telangana & 5 others

**...Respondent No.1 to 4, 6 & 7**

**2) M/s. Bherunath Stonex Export,**

Rep. by its Mng. Partner Sri Ram Bhanwara,  
R/o. Pottur, 4-2, Ellanthakunta, Rajanna Siricilla  
District-505 402, Telangana State

**... Respondents/Respondent No.5**

**LIST OF DOCUMENTS FILED BY THE RESPONDENT No.5**

<b>Sl. No.</b>	<b>Date</b>	<b>Description of the document</b>	<b>Exhibit</b>	<b>Page Nos.</b>
1.	18.02.2026	Reply Affidavit	----	1 – 12
2.	11.06.2018	Copy of Letter addressed by Tahsildar vide Letter No. B/1130/2018	<b>Ex-R5/1</b>	13-14
3.	14.02.2019	Copy of Notice issued by Director of Mines Geology, Hyderabad vide notice No. 210991/R-1-3/2019	<b>Ex-R5/2</b>	15-16
4.	25.02.2019	Copy of Scrutinized quarry plan approved by the Deputy Director of Mines & Geology, Warangal vide Letter No.896/QP-1/KNR/19	<b>Ex-R5/3</b>	17-57
5.	01.02.2020	Copy of Environmental Certificate (EC) issued by Ministry of Environment & Forests and Climate Change (MOEF)	<b>Ex-R5/4</b>	58-62
6.	13.03.2020	Copy of Consent for establishment (CFE) issued by the Telangana State	<b>Ex-R5/5</b>	63-64

		Pollution Control Board vide Order No. 1097-RGM/TSPCB/ZO-HYD/CFE & CFO/2020-1061		
7.	19.03.2020	Copy of Consent for Order (CFO) issued by the Telangana State Pollution Control Board vide Order 1097-RGM/TSPCB/ZO-HYD/CFE/2020-1114	<b>Ex-R5/6</b>	65-72
8.	03.12.2022	Copy of Lease Deed and work orders issued/executed by the Asst. Director of Mines & Geology, Karimnagar, Telangana State vide Proc. No. 7712/Q1/2016	<b>Ex-R5/7</b>	73-81
9.	24.08.2023	Copy of lease deed executed vide Proc.No.1/KRM/7051(0511230055) for transferring of the quarry lease on the name of Ms. Sree Sakthi Ganapathi Rocks in favour of Ms. Bherunath Stonex Export	<b>Ex-R5/8</b>	82
10.	13.10.2023	Copy of lease deed executed and the work orders are issued by the Asst. Director of Mines & Geology, Karimnagar in favour of the Respondent No.5 herein vide Proc.No.7712/Q1/2016	<b>Ex-R5/9</b>	83-91
11.	13.03.2024	Copy of the literature available on the part of "Pandavula Gutta" on record in the Press Information Bureau	<b>Ex-R5/10</b>	92-94
12.	30.03.2024	Copy of Report of the Joint Committee Inspection	<b>Ex-R5/11</b>	95-101
13.	15.04.2025	Copy of Report of joint inspection conducted in the presence of RDO,	<b>Ex-R5/12</b>	102-107

		Senior Environmental Officer. Representative of Telangana State Pollution Control Board and District Forest Officer		
14.	05.08.2025	Copy of Detailed report submitted by the Telangana State Pollution Control Board	<b>Ex-R5/13</b>	108-129
15.	09.08.2025	Copy of Report filed by the Mines and Geology Department	<b>Ex-R5/14</b>	130-134
16.	26.07.2025	Copy of Notice issued by the Telangana State Pollution Control Board	<b>Ex-R5/15</b>	135-136
17.	08.08.2025	Copy of Detailed report filed by the Answering Respondent complying with all the violations/queries	<b>Ex-R5/16</b>	137
18.	11.08.2025	Copy of Consent for Order (CFO) issued by the Telangana State Pollution Control Board vide Order No.1097-RGM/TSPCB/ZO- HYD/CFE/2025-960 in favour of the Answering Respondent	<b>Ex-R5/17</b>	138-142
19.	12.02.2026	Copy of Notice intention to have sample analysed	<b>Ex-R5/18</b>	143

**Date:** 18.02.2026  
**Place:** Hyderabad

  
**Counsel for Respondent No.5**

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI  
(T.N.)**

**MEMORANDUM OF APPLICATION**

(U/s.18(l) R/w. Sec-14, 15, 16 & 17 of National Green Tribunal Act  
2010)

**O.A. No.92 of 2024 (SZ)**

Between:

**Sudhagoni Vishnu**

**...Applicant/Petitioner**

**Vs.**

**1) The Chief Secretary,**

Government of Telangana & 5 others

**...Respondent No.1 to 4, 6 & 7**

**2) M/s. Bherunath Stonex Export,**

Rep. by its Mng. Partner Sri Ram Bhanwara,

R/o. Pottur, 4-2, Ellanthakunta, Rajanna Siricilla

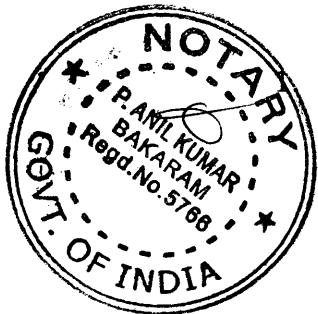
District-505 402, Telangana State

**... Respondents/Respondent No.5**

**REPLY AFFIDAVIT FILED BY THE RESPONDENT No.5**

I, Ram Bhanwara, S/o. Late Bhera Ram, Age 50 years, Occu: Business, R/o. Pottur, 4-2, Ellanthakunta, Rajanna Siricilla District -, Telangana State, India, Telangana State, India, the Managing Partner of M/s. Sri Bherunath Stonex Export, (Respondent No.5 herein), having temporarily come down to Hyderabad, Telangana State, do hereby solemnly affirm and state on oath as follows.

I respectfully submit that I am the Deponent herein and arrayed

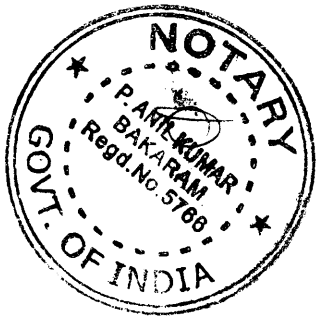


as Respondent No.5 in the present original application as I am impleaded as per the order of this Hon'ble Forum dt.11.08.2025. I know the facts of the case. Hence I depose as under.

2. I respectfully submit that I have gone through the averments and allegations made by the Applicant which are false and denied which are otherwise specifically admitted herein and mere non-denial of averments shall not be treated as admissions.

**Facts of the case:**

3. I respectfully submit that originally M/s. Sree Sakthi Ganapathi Rocks, represented by its Managing Partner K. Niranjana Reddy has filed an application dt.16.08.2018 before the Asst. Director of Mines & Geology, Karimnagar for grant of quarry lease for color granite over an extent of 2-00 Hectares in Sy.No.422 Ullampalli/Bommanapalli village, Chigurumamidi Mandal, Karimnagar district, Telangana State for a period of 20 years.
4. I respectfully submit that upon the application made, the Asst. Director of Mines & Geology, Karimnagar has addressed a letter to the concerned Revenue authorities viz., Tahsildar, Chigurumamidi for issuing of No Objection Certificate (NOC) for the subject quarry lease area. In turn, the Tahsildar, Chigurumamidi has addressed a letter to the Asst. Director of Mines & Geology, Karimnagar vide Letter No. B/1130/2018, dt.11.06.2018 (**Ex. R6/1**) granting No Objection Certificate (NOC) ascertaining the availability of the land for quarrying operations. The details of the subject land as mentioned by the Tahsildar is narrated below for easy reference of this Forum.

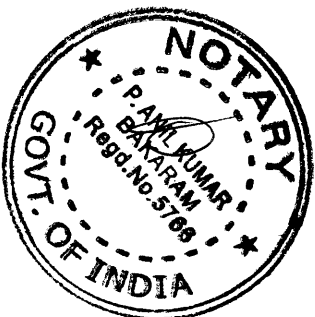


In this matter the Tahsildar, Chigurumamidi personally visited the proposed color granite quarry area along with Mandal Surveyor. The Village Bommanapally situated about 2.00 kms from the proposed quarry. The proposed color granite quarry is Govt. Land and fully covered with hillock and not fit for cultivation. There are no temples, structures, high tension electrical poles etc., in the proposed site an extant of 2.00 Hects. As per GOMs.No.4, Revenue (Assignment-1) Department dt.19.01.2015, the particulars are furnished as under.

1	Proposed Extent of land	2.00 Hects
2	Classification of land	Govt. Land
3	Proximity to Forest, Tanks, lake or irrigation source	No
4	Proximity to habitation	No
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighbouring land.	No

5. I respectfully submit that upon the quarry lease application made by M/s. Sree Sakthi Ganapathi Rocks and No Objection Certificate being issued by the revenue authorities, based on the recommendations of the Asst. Director of Mines & Geology, Karimnagar, the Director of Mines & Geology, Hyderabad in principle, decided to consider for grant of quarry lease for color granite over an extent of 2.00 Hectors in Sy.No.422 of Bommanapalli village, Chigurumamidi Mandal, Karimnagar district for a period of 20 years and accordingly issued notice No.210991/R-1-3/2019, dt.14.02.2019 (Ex.R5/2) requesting to submit the following documents/statutory clearances:

- a. Scrutinized quarry plan.



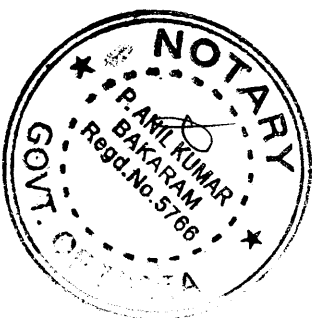
- b. Consent for establishment from the Telangana State Pollution Control Board.
- c. Environmental Certificate (EC) from Ministry of Environment & Forests and Climate Change (MOEF).

6. I respectfully submit that upon the same, the M/s. Sree Sakthi Ganapathi Rocks has submitted the requisite documents/statutory clearances to the Director of Mines & Geology, Hyderabad as detailed below :-

- d. The scrutinized quarry plan approved by the Deputy Director of Mines & Geology, Warangal vide Letter No.896/QP-1/KNR/19, dt.25.02.2019 **(Ex.R5/3)**.
- e. Environmental Certificate (EC) issued by Ministry of Environment & Forests and Climate Change (MOEF) vide Order dt.01.02.2020 **(Ex.R5/4)**.
- f. Consent for establishment (CFE) issued by the Telangana State Pollution Control Board vide Order No.1097-RGM/TSPCB/ZO-HYD/CFE&CFO/2020-1061, dt.13.03.2020 **(Ex.R5/5)**.
- g. Consent for Order (CFO) issued by the Telangana State Pollution Control Board vide Order No.1097-RGM/TSPCB/ZO-HYD/CFE/2020-1114, dt.19.03.2020 which is valid upto 31.01.2025 **(Ex.R5/6)**.

7. I respectfully submit that on fulfilling of the statutory requirements, the Director of Mines & Geology, Hyderabad has granted the quarry lease for color granite over an extent of 2 Hectors in Sy.No.422 of Bommanapalli village, Chigurumamidi

For Bheruath S...

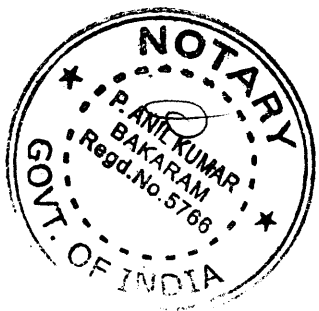


Mandal, Karimnagar district for a period of 20 years vide Proc. No. QL/KRM/LOI 500022, dt.31.05.2022. Upon the same, the Asst. Director of Mines & Geology, Karimnagar, Telangana State, has executed the lease deed and issued the work orders vide Proc. No.7712/Q1/2016, dt.03.12.2022 **(Ex.R5/7)** for a period of 20 years from 03.12.2022 to 02.12.2042.

8. I respectfully submitted that the said quarry lease on the name of M/s. Sree Sakthi Ganapathi Rocks is **transferred** in favour of M/s. Bherunath Stonex Export, Managing Partner shri. Ram Bhanwara, the Respondent No.5 herein by Director of Mines & Geology, Hyderabad vide Proc.No.1/KRM/7051(0511230055), dt.24.08.2023 **(Ex.R5/8)** for the un-expired portion of the lease period up to 02.12.2042. There after the lease deed executed and the work orders are issued by the Asst. Director of Mines & Geology, Karimnagar in favour of the Respondent No.5 herein vide Proc.No.7712/Q1/2016, dt.13.10.2023 **(Ex.R5/9)**.
9. I respectfully submitted that the Respondent No.5 herein, M/s. Bherunath Stonex Export has been carrying out the quarry operations over the subject lease area diligently without any deviations and paying all statutory amounts to the respective departments. There are no deviations or lapses on the part of Respondent No.5 at any point of time.
10. I respectfully submit that upon the impleading of the Respondent No.5, having received the notice dt.09.09.2025 from this Hon'ble Forum, the Vakalath is filed and as per specific directions of this Hon'ble Forum vide Order dt.12.01.2026, the present reply Affidavit is filed to bring the actual facts for the adjudication of the case.



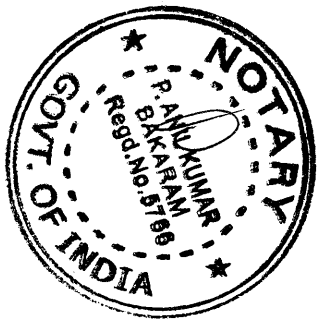
11. It is respectfully submitted that I have gone through the averments in the complaint claimed to have been addressed on 10.08.2023 through E-mail from the mail ID sudagonivishnu@gmail.com to this Hon'ble Forum and I deny all the allegations and averments which are otherwise specifically admitted by me.
12. I respectfully submit that the Complainant has not filed any document to show that the Hillock/ Granite lease area is nomenclatured /named as "Pandavula Gutta". Even as per the No Objection Certificate (NOC) issued by the concerned Revenue authorities while granting the quarry lease in favour of the predecessors of the Respondent No.5 vide Letter dt.11.06.2018 **(Doc.No.1)**, the subject quarry lease area is classified as Government land and no Forest, Tanks, Lake or Irrigation sources, habitation and agricultural activities are being noted, leave aside the area called as "Pandavula Gutta". Hence, the allegation of alleged "Mound" (Gutta in Telugu) is false and without any base. The Mandal Revenue Officer/Tahsildar vide its report dt.11.06.2018 has categorically stated that the mining will not affect the habitation. Of such, there is no mythological significance to the said area alleged to be regarded as "Pandavula Gutta".
13. I respectfully submit that the answering Respondent No.5 herein intends to place about the literature available on the part of "Pandavula Gutta" on record in the Press Information Bureau (Press Release dt.13.03.2024) **(Ex.R5/10)**, Ministry of Information and Broadcasting Website, Government of India, in connection with "75 years Ajadi ka Amruth Mahotsav" and the said information clearly says that the original "Pandavula Gutta" site recognized as the sole Geo-heritage site by the Government of



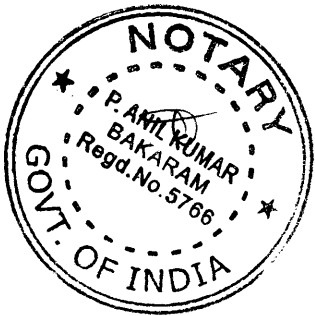
For Bannurath Street, Hyderabad

India which is situated / available in Jayashankar-Bhupalpally District, Telangana State, which is far away from the subject quarry area (about 150 Kms away from the quarry site). Hence, the statement of the Complainant that the subject quarry lease area mentioned as "Pandavula Gutta" is false and not supported by any document.

14. I respectfully submit that regarding the allegation of damage to the Environment and other issues, the answering Respondent herein (Respondent No.5) has obtained all the requisite permissions viz., E.C., CFE & CFO etc., from the respective MOEF, Government of India and Telangana State Pollution Control Board and upon verifying, ascertaining the facts, the Mines & Geology department, Telangana State has granted the quarry lease permission and executed the lease deed in favour of the answering Respondent. By paying all statutory payments, Respondent No.5 is carrying the quarry operations diligently.
15. It is further submitted that this Hon'ble Forum has *suo-moto* ordered for joint inspection and upon the same, a joint inspection is conducted on 30.03.2024 (**Ex.R5/11**) in the presence of Revenue Divisional Officer, representative of the District Collector, Karimnagar District, Senior Environmental Engineer, representative of Telangana State Pollution Control Board (T.S.P.C.B.) and District Forest Officer and the Assistant Director of Mines and Geology, Karimnagar, Respondent No.1 has also submitted report on 15.04.2025 (**Ex.R5/12**) through standing counsel which are placed on record and this Hon'ble Forum was pleased to ordered for further reports vide order dt.06.06.2025 has sought for further clarifications/information and the said order is extracted below for easy reference.



- 1) The report submitted by the Department of Mines & Geology does not mention any violations committed by the quarry owners or any actions taken against them; it merely provides certain recommendations.
  - 2) The Telangana State Pollution Control Board (TGPCB), though part of the Joint Committee, has not filed an independent report as to the action taken by them for the violation of the CFO condition.
  - 3) The Mines and Geology Department also has to specifically state whether the quarry operations have been done beyond the permitted area.
  - 4) Therefore, we direct the TGPCB to cause an inspection once again and file a detailed report about the conditions prevalent, violations (if any) noted, the action taken by them, etc.,
  - 5) Post the matter on 11.08.2025.
16. I respectfully submit that as per the directions of this Hon'ble Forum, the Telangana State Pollution Control Board, Respondent No.2 has submitted a detailed report dt.05.08.2025 (**Ex.R5/13**). The Mines & Geology Department, Respondent No.1 has also filed its report dt.09.08.2025 (**Ex.R5/14**).
17. It is submitted that in pursuance of the reports filed by the Respondent No.1, 3 & 4, the allegations in the complaint as alleged are proved to be false. It is further submitted that the Respondent No.5 herein asked to rectify/comply with the violations/conditions for which, the answering Respondent is issued with notice dt.26.07.2025 (**Ex.R5/15**) from Telangana State Pollution Control Board, Respondent No.2 herein and for which the Respondent No.5 has submitted a detailed reply

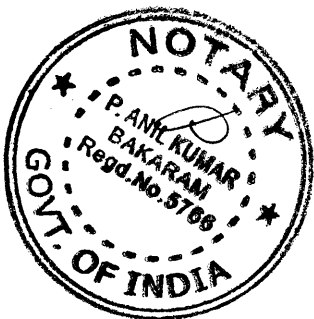


For Respondent's Counsel Report

dt.08.08.2025 (**Ex.R5/16**) stating that the Respondent No.5 has complied with all the violations noticed/queries raised therein.

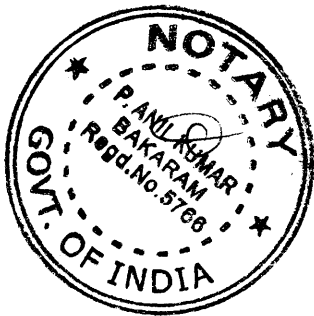
18. It is respectfully submitted that the answering Respondent No.5 has been issued the Consent for Order (CFO) by the Telangana State Pollution Control Board vide Order No.1097-RGM/TSPCB/ZO-HYD/CFE/2025-960, dt.11.08.2025 (**Ex.R5/17**) which is valid upto 31.03.2029 and submitted the same to the Mines and Geology Authorities.
19. It is submitted that upon the same, the Telangana State Pollution Control Board authorities have issued Notice of Intention to have sample analysed dtd. 12.02.2026 (**Ex.R6/18**) to the answering the Respondent No.6 and inspected the subject quarry lease area on 12.02.2026 & 13.02.2026 and confirmed that the answering Respondent No.6 has complied with all the violations noticed/queries raised therein. Hence, there is no violations of any kind by the answering Respondent and the Complaints as alleged by the Complainant are without any base.
20. I respectfully submit that in view of the above stated facts and circumstances, the Respondent No.5 herein has not involved in any activities affecting the agricultural activities, habitation and environmental pollution and in view of the below stated grounds and facts, the complaint as filed may please be dismissed in the interest of justice and circumstances of the case.

- a. That the Respondent No.5 has taken all statutory permissions/clearances as required from the respective authorities to carry out the quarry operations over the subject quarry lease area.



For Bharunath Stoner Products

- b. That the Telangana State Pollution Control Board has issued all requisite permissions to carry out the quarry operations.
- c. That the revenue authorities have given No Objection Certificate by ascertaining the availability of land for carrying out the quarry operations. As alleged in the complaint, the quarry lease area granted in favour of Respondent No.5 is not called as "Pandavula Gutta".
- d. That even according to the reports sought by this Hon'ble Forum from the Mines Authorities and Telangana State Pollution Control Board, the subject land is neither called as "Pandavula Gutta" (the site where the quarry operations are carried out by the Respondent No.5), nor is causing Environmental Pollution.
- e. That the allegation of carrying out the quarry operations beyond the leased area is also not proved as the Mines Authorities have submitted a report dt.09.08.2025 (**Ex.R5/14**) stating that the Respondent No.5 is working within the quarry lease area.
- f. That the answering Respondent No.5 has been issued with the latest Consent for Order (CFO) by the Telangana State Pollution Control Board vide Order No.1097-RGM/TSPCB/ZO-HYD/CFE/2025-960, dt.11.08.2025 which is valid upto 31.03.2029 (**Ex.R5/17**).



21. I respectfully submit that the answering Respondent takes the liberty to file additional pleadings and documents as required

from time to time with the leave of this Hon'ble Forum in the interest of justice.

It is respectfully submitted that in view of the above stated facts and circumstances of the case, the application/complaint filed by the applicant/complainant is without any substance and hence this Hon'ble Forum is humbly prayed to dismiss this application/complaint with exemplary costs in the interest of justice and circumstances of the case and pass such other order or orders may deem fit and proper in the circumstances of the case.

Sworn and signed before me  
On this the 18<sup>th</sup> day of Feb., 2026  
At : Hyderabad

For Hon'ble Court, Hyderabad

2/18/2026  
Handwritten

**DEPONENT**

**Notary/Hyderabad**



ATTESTED

*P. Anil Kumar*  
**P. ANIL KUMAR**  
B.Sc, B.L.  
ADVOCATE & NOTARY  
Regd. No: 5766  
Appointed by Govt. of India  
1-7-18I, BAKARAM, MUSHEERABAD  
HYDERABAD, TELANGANA

**18 FEB 2026**

**VERIFICATION**

I, Ram Bhanwara, S/o. Late Bhera Ram, Age 50 years, Occu: Business, R/o. Pottur, 4-2, Ellanthakunta, Rajanna Siricilla District, Telangana State, India, Telangana State, India, the Managing Partner of M/s. Sri Bherunath Stonex Export, (Respondent No.5 herein), having temporarily come down to Hyderabad, do hereby verify the above stated contents are all true and correct to the best of my knowledge and belief and hence verified on this the 18<sup>th</sup> day of Feb., 2026 at Hyderabad.

**Place:** Hyderabad

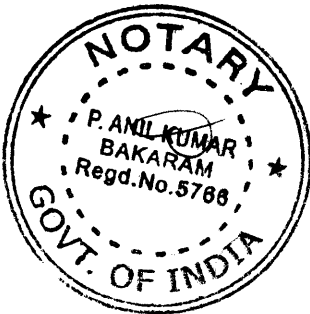
**Date:** 18.02.2026

For Bherunath Stonex Export  
 242217  
 Partnership  
**Deponent**

**Notary/Hyderabad**

*(Signature)*

**Counsel for Respondent No.5**



**ATTESTED**

*(Signature)*  
**P. ANIL KUMAR**  
 B.Sc., B.L.  
 ADVOCATE & NOTARY  
 Regd. No: 5766  
 Appointed by Govt. of India  
 1-7-181, BAKARAM, MUSHEERABAD  
 HYDERABAD, TELANGANA

**18 FEB 2026**

GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT

From:  
G. Sudhakar  
Tahsildar, Chigurumamidi

To  
The Assistant Director of Mines & Geology  
Karimnagar.

**Lr, No.B/1130/2018, Dt:11.06.2018**

Sir,

Sub: Mines and Quarries – Chigurumamidi (M)- Bommanapalli (V) – Issue of NOC to an extent of (2.00) Hectors out of Sy No. 422 Govt. lands situated at Bommanapalli (v) for grant of quarry lease for colour granite to M/s Sree Sakthi Ganapathi Rocks NOC called for – Submitted-Reg.

Ref: Your Letter No.7712/01/2016 DT: 19-08-2016

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I invite your attention to the reference cited and state that in the reference cited, it was requested to furnish No Objection Certificate along with specific recommendations and objections if any to grant the quarry lease in the subject area of (2.00) Hects of Govt. Land in Sy No .422 Govt. land of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District in favour of M/ M/s Sree Sakthi Ganapathi Rocks.

In this matter I personally visited the proposed colour granite quarry along with Mandal Surveyor .The Village Bommanapalli Situated about 2 kms from the proposed quarry .The proposed colour granite quarry is Govt Land and fully covered with hillock and not fit for cultivation .There are no temples ,structures ,high tension electrical poles etc., in the proposed site an extent of (2.00) Hects.

As per G.O Ms .No.4 Revenue (Assn.I) Department, dt.19.01.2015 the particulars are furnished as under:

1	Proposed Extent of Land	(2.00).Hect
2	Classification of Land	Govt. land
3	Proximity to Forest, tank, lake or Irrigation Source	No
4	Proximity to habitation	2 Km
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighboring lands.	NO

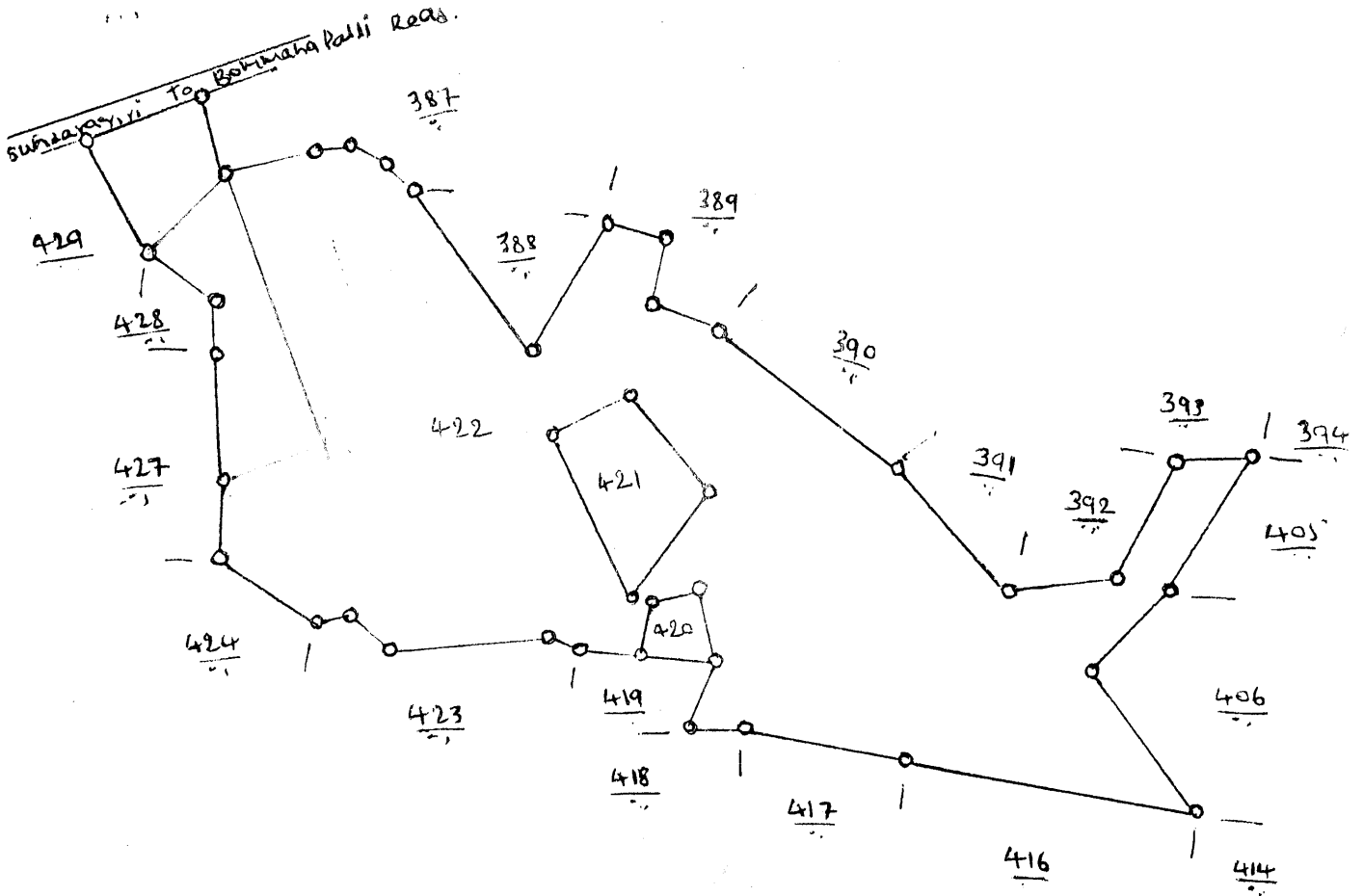
In view of the above, there is No Objection to grant quarry lease to M/s. M/s Sree Sakthi Ganapathi Rocks for colour granite in Sy.No 422 of Bommanapalli Village, Chigurumamidi Mandal, and Karimnagar District over an extent of 2 .00 .Hects. The location sketch duly attested is sent herewith for further necessary action.

Yours faithfully,

Tahsildar  
Chigurumamidi Mandal

Copy Submitted to the District Collector, Karimnagar for favour of kind information  
Copy Submitted to the Revenue Divisional Officer, Karimnagar for favour of Kind information.

MAP SHOWING THE APPLIED QUARRY LEASE AREA FOR COLOUR GRANITE IN SY.NO. 422 (GOVT LAND), EXTENT 2.00 HECTORS SITUATED AT BOMMANAPELLI (V), CHIGURUMAMIDI (M), KARIMNAGAR (D)



INDEX :-



APPLIED AREA

SY NO

422

EXTENT.

HECTORS 2.00

N



Prepared by

K. Reddy  
 Licensed Surveyor  
 Chigurumamidi

Tahsilidar  
 Chigurumamidi Mandal.

Scale : 8" = one Mile.

**GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD**

Notice No. 210991/R1-3/2019

Date:14.02.2019

Sub:- Mines and Quarries – Application for Quarry lease for Colour Granite over an extent of 2.00 Ha (GL) in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District – Application filed by M/s Sree Sakthi Ganapathi Rocks Rep. by its Mg. Partner: Sri K Niranjan Reddy – Scrutinized Quarry Plan – Called for - Regarding.

- Ref:-
1. Quarry Lease application dt.16.08.2016 filed M/s Sree Sakthi Ganapathi Rocks Rep. by its Mg. Partner: Sri K Niranjan Reddy.
  2. Assistant Director of Mines & Geology, Karimnagar, Lr.No. 7712/Q1/2016, dt.03.01.2019.

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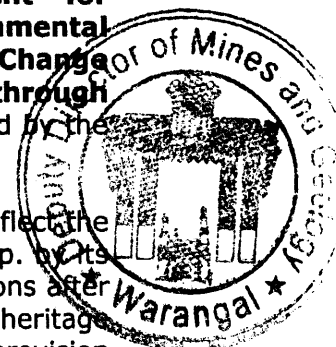
In the reference 1<sup>st</sup> cited M/s Sree Sakthi Ganapathi Rocks Rep. by its Mg. Partner: Sri K Niranjan Reddy filed an application for Quarry Lease for Colour Granite over an extent of 2.00 Ha (GL) in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District. The said quarry lease application was received by the Assistant Director of Mines and Geology, Karimnagar on 16.08.2016.

Through the reference 2<sup>nd</sup> cited, the Assistant Director of Mines and Geology, Karimnagar submitted proposals on the application for Quarry Lease for Colour Granite over an extent of 2.00 Ha (GL) in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District filed by M/s Sree Sakthi Ganapathi Rocks Rep. by its Mg. Partner: Sri K Niranjan Reddy subject to Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999.

After examination of the proposals in principle it is decided to consider the application for quarry lease for Colour Granite over an extent of 2.00 Ha (GL) in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District filed by M/s Sree Sakthi Ganapathi Rocks Rep. by its Mg. Partner: Sri K Niranjan Reddy for a period of (20) years subject to submission of Self-attested Scrutinized Quarry Plan approved by the Dy. Director of Mines & Geology, Warangal within a period of (6) months from the date of issue of this notice as per amended Rule 12(3) of Telangana State Minor Mineral Concession Rules, 1966 and **Consent for Establishment from T.S Pollution Control Board & Environmental Clearance from Ministry of Environment, Forests and Climate Change as per Environmental Impact Assessment Notification through S.O.1533, dated: 14.09.2006** and revised notification to be issued by the MoEF & CC.

Further, the Self-attested Scrutinized Quarry Plan shall also reflect the measures to be adopted by M/s Sree Sakthi Ganapathi Rocks Rep. by its Mg. Partner: Sri K Niranjan Reddy while conducting quarry operations after grant of Quarry Lease in case of existence of any important heritage structures, railwayline, roads, water bodies such as river, lake and provision for dumping of quarry waste, stockyard etc., falling within the stipulated distances as per various Regulations prescribed under Metalliferrous & Mines Regulations, 1961 by obtaining permission from the Directorate General of Mines Safety, GoI for extraction of locked-up mineral deposit.

In view of the above, M/s Sree Sakthi Ganapathi Rocks Rep. by its Mg. Partner: Sri K Niranjan Reddy is hereby requested to submit Self-attested Scrutinized Quarry Plan as per amended Rule 12(3) of Telangana State



Minor Mineral Concession Rules, 1966 for the proposed precise area for Quarry Lease within period of (6) months from the date of issue of this notice alongwith **Consent for Establishment from T.S Pollution Control Board & Environmental Clearance from Ministry of Environment & Forests & Climate Change as per Environmental Impact Assessment Notification through S.O.1533, dated: 14.09.2006** and revised notification to be issued by the MoEF & CC, and alongwith **MDCC** so as to consider the application for quarry lease for Colour Granite alongwith all the safety aspects to be reflected in the Scrutinized Quarry Plan. If the applicant fails to submit the Self-attested Scrutinized of Quarry Plan and other statutory clearances within the stipulated period it will be presumed that the applicant is not interested in obtaining the quarry lease over the subject area and further course of action will be initiated as per the rules. A copy of the Surveyed sketch showing the precise area of **2.00 Ha (GL)** in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District is enclosed herewith. The Asst. Director of Mines and Geology, Karimnagar shall ensure that the proposed area is conducted DGPS survey by the empanelled agency at the cost to be borne by the applicant and furnish the same on priority.

Encl: (Sketch)

Sd/- B.R.V.SUSHEEL KUMAR  
DIRECTOR OF MINES AND GEOLOGY

//f.c.f.b.o//

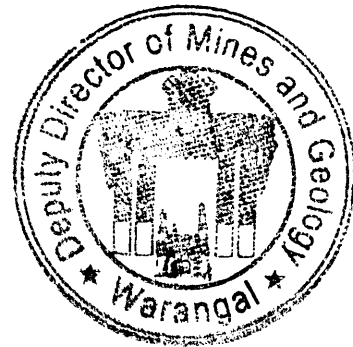
  
Superintendent

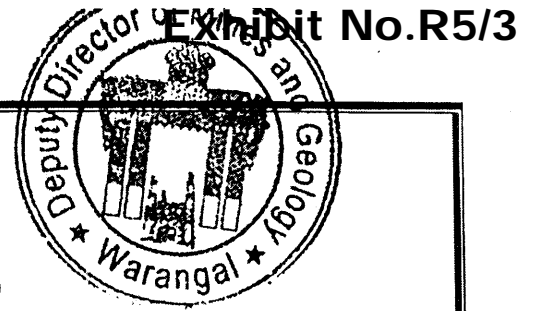
To,  
M/s Sree Sakthi Ganapathi Rocks,  
Mg. Partner: Sri K Niranjan Reddy  
H.No.1-5-142/3, Old Alwal,  
Secunderabad - 500 010.

----- By RPAD.

Copy to the Deputy Director of Mines and Geology, Warangal, for information.

Copy to the Asst. Director of Mines and Geology, Karimnagar, for information.





**QUARRY PLAN**  
(Under Rule 7-B of TS, MMC Rules 1966)  
and  
**INCLUDING PROGRESSIVE QUARRY CLOSURE PLAN**  
(UNDER RULE 7-B (viii) of TS & 23(B) OF MCDR, 1988)  
(Plan Period for: 2019-2024)

for  
Colour Granite over an extent of 2.00 Hectares (Ac. 4.942) located in  
Sy. No. 422 (G.L.) of Bommanapally Village, Chigurumandi Mandal,  
Karimnagar District, Telangana State

APPLICANT: M/S. SREE SAKTHI GANAPATHI ROCKS  
MANAGING PARTNER: K. NIRANJAN REDDY



Prepared by  
**G. RAMESH**  
DMG : RQP/HYD/25/2016  
Recognition Valid upto 22-04-2026

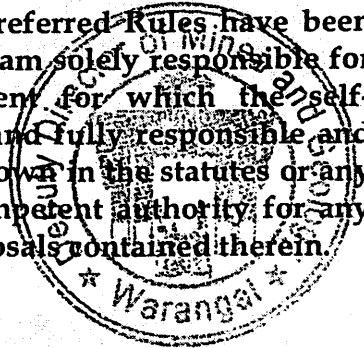
Form -W(A)  
See Rule - 7B

**SELF CERTIFICATE BY THE APPLICANT**

I K. Niranjan Reddy Managing Partner of M/s SREE SAKTHI GANAPATHI ROCKS and being lessee of M/s SREE SAKTHI GANAPATHI ROCKS, over an area of 2.00 Hects., located at Bommanapally village in Sy. No: 422 (G.L.) of Bommanapally Village, Chigurumamdi Mandal, Karimnagar District, of Chigurumamdi Police station in the state of Telangana.

I do solemnly certify that the information furnished in the quarry plan is correct and based on the facts to the best of my knowledge and nothing has been concealed/suppressed/circumvented/misrepresented during preparation of document, which may directly or indirectly affect the implementation of the document for execution of the work in the field.

I do hereby certify that the rules and regulations viz., the Telangana State Minor Mineral Concession Rules, 1966 along with Mines Act, 1952 rules made thereunder, Granite Conservation and Development Rules, 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1999 have been taken into consideration and nothing in the contravention to above referred Rules have been furnished in the quarry plan. I am also fully aware that I am solely responsible for implementation of proposals furnished in the document for which the self-certification is being signed by me in the document. I stand fully responsible and liable to face the consequences, legal or otherwise as laid down in the statutes or any penalty or fine as may be imposed or ordered by the competent authority for any kind of breach or failure in the implementation of the proposals contained therein.



Date:

M/s SREE SAKTHI GANAPATHI ROCKS

Place: SECUNDERABAD

*K. N. NIRANJAN REDDY*  
(K. Niranjan Reddy)  
Managing Partner

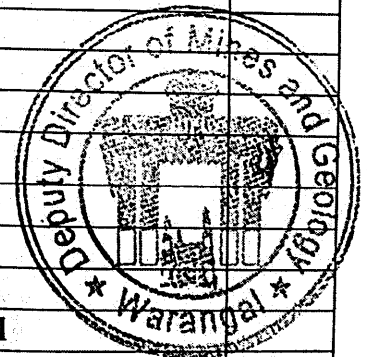
**QUARRY PLAN**  
(Under Rule 7-B of TS, MMC Rules 1966)  
and  
**INCLUDING PROGRESSIVE QUARRY CLOSURE PLAN**  
(UNDER RULE 7-B (viii) of TS & 23(B) OF MCDR, 1988)  
(Plan Period for: 2019-2024)  
for  
Colour Granite over an extent of 2.00 Hectares located in  
Sy. No. 422 (G.L.) of Bommanapally Village, Chigurumamdi Mandal,  
Karimnagar District, Telangana State

**APPLICANT: M/S. SREE SAKTHI GANAPATHI ROCKS**  
Managing Partner: K. Niranjan Reddy

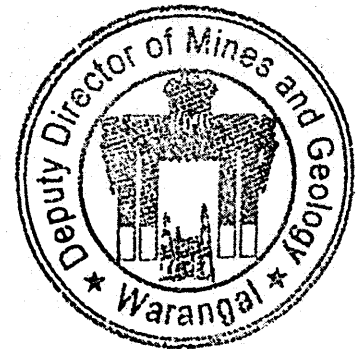
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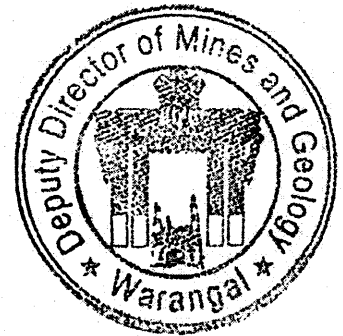


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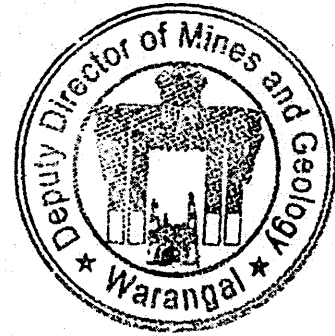


## Plates

Plate-1	Key Plan : Location Map (Topo-sheet:No: 56-N/4) of the M/s SREE SAKTHI GANAPATHI ROCKS: Managing Partner: K. Niranjan Reddy.(Scale: 1:50000)
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Annexure-1	Copy of Validity Certificate of RQP
Annexure-2	Copy of The Director, Mines and Geology, Hyderabad, Notice. No: 210991/R1-3/2019 on dated: 14-02-2019



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**

**QUARRY PLAN**

(Under Rule 7-B of TS, MMC Rules 1966)

and

**INCLUDING PROGRESSIVE QUARRY CLOSURE PLAN**

(UNDER RULE 7-B (viii) of TS & 23(B) OF MCDR, 1988)

(Plan Period for: 2019-2024)

for

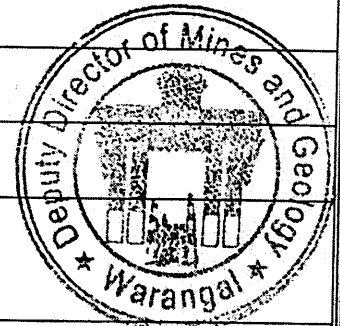
Colour Granite over an extent of 2.00 Hectares (Ac. 4.942) located in  
Sy. No. 422 (G.L.) of Bommanapally Village, Chigurumamdi Mandal,  
Karimnagar District, Telangana State

**APPLICANT: M/S. SREE SAKTHI GANAPATHI ROCKS**

**Managing Partner: K. Niranjan Reddy**

**1.0 General**

i)	Name of Applicant/lessee:	M/s. Sree Sakthi Ganapathi Rocks
ii)	Address:	H.No: 1-5-142/3, Old Alwal, Secunderabad.
	District	Secunderabad
	State	Telangana
	Pin code	500010
	Mobile No:	6300258345
iii)	Status of applicant/lessee: Private individual/co-operative association/Private company/ Public Limited company/Public Sector under staking/joint Sector Undertaking/Other (Please Specify)	Private Individual  This Quarryn Plan / Feasibility Report is Scrutinized subject to the Conditions / Stipulations indicated in the Quarry Plan / Feasibility Report Scrutinized Lr. No. 896/2019/MR/19 Dt. 22/04/2026
iv)	Mineral(s) which is/are included in the prospecting license (for fresh grant)	Not applicable
v)	Mineral(s) which is/are included in the letter of intent/lease deed	Colour Granite
vi)	Mineral (s) which is the applicant/lessee intends to Quarry	Colour Granite
vii)	Name of a person employed under clause (c) of Sub-Rule(1) of Rule 42 of MCDR, 1988 preparing Quarrying Plan	G. Ramesh
	Residential Address:	H.No: 18-3-508/D/105, Shivaganga Nagar, Chatrinaka, Hyderabad - 500053.
	Office Address	H.No. 3-12-92/494 & 496, flat: 101, Sun Rise Enclave, Rock Town Colony, GSI Post, New Nagole, Hyderabad -500068



G. Ramesh : RQP/DMG/Hyd/25/2016 Recog. Valid.Dt:22-04-2026

Page 1

**SCRUTINIZED**

*[Signature]*  
Dy. Director of Mines & Geology  
Warangal Region: Warangal.

**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**

Mobile No:	9959965264
Email.ID	rameshgitti@rediffmail.com
Designation	Recognised Qualified Person (RQP)
Date of appointment (Survey and Inspection of site)	22-04-2016/Surveyed and inspected of site by RQP on dated: 10-02-2019
Date of Recog. valid RQP	22-04-2026

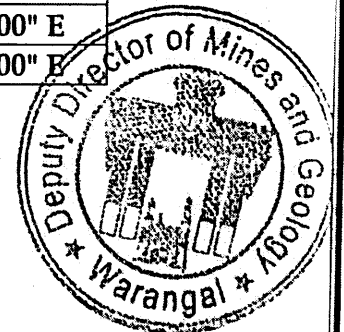
**2. LOCATION AND ACCESSIBILITY:****a) Lease Details (Existing Quarry):**

i)	Name of Quarry	M/s. Sree Sakthi Ganapathi Rocks
ii)	Lat/Long of any boundary point	The proposed quarry Lease area a Boundary Pillar No.1 Lat. 18° 11' 59.5000" N: Long. 79° 13' 13.5000" E.
iii)	Date of Grant of lease	Director, Mines and Geology, Hyderabad, Notice. No: 210991/R1-3/2019 on dated: 14-02-2019
iv)	Period /Expiry Date	For 20 years /yet to grant
v)	Name of lessee	M/S. SREE SAKTHI GANAPATHI ROCKS Managing Partner: K. Niranjan Reddy
vi)	Postal Address	H.No: 1-5-142/3, Old Alwal, Secunderabad.
	Telephone No./ Mobile No.	6300258345

b). Details of applied/Lease area with precise area demarcation lease sketch duly certified by the State government along with complete demarcation report giving Geo-ordinates of all boundary pillars.

Geo-coordinates are recorded using GPS (Trimble) (it represents frequency time and position tracking with accurate precision with + or - 1 to 2 m resolution). Datum used for recording is WGS84 i.e., The World Geodetic System of 1984 m. The Latitudes and Longitudes are shown in tabular form of all boundary pillars of the Quarry lease area. Survey of India Topo-sheet No: 56 N/4 of Scale 1:50,000.

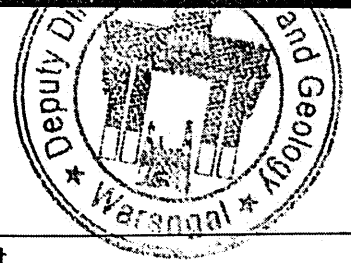
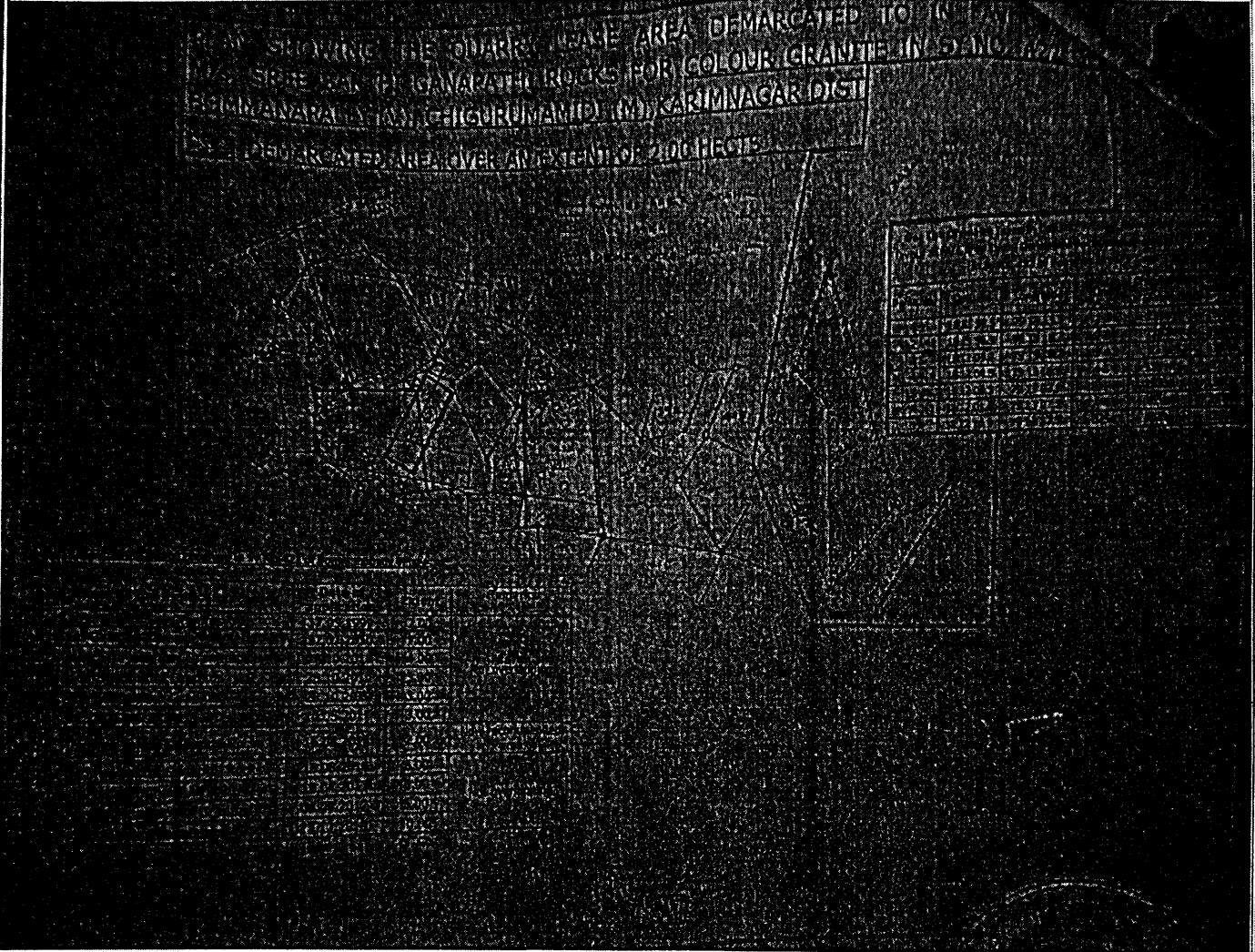
B.P. No:	Lat: Northing	Long: Easting
1	18° 11' 59.5000" N	79° 13' 13.5000" E
2	18° 11' 56.1000" N	79° 13' 10.7000" E
3	18° 12' 03.2000" N	79° 13' 10.2000" E
4	18° 12' 04.5000" N	79° 13' 08.6000" E
5	18° 12' 08.5000" N	79° 13' 09.9000" E



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**  
**AUTHENTICATED DEMARCATION LEASE SKETCH BY AD, M & G, KARMINAGAR**

Quarry Lease for Colour Granite demarcated area in over an extent of 2.00 Hectares located in Sy. No.422 (G.L.) of Bommanapally Village, Chigurumamdi Mandal, Karimnagar District, Telangana State

Applicant M/s. Sree Sakthi Ganapathi Rocks , Managing Partner: K. Niranjan Reddy approved by Assistant Director, Mines and Geology, Karimnagar, Telangana State



Forest		Non-Forest				
Division, Range	Area (Ha)	Waste Land	Grazing Land	Agriculture Land	Other (Specify)	Area (Ha)
Nil	Nil	Nil	Nil	Nil	Govt.Land	2.00

**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**

i.	Total lease area/ applied area	: 2.00 Hectares																		
ii.	District & State	: Karimnagar, Telangana																		
iii.	Taluka/Mandal	: Chigurumamdi																		
iv.	Village	: Bommanapally																		
v.	Whether the area fall under Coastal Regulation Zone (CRZ)?,if yes, details thereof.	: Not applicable																		
vi.	Existence of public road/railway line, if any nearby and approximate;	:The Bommanapally village is located at about 1.50 km NorthEast and 8.50 km SouthWest Husnabad of Quarry lease area and 30 km South of Karimnagar on road Karimnagar-Husnabad. The applied quarry lease area is located at 1.50 km SW of the Bommanapally village. The tar road established from Q.L. and well-connected road network to State road 4.5 km East of Q.L. to Karimnagar-Husnabad road. The Kharimnagar Railway station is located 30 km North of Q.L.																		
vii.	Topo-sheet No: with Latitude & Longitude of all corner boundary point/pillar	It is a part of the area covered in the Survey of India Topo-sheet No: 56 N/4. Latitude & Longitude of all boundary pillars are given below: (PLATE-III- Surface Map)																		
		<table border="1"> <thead> <tr> <th>B.P. No:</th> <th>Lat: Northing</th> <th>Long: Easting</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>18° 11' 59.5000" N</td> <td>79° 13' 13.5000" E</td> </tr> <tr> <td>2</td> <td>18° 11' 56.1000" N</td> <td>79° 13' 10.7000" E</td> </tr> <tr> <td>3</td> <td>18° 12' 03.2000" N</td> <td>79° 13' 10.2000" E</td> </tr> <tr> <td>4</td> <td>18° 12' 04.5000" N</td> <td>79° 13' 08.6000" E</td> </tr> <tr> <td>5</td> <td>18° 12' 08.5000" N</td> <td>79° 13' 09.9000" E</td> </tr> </tbody> </table>	B.P. No:	Lat: Northing	Long: Easting	1	18° 11' 59.5000" N	79° 13' 13.5000" E	2	18° 11' 56.1000" N	79° 13' 10.7000" E	3	18° 12' 03.2000" N	79° 13' 10.2000" E	4	18° 12' 04.5000" N	79° 13' 08.6000" E	5	18° 12' 08.5000" N	79° 13' 09.9000" E
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4	18° 12' 04.5000" N	79° 13' 08.6000" E																		
5	18° 12' 08.5000" N	79° 13' 09.9000" E																		
viii.	Attach a general location map showing area and access routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available, the area may be shown on an administrative map.	A key plan of the same is submitted as Plate No.1. The State authenticated GPS surveyed Q. L. boundary lease map is submitted as plate. No:1.																		



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN****3.0. Technical Details:****Introduction:**

Sri K. Niranjan Reddy, Managing Partner of M/s Sree Sakthi Ganapathi Rocks applied a quarry lease for colour granite over an extend of 2.00 hectares bearing Survey numbers: 422 (G.L) of Bommanapally Village, Chigurumamdi Mandal, Karimnagar District, Telangana State on dated: 16-08-2016 along with requisite documents.

The AD, M&G, Karimnagar in Vide Lr. No: 7712/Q1/2016, dated: 03-01-2019 wherein proposal was recommended for a grant of quarry lease to over extent of 2.00 hectares in Sy.No: 422 (G.L.) of Bommanapally Village, Chigurumamdi Mandal, Karimnagar District, Telangana State in favour of Sri K. Niranjan Reddy, Managing Partner of M/s Sree Sakthi Ganapathi Rocks .

The Director, M&G, Hyderabad in Notice No: 210991/R1-3/2019 on dated: 14/02/2019 wherein in principle, it is decided to consider grant of quarry lease to in favour K. Niranjan Reddy, Managing Partner of M/s Sree Sakthi Ganapathi Rocks and on submission of scrutinized Quarry Plan approved from competent authority for the precise area an over extent of 2.00 Hects for period of 20 years., including the safety aspects to be reflected. So, has to get consent from T.S PCB & EC, MoEF&C within (6) months from date of issue of notice.

Accordingly, present Quarry Plan is prepared for 5 years by the RQP G. Ramesh and submitted to the Deputy Director, Mines and Geology, Warangal for Scrutiny under Rule 7-B of RULES-Mines & Quarries-Telangana State Minor Mineral Concession Rules 1966-Notification-Issued-Industries and Commerce (Mines-I) Department, G.O.Ms. No: 48, dated 26-07-2017.

Based on the above facts, the Quarry Plan is prepared which covers a systematic and scientific assessment of colour granite deposit and includes details of conversation of the deposit and protection of environment in and around the prospect of the quarry as resultant life of Quarry is estimated on geological formation.



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN****Details of Area (Topo-sheet No: & Geo-Coordinates)**

The proposed Geo-coordinates are center of location is Lat. 18° 12' 4.1198" N Long. 79° 13' 10.8201" E of quarry Lease area falls under Survey of India Topo-sheet No: 56 N/4 of Scale 1:50,000.

**Table-I - Details of the Quarry Lease**

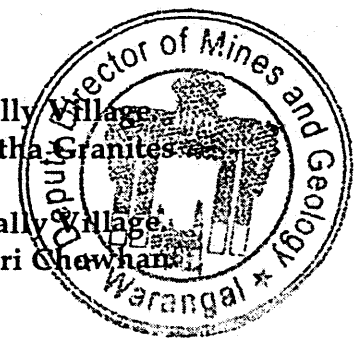
District	Mandal	Survey No: & Village	Lease Area in Hects	Type of Land				ADM & G Surveyed Map	Remarks
				GL	PL	F L	T L		
Karimnagar	Chigurumamdi	422; Bommanapally	2.00 Hects	4.942 Acr	-	-	-	Enclosed	None

**Infrastructure and Communication:**

Road Net work	The Bommanapally village is located at about 1.50 km NorthEast and 8.50 km SouthWest Husnabad of Quarry lease area and 30 km South of Karimnagar on road Karimnagar- Husnabad. The applied quarry lease area is located at 1.50 km SW of the Bommanapally village. The tar road established from Q.L. and well-connected road network to State road 4.5 km East of Q.L. to Karimnagar-Husnabad road.
Nearest Rail Head & Yard	Karimnagar Railway Station is 30 km North of Q.L area. Connected to South Central Railway from Karimnagar-Warangal-Delhi.
Port Facility	Machilipatnam port is about 380 km from Q.L. and 395 km Karimnagar
Medical Facility	Govt. of Telangana hospital at Husnabad and first aid available in office site
Availability of Electricity	Electricity is available within the quarry lease area.
Communication Net Work	Telephone facility is available within quarry lease area.
Availability of Portable Water	Portable water is provided in office site at in between B.P. No: 4
Ground Water levels	07-15.23 m bgl Monitored Post monsoon ground water level in nearby Bore-Well of Agriculture land

**Boundaries**

- North : The Land of survey Number 422 part of Bommanapally Village.  
 East : The Land of Village boundary 422 part & M/s Sushmitha Granites of Bommanapally Village.  
 West : The Land of Survey Number 427 & 428 of Bommanapally Village.  
 South : The Land of Survey Number 422 part and Smt Madhuri Chawhan of Bommanapally Village.



iii). Geology and Explorationa. Physiography

The quarry lease area is on a top level surface elevated terrain at an altitude of about 358 m above mean sea level (msl). The north and southern boundary follows the path at contour elevation is 331 to 337m and 373 to 340 msl.

The area is Pedimount-pediment complex and a diagonal minor lineaments which is lineament at N-S and W-E directions. The area is generally N-S high ground almost the area slopes towards North-West to East. The major drainage course is flowing towards South to North and West to east towards Godavari river and minor drainage patterns around the area are south to north direction. The drainage is dentritic to sub-dentritic and drainage courses is first order, having well defined courses traversing continuously with scattered cultivated agricultural fields.

b. Topographical Survey (surface and Geological)

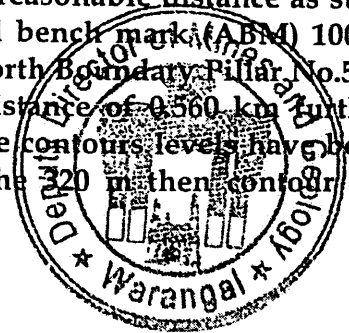
Geo-coordinates are recorded using GPS (Trimble make) (it represents frequency time and position tracking with accurate precision with + or - 1 to 2m resolution) is considered as baseline is overlay on topo-sheet contours, the levels were taken using total station of LEICA with 5 cm accuracy covering the total quarry lease area.

The geological traverse is made on outcrop from X-Y section using Burton and prismatic compass were used to record Strike, Dip and back bearing. The vertical and horizontal joints and faults are transferred from the outcrop to the map.

POSITION FORMAT	hDD-MM-SS.SSS
MAP DATUM	WGS-84
UNITS	METRIC
NORTH REFERENCE	MAGNETIC
VARIANCE	001°W
ANGLE	DEGREE

c. Reduced Levels: (RLs):

At proposed quarry site no bench mark is found within reasonable distance as such established by Survey of India (SoI), hence an assumed bench mark (ABM) 100 is used for purpose. ABM is established on the quarry at North Boundary Pillar No.5 in a firm rock. Later, this bench has been connected at distance of 0.560 km further North passing through contour of 320m SoI. Then all the contours levels have been reduced to establish bench as per WGS-84 datum to the 320 m then contour are redrawn 331m.





**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**  
**GENERAL STRATIGRAPHICAL SUCCESSION 50 KM RADIUS OF STUDY AREA,**  
**KARIMNAGAR DISTRICT, TELANGANA STATE**

AGE		ROCK TYPE
ARCHAEAN	Younger Intrusive rocks	Basic dyke (Dolerite, Pyroxenite)
		Quartz veins, reefs, pegmatite veins
	Peninsular Complex Gneissic	Granodiorite-adamellite
		Predominantly Granite's and alkali feldspar granite; Igneous intrusive porphyritic Granitod with K-feldspar as phenocryst

**Structural Features:**

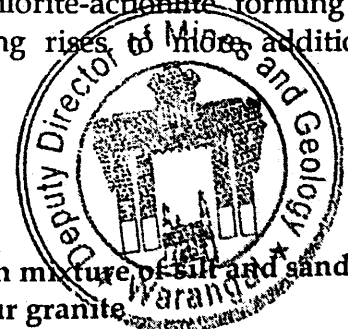
There are no major structural elements associated in the formation. Linear features are recognizable for short distances with development of typical straight drainage courses following the week planes such as, to northwest and southeast. Two sets of joints along surface resulting in to the formation is typical joint pattern as found to the northwest side of the area.

**d. Geology of the Area:**

The soil covers is mostly reddish brown with mixture of silt and sand occasionally clay bottom of the soil covers highly weathered murram (harder pale coarse grained) which is periphery and extends North to South Q.L. area. A portion of the area is covered by weathered granitic-gneiss out crop. The rocks are of Gneissic porphyritic Granites and Migamite Gneiss, which comprises of Quartz-Feldspar-Migmatite gneiss, with minor amounts of alkalifelspar, hornblende, granodiorite chlorite and epidote. Plagioclase is saussuaritised giving rise to segregations of epidotic-chlorite-actionite forming a typical granitic rock. Folded alternating K-felspar giving rises to Mica, addition advantage on polishing.

**The litho unit of the area is as follows:**

Soil cover	: Hard reddish brown with mixture of silt and sand
Gneissic Porphyry granite	: Ripples with multi-colour granite
Light brown Granites gneiss	: Alkali Feldspar rich migmatite sheet rock
Accessory Minerals	: Hornblende, Granodiorite chlorite and epidote



M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLANMicroscopy:

Detailed microscopic examination of thin section of a representative sample of proposed quarry lease area and the constituent minerals reveals that the minerals do not show any alteration characters detrimental to polishing quality.

Under microscope the average minerals constitutes or composition is as given below:

Orthoclase feldspar	55%
Quartz	17%
Biotite	13%
K-felspar	8%
Hornblende	7%

e. Details of prospecting/Quarrying already carried-out:

Presently no quarrying is in operation of granite blocks. The proposed quarry lease area is fresh and explored. Now, it is proposed to start operations from East proceeding to West and extends laterally North-South covering total quarry lease area by establishing benches for operations and extraction of granite blocks. The benches will be maintained with a height ranging from 6 to 10 meters. Granite is exposed throughout the quarry lease area in form of Pediplain terrain from ground surface to 10 m elevation.

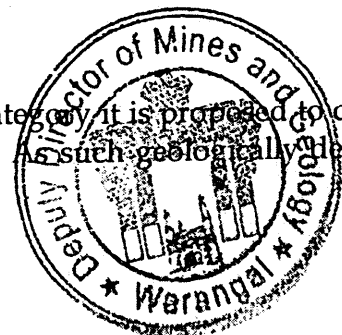
Granite and weathered granite along with top 14 lease undergoing Quarrying operations nearly 20m down to the depth and the same has been considered under proved category. The lithology of a *bore-well drilled 90 m depth within premises of agricultural land in NE of 0.60 km distance of quarry lease area. The agricultural bore-well lithology reveals that depth persistent of massive granite upto 70m depth.* Based on drilling depth data further to a depth of another 20 meters considered for probable reserves.

Table-II - Status of exploration

Year	Type & No. of Boreholes	No. of Pits and their dimensions	No. of Trenches and their dimensions	Lithology	Remarks
-	Nil	-	--	Colour granite (grey granite)	-

Future Programme

To convert the probable and possible reserves to proved category, it is proposed to drill a bore hole to a depth of 40 meters from the pit bottom. As such geological depth persistence of granite is assured.



iv). Estimation of Geological ReservesAs per the Guidelines under MCDR for United Nations framework classification of mineral reserves/resourcesMethodology:

A surface plan (ref: Plate. No: III) has been prepared on a scale of 1:1000 at 3m contour interval and 65m grid pattern for the entire area over 2.00 Ha. Lithological units have been placed on the surface Plan. Details of exploration already carried out along with supporting data for existence of mineral, locations proposed exploration, various litho units along with structural features and variations are marked on the Geological Plan along with other features indicated under Rule 28(1)(b) of MCDR 1988. (Please refer Plate-IV). Three (3) cross sections have been prepared on 1:1000 scale along the strategic points and across contours levels. Litho units have been demarcated in the sections and correlating with the geological plan. Granite deposit has been plotted for year wise development and production planning. Lithological details i.e., observed/interpreted are recorded/mapped on the basis of field observations. (Refer Plate-IV and V).

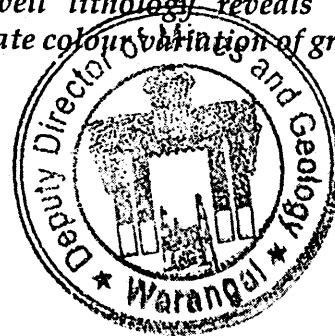
Geometry of the Deposit

Proper assessment of the geometry of each granite deposit ultimately determines its recovery, size and scope of the prospect. Our past experience in the trade has taught us a lesson that the success of the industry primarily depends on adopting the right techniques both in evaluation and its exploitation with latest technological advancements to fulfill the basic requirements of overseas buyers. Present trend in the industry is focused on High volume and Low margin business.

Without a geological map of a quarry, one cannot do justice in arriving at the reserve and it is the basic tool before and after commencement of any quarry operation.

Vital Geological inputs not only forecast the success and failure of the deposit but also on assessing the average recovery percentage. Recovery percentage of each of the quarry can be assessed on monthly basis based on the blocks produced and the quantum of waste disposed of. Method is not only realistic but also prudent.

*Deposit is extended over an extent of 2.00 Hects. in an uneven, irregular surface geometry. In the Northwest and south eastern position is covered massive and fractured granite. In nearby agricultural bore-well lithology reveals that depth persistent of massive granite upto 90 m with alternate colour variations of grey to pink.*



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN****Method of Estimation of Reserves**

The reserves and resources of the colour granite are together were computed based on the geological cross-section method, which is presumed to be more accurate. A total of Three (3) Geological cross-section where drawn across the contour to get elevation of geological cover, then contour elevation from ground to exposures in the field are sectioned viz. **a-a'** **b-b'** and **c-c'** (Plates III & IV). The area of colour Granite was measured in each of these cross-sections and multiplied by respective lengths of influence to get its volume. The reserves of the colour granite are categorized into Proved (111)/ Measured (331), Probable (121)/Indicated (332) and Possible (122)/ Inferred (333) categories. The sum of reverses hidden in the barrier zone/buffer zone, pit slope and restrictions due to mineable depth is computed and deducted from the true reserves and resources to get the actual available mineable reserves and resources are presented in the following table-II for the Q.L. Reserves calculations of prospective deposit and Quarry were done at every state, right from preliminary to last stage of exploration and Quarrying.

Based on Quarrying reserves and resources it is estimated that only 10% of the actual dimensional exportable recovery and 15% is sub-grade for least marketable value granite block. Therefore, the total volume of rock mass is multiplied with a recovery factor of 25% is obtain from geological reserves, the balance 75% shall be account for quarried waste (overburden, weathered granite and fissure cutouts) of rock mass and dumped in the yard allocated for this purpose. (Shown in the fig. Vb.)

**CATEGORIZATION OF RESERVES:****a. Total Geological Reserves and Resources:**

<b>Table. I: Total Proved Reserves and Resources along Geological Cross Section a-b-c</b>		<b>Total Reserves &amp; Resources Volume (cu.m)</b>
<b>Proved</b>	<b>Measured (111)</b>	<b>535500</b>
<b>Probable</b>	<b>Indicated (121)</b>	<b>420000</b>
<b>Possible</b>	<b>Inferred (122)</b>	<b>420000</b>
	<b>TOTAL</b>	<b>1375500</b>

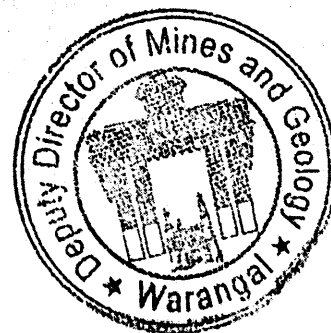


**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**

**b. Reserves and Resources in UNGC Code:**

**Table - II: TOTAL MINERAL RESERVES & RESOURCES OF THE COLOUR GRANITE IN THE LEASE AREA**

S.No :	Cross-Section		Length of Section (m)	Influe nce height (m) from Graph	Influe nce Depth (m) from Map	Colour Granite	
	Reserves & Resources Category					Area in Sq. m.	Volume (cu.m)
1	UNFC (Geological)		a-a'				
	Proved (Reserve)	Measured (111)	112	30	75	3360	252000
	Resources						
	Probable	Indicated (121)	112	20	75	2240	168000
	Possible	Inferred (122)	112	20	75	2240	168000
2			b-b'				
	Proved (Reserve)	Measured (111)	84	30	75	2520	189000
	Resources						
	Probable	Indicated (121)	84	20	75	1680	126000
	Possible	Inferred (122)	84	20	75	1680	126000
3			c-c'				
	Proved (Reserve)	Measured (111)	90	15	70	1350	94500
	Resources						
	Probable	Indicated (121)	90	20	70	1800	126000
	Possible	Inferred (122)	90	20	70	1800	126000
	Total:					18670	1375500



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**

**c. Reserves Blocked Under Barrier/Buffer Zone**

**Table.III: Total Reserves & Resources of Colour Granite remains to be left out in the Barrier zone in the Q.L. Area**

S.No:	Cross Section Reserve Category	Length of Section (m) in Barrier Zone (l)	Influence height (m) from Graph (b)	Influenc e Depth (m) from Map (i)	Colour Granite			
					Area (lxb) (Sq.m)	Volume (lxbxh)(c u.m)	Area of Proved Reserves (lxb) (Sq.m)	Volume of Proved Reserves (lxbxh)(cu.m)
1	a-a'	20	70	75	1400	105000	600	45000
2	b-b'	20	70	75	1400	105000	600	45000
3	c-c'	22	55	70	1210	84700	330	23100
	<b>Total :</b>	<b>62</b>	<b>195</b>	<b>220</b>	<b>4010</b>	<b>294700</b>	<b>1530</b>	<b>113100</b>

**d. Reserves Blocked Under Pit Slope**

**Table. IV : Total Reserves & Resources of colour Granite remains to be left out in the Pit slope and Mineable Depth in the Q.L. Area**

S.No:	Cross Section Reserve Category	Length of Section (m) in Pit slope and M.D.	Influence height (m) from Graph	Influence Depth (m) from Map	Colour Granite	
					Area (Sq.m)	Volume (cu.m)
1	a-a'	40	20	75	800	60000
2	b-b'	40	20	75	800	60000
3	c-c'	40	20	70	800	56000
	<b>Total:</b>	<b>120</b>	<b>60</b>	<b>220</b>	<b>2400</b>	<b>176000</b>

**e. Total Mineable Reserves, Extraction of market grade reserves, Recovery proved, Recovery probable and Economical Marketable reserves**

**Table. V :Total Mineable Reserves & Resources of colour Granite and Its Categorisation into Economical, Sub-Grade Dimension Blocks, Quarried Waste and life of Quarry in Q.L. Area**

1	2	3	4	5	6	7	8
Total Reserves & Resources of Colour Granite (Table-III In cu.m)	Total Reserves & Resources of colour Granite to be left out in Barrier Zone (Table- IV )	Total Reserves & Resources of left out in Pit slope and Mineable Depth (Table- V )	Total Actual Mineable Reserves & Resources of Colour Granite (colm. 1- (2+3)	Economi cal Blocks of colour Granite (col.4X0. 10)	Sub- Grade Blocks of Colour Granite (Colm. 4X 0.15)	Quarried Waste of Colour Granite (col.4 X0.75)	Total Mineable Reserve & Resources for the period @ (col.4/ 100000
1375500	294700	176000	904800	90480	135720	678600	9.05

**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN****Life of the Quarry (Rock Mass of total Mineable Reserves, Resources):**

The estimated total mineable reserves and resources in Three (3) Geological cross sections of colour granite and its economical, sub-grade quantity (1<sup>st</sup> and 2<sup>nd</sup> grade) blocks is about 226200 cu.m (col.5 & 6 table V) and leaving the safety pit slope 60° (col. 3 table V) as well as left out in barrier/buffer zone 7.5 m (col.2.table V) is about 470700 cu.m with quarried waste throughout life of the Quarry is about 678600 cu.m in quarry lease area will be quarried at the rate around 100000 cu.m per year. The deposit in the quarry lease will last for a period of around 9.00 years by estimating Proved, Probable and Possible reserves and Resources of entire quarry lease area. (Col.8, Table V).

**Anticipate Life of the Quarry of Reverses and Resources (Quarrying of Rock Mass):**

$$\begin{aligned} &= \frac{(\text{Total Mineable Proved Reserves} + \text{Probable} + \text{Possible Resources}) - (\text{Pit Slope} + \text{buffer zone})}{\text{Actual anticipated annual production (Quarrying of Rock Mass)}} \\ &= \frac{((1375500) - (470700))}{100000} \text{ cu.m.} \\ &= 904800 / 100000 \text{ Cu.m.} \\ &= 9.05 \text{ years; Say } 9.00 \text{ years} \end{aligned}$$

**Economic Marketable grade reserves:**

Proved Economical marketable reserves are 42240 cu.m.  
Proved Sub-Grade marketable reserves are 63360 cu.m.

**V). Quarrying****1. Method of Quarrying**

The proposed lease area mining operation will be carried out in East proceeds to West by extending laterally North-South covering complete quarry lease area. The quarry has been in operation with open-cast semi-mechanised method was adopted for quarrying and simultaneously developing multiple benches. The weathered granite is excavated. The big boulders may be cut in to blocks of varying sizes. The sheet rock so exposed is developed into a Quarry face/working face. Splitting is effected by wedging the line holes made using jack hammers operated by compressed air. The split block is examined for hairline cracks etc., and dressed to a geometrical shape. In the present, proposed quarry area will be adopted same methodology in quarry operation.

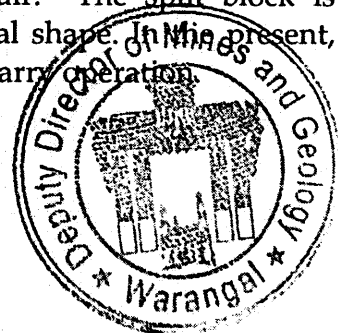
**2. Beneficiation (if required)**

Not applicable

**3. Drilling and Blasting:**

Quarrying operations in winning the granite blocks are:-

1. Drilling line holes using jack hammers and compressed air.
2. Blasting is rarely practiced as blasting may impart hair line cracks
3. Hauling of soil and waste rock is by Hydraulic Haulers
4. Transportation is by tippers of 10 tonner capacity.



4. Production Proposed for Five Years

Proposed Quarrying operations are opencast semi-mechanised using heavy earth moving machinery as detailed above. The present working minable block is marked on the plan (I,II,III,IV &V) Plates. Year -wise development of Quarry Plan for the next five years is shown in Plate-V.

YEAR-WISE QUANTUM OF EXCAVATION AND PRODUCTION SCHEDULE  
FOR THE FIVE YEARS PLAN PERIOD

During the, first V Year Plan Period, quarrying for colour Granite will be commenced in the quarry Block of East is proceeding to west and extending laterally to North-South covering complete quarry area from the top to bottom down slope from its edge at 350m R.L., in the I year and end at 305 m RL in the V year. (Plates: Va & Vb) (Table VIII). The Quarry area shows slope towards southern side with an altitude 361 m and high towards northern middle part of quarry lease area with a distance of around 100m. In all, three full benches will be formed, each with a uniform height of 6m or 9m and width 10m or 12m during the plan period (Plate-Va) and first two years bench are made and quarry is in full operational. A uniform pit-slope angle of 60° will be maintained all around the quarry in a systematic fashion. However, the quarry will reach the North and east from SE of the quarry block only towards the end of the V year of the plan period. The production of economical commercial blocks of the colour granite during the five year plan period is about 42750 cu.m. The average annual Quarrying operation of rock mass is around 100000 cu.m m. The quarry operation will be carried out by using diamond wire-saw cutting Machine, compressors, Jack Hammer Drills, Derric Crane and other latest Excavators, etc.,.

The Primary Economical Blocks (6mX4mX3m) and Sub-graded blocks of colour granite will be separated and dislodged from parental rock by utilizing diamond wire-saw, drilling and blasting, and excavators. The Diamond wire-saw cutting machine shall be used in major part of quarrying. Drilling and blasting shall be kept at a low-key, and resorted to only in cases of dire necessity when the diamond wire saw cutting machine cannot reach the cutting face. To achieve this end, a number 1" dia drill holes will be drilled in a single row on the horizontal surface of the rock maintaining a uniform depth of 6m to 9m for each hole and a spacing of 30 cm between consecutive holes. The drill holes will be planned in such a way as to take advantage of natural planes viz., joints, fractured etc., in the rock. A Series of such rows of drill holes will be drilled maintaining a burden of 3m between Gunpowder slurry explosive and instant detonating cards. The prime objective of drilling and blasting will be to dislodge the biggest possible primary blocks from the parental rock and to maintain the stipulated dimensions of the Quarry bench at the same time. The objective should always to obtain as big gang-saw sizes, as possible, because the bigger sized blocks are always priced high in the market. The dislodged blocks will be lifted to the top surface by using Derrick Crane and dressed to appropriate shapes and sizes by using jack-hammer drills and /or hammer and chisels. Safety should be paid utmost importance while dealing with the heavy machinery. The sizes of the finished commercial blocks produced in the existing quarry in the proposed area range from 3X2X2m or 3x2.5x2.5m i.e., upto 12 to

**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**

14m. The undesirable hairline cracks, joints and any other defect will be used for other purpose. The year-wise details of excavation, production and Quarry development that are envisaged to take up in the proposed quarry Block are as follows and same is depicted (table. VIII).

**a. Quarry Development and Production During the 1<sup>st</sup> Year:**

The quarry face will be extend from East is proceeding to West and extending laterally to North-South to middle part of quarry area which falls under x-y Geological section is about 304 m distance traverse length their after the bench levels were established in the direction of N to S benches have been established in between R.L.350-341-332-323-314-305m total area cover in five year section area is about 16000Sq.m and influence 60 m.

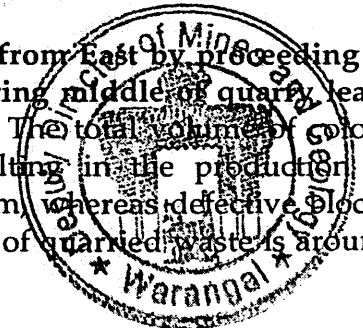
In the 1<sup>st</sup> Year, the development of benches 350-341 m (9 m) from East by proceeding to West and extending laterally North and South and covering middle of quarry lease area, section area is about 1710 sq.m and influence 60m. The volume of colour granite quarried would be around 102600 cu.m resulting in the production of commercial sized (export quality) blocks around 10260 cu. m, whereas defective blocks (Sub-grade blocks) is about 15390 cu.m of and generation of quarried waste is around 76950 cu.m. The haulage roads will be laid in the quarry block, connecting to the existing quarry road in its West, North and southwestern corners.

**b. Quarry Development and Production during the 2<sup>nd</sup> Year:**

In 2<sup>nd</sup> year, the development of benches 341-332 m (9 m) from South-East by proceeding to North and extending laterally East-West and South and covering middle of quarry lease area, section area is about 1710 sq. m and influence 55m. The total volume of colour granite is quarried would be around 94050 cu.m resulting in the production of commercial sized (export quality) blocks around 9405 cu. m, whereas defective blocks (Sub- grade blocks) is about 14108 cu.m of and generation of quarried waste is around 70538 cu.m.

**c. Quarry Development and Production during the 3<sup>rd</sup> Year:**

In 3<sup>rd</sup> year, the development of benches 332-323 m (9 m) from East by proceeding to West and extending laterally North and South and covering middle of quarry lease area, section area is about 1710 sq.m and influence 50 m. The total volume of colour granite is quarried would be around 85500 cu.m resulting in the production of commercial sized (export quality) blocks around 8550 cu.m, whereas defective blocks (Sub- grade blocks) is about 12825 cu.m of and generation of quarried waste is around 64125 cu.m.



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**

Table. VII. Details of Year-Wise Production of colour Granite from the Geological Cross Section and Generation of Quarried waste during the IV Years Plan in the Quarry Lease Area about 16000 sq.m.

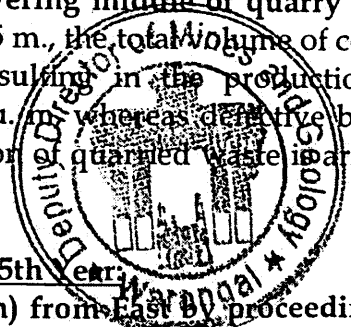
1 No. of Bench and Its R.L's	2 Year/ Benches	3 Length of Section from graph (X Y)	4 Height of section from graph in Y axis (m)	5 Depth or Influence (m) from Map	Colour Granite					
					6 Area (Sq.m)	7 Volume (col. 3 Col.4) (Cu.m)	8 Economical Blocks (Col.5 X 0.10) (Cu.m) or 1st Grade	9 Sub-Grade Blocks (small size) (Col.5 X 0.15) cu.m or 2nd Grade	10 Quarried Waste (Col.5 X 0.75) (cu.m)	11 Anticipated Annual Production of Economical and Subgrade
RL:350-341m Mining operation from East proceeding West and extends laterally North-South covering center of Q.L	I Year/ 1st	190	9	60	1710	102600	10260	15390	76950	25650
RL:341-332m Mining operation from East proceeding West and extends laterally North-South covering center of Q.L	II year/ 2nd	190	9	55	1710	94050	9405	14108	70538	23513
RL:332-323m Mining operation from East proceeding West and extends laterally North-South covering center of Q.L	III Year/ 3rd	190	9	50	1710	85500	8550	12825	64125	21375
RL:323-314m Mining operation from East proceeding West and extends laterally North-South covering center of Q.L	IV year/ 4th	190	9	45	1710	76950	7695	11543	57713	19238
RL:314-305m Mining operation from East proceeding West and extends laterally North-South covering center of Q.L	V year/ 5th	190	9	40	1710	68400	6840	10260	51300	17100
		Total:	45	-	8550	427500	42750	64125	320625	106875

**d. Quarry Development and Production during the 4<sup>th</sup> Year:**

In 4<sup>th</sup> year, the development of benches 323-314 m (9 m) from East by proceeding to West and extending laterally North and South and covering middle of quarry lease area, and section area is about 1710 sq.m and influence 45 m., the total volume of colour granite is quarried would be around 76950 cu.m resulting in the production of commercial sized (export quality) blocks around 7695 cu. m, whereas defective blocks (Sub- grade blocks) is about 11543 cu.m of and generation of quarried waste is around 57713 cu.m.

**e. Quarry Development and Production during the 5<sup>th</sup> year:**

In 5<sup>th</sup> year, the development of benches 314-305 m (9 m) from East by proceeding to West and extending laterally North and South and covering middle of quarry lease area, and section area is about 1710 sq.m and influence 40 m., the total volume of colour granite is quarried would be around 68400 cu.m resulting in the production of commercial sized (export quality) blocks around 6840cu. m, whereas defective blocks (Sub- grade blocks) is about 10260 cu.m of and generation of quarried waste is around 51300 cu.m.



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMANDI - QUARRY PLAN**

**Proposed Production in Five Year Plan:**

During this current proposed quarrying period, the Quarrying will be carried out along section lines X-Y there by yielding an average Five year production of economical, sub-grade quantity (1<sup>st</sup> and 2<sup>nd</sup> grade) blocks is about 106875 cu.m/five years with an @ 21375 cu.m/ year or annual and on average monthly production of blocks is about 1781 cu.m/ day (for 27 days working in a month).

**Ultimate pit limit:**

The optimum ultimate pit of a Quarry is defined as the "pit shell contour", which is the result of extracting the volume of material that provides the total maximum profit while satisfying the operational requirements of safe wall slopes. The ultimate pit limit gives the shape of the Quarry at the end of its life. In current Quarry plan the method used for pit limit is incremental pit expansion technique is a trial or process guided by the Quarry engineer's. The digitized the outline of pit and slope is given in plate: IV & V. Step wise incremental expansion of pit is shown in the graphically, thus such expansion is agreeable (plate: V). At each bench of the shape expansion at the midpoint values of bench is calculate on quarry of rock mass. In the current Five year plan the open cast hard rock surface hill top to bottom underground workings is exposed upto depth 90m (230 m) and ultimate pit limit can reach depth upto 60 m (260 m RL) by using incremental graphical technique. Ultimate pit limit reach in end of five year plan is 305 m R.L.

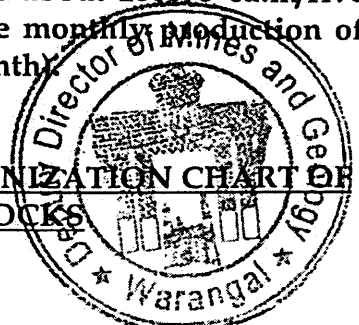
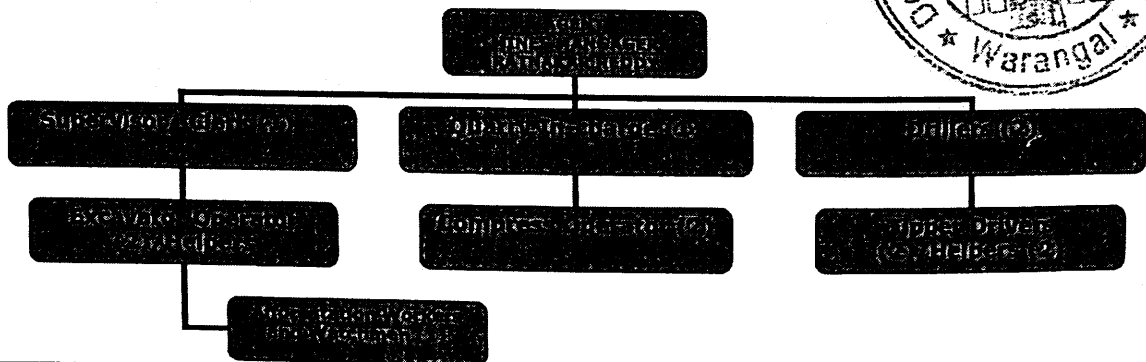
**Conceptual Quarry Plan (Plate- VIII)**

As per Regional Geology, exploration and Quarrying activity carried out in adjacent proposed lease area of colour granite persistent depth is up to 90 m RL. However, it explored, the ultimate pit limit can reach depth upto 60 m (260 m RL).

During this current proposed quarrying period, the Quarrying will be carried out along section lines X-Y there by yielding an average Five year production of economical, sub-grade quantity (1<sup>st</sup> and 2<sup>nd</sup> grade) blocks is about 106875 cu.m/five years with an @ 21375 cu.m/ year or annual and on average monthly production of blocks is about 1781 cu.m/ day (for 27 days working in a month).

**7. Men and Machinery:**

**THE FOLLOWING ARE THE DETAILS OF THE ORGANIZATION CHART OF M/S. SREE SAKTHI GANAPATHI ROCKS**



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN****Table - X. - Details of proposed machinery will be deployed in a quarrying operation for achieving with a target of 100000 cu.m**

S.No	Type of Machinery
1.	200 Hitachi-TATA - 2 No.
2.	P 330 Hitachi - 2 No.
3.	Portable Air Compressor (325 CBM) - 2 Nos.
4.	Diesel Electrical Generator (82.5 Kv) - 2 Nos.
5.	Wire-saw cutting machines - 4 nos
6.	Tippers (10 tons) -4 Nos - Hired.
7.	Jack Hammers - 3 Nos.
8.	Crane -10 tons capacity -1Nos
9.	Minor tools: chisels, crow bars, pick axes spades and hammers of different sizes (including, sledge hammers)

**8. Details of stockyard, Non-saleable stock, waste dump, site services, explosive magazine, etc.,**

**Stockyard:** The stockyard will be located near the South, North and South-Western part of quarry lease area. The waste generated, during proposed five years period will be dumped in South, North and South-Western part of Q.L in 9619 Sq.m (2.38 Acres).

**Non-Saleable Stock:** is accumulated in the SW and Southern part of the quarry lease.

**Site Services:** site office has been established at North Boundary Pillar No: 5 drinking water supply first aid with rest room facilities was provided. Routine maintenance and minor repairs shall be undertaken at the Quarry itself. The most of the workers (labours) are working within quarry area are from adjoining villages, therefore, no colony was established. **Explosive Magazine:** presently no explosive and magazine are in use. As and when required contract will be given to authorized firm (Govt. of India) to carry out blasting for rock mass.

**Vi.) Market Analysis:**

Total Enterprises of Finnish granite in 2008 were 3,20,44, 488 cubic/m . Generally the best sales were in April and March. The lowest profit in sales came in November and December. In year 2008 Finnish granite was exported to India all together worth 6,03,0527 . Comparing the import value of Indian granite to the export value of Finnish granite, the export share is four times bigger. The most profitable months were June and October with almost 200,000 Sales. The most unprofitable months were January, July and November. Dramatically the total sales were 0 in those months. The difference in the sales volume between different months is remarkable. The low season months January and July can be explained in Finland there are summer breaks in the quarries and production and operations stop and that is why there is not much material to sell. On February in Asia there are celebrations for Chinese New Year and this affects sales each year. Generally could be said that autumn and spring are high seasons for selling Finnish granite to India. Present trend of the granite, specially relating to coffee brown granite more demand comparatively to other granites. An economical marketable block per cubic meter is about Rs: 20000 to 100000/-.

Vii). Waste Management Plan:Measures To Be Adopted For Solid WasteSolid Waste Generated Year - Wise during Five Year Plan Period

The Solid waste generated during five years of excavations in the plan period will be in the form of quarried waste of colour granite is about 320625 cu.m and weathered fractured rock mass of waste is about 9000 cu.m. The following are the year wise details of the solid waste details of the solid waste generate during the five years plan period.

A waste dump yard, with a base area of around 9619 Sq.m (2.38 Acres) (320625=1/3xbasex100m) is demarcated in the North, South-Western part and South of quarry lease the area shown in (plates-III & VI). The central slope was partially leveled by the quarried waste generated during the prospecting quarrying plan and proposal site for waste dumping is shown in Plate-III.

**Table. XI: The Year - Wise details of the Solid waste generated during the Five Year Plan period**

Year	Top soil (cu.m)	Fractured Weathered Rock (Cu. m)	Quarried Waste of Colour Granite (Cu. m)
I Year (2019-2020)	0	5000	76950
II Year (2020-2021)	0	4000	70538
III year (2021-2022)	0	0	64125
IV Year (2022-2023)	0	0	57713
V Year (2023-2024)	0	0	51300
<b>Total</b>	<b>0</b>	<b>9000</b>	<b>320625</b>

Liquid Waste (Measures to control Quarry drainage, runoff from Waste dumps)

By the end of the V year generated quarried rock mass would be around 427500 m<sup>3</sup>. This quarried waste generated is about 320625 cu.m and accommodated in the waste dumping area 9619 Sq.m (2.38 Acres) demarcated in the North, South-Western part and south of the Q.L. as shown in plates III & VI. The central Slope was partially leveled by the quarried waste generated during the prospecting quarrying. These suspended solid particles (SSP), if carried away by the rainwater, will settle as siltation blankets in the adjoining cultivated fields and the streams/tanks, there by decreasing fertility of the soil in the fields and reducing the water holding capacity of the streams/tanks.

Additional safety precaution should be taken to prevent the transportation of SSP by there run-off rain water by constructing a serious of siltation tanks along with water channel that leaves the proposed area, so that the SSP will get settled in these tanks. These tanks should be desilted periodically, especially during the monsoon period, to maintain their optimum capacities.

**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN****Waste generated over the entire period of quarry lease.**

The waste generated, during proposed five years period will be dumped to the Western part of the quarry lease is about 9619 Sq.m (2.38 Acres) and quarried waste is about 320625 cu.m. and total waste generated over entire period 9.00 years of quarry lease is about 678600 cu.m every effort will be made to stabilize the waste dumps to avoid land degradation.

**Utilisation of Waste, if not prevented**

The waste material shall be utilized for refilling the quarry voids after the quarry attains the mineable depth, beyond which Quarrying operations will not be possible.

**Viii) Environmental Management Plan (EMP)****Base Line Information****1. Existing Land-Use pattern**

Presently, quarrying of the proposed area is not in operation for colour granite blocks. The proposed quarry lease is fresh and unexplored. The area is partly covers on exposed stony rock and other part by south and eastern slope, scattered with boulders amidst soil, being using as quarry.

The region is a part of the sub-basin Godavari river drainage basin. The south-north and Southeast and easterly flowing ephemeral streams that streams they joins major drain which flowing north - south into Manner River.(Plate-I)

**2. Water Regime**

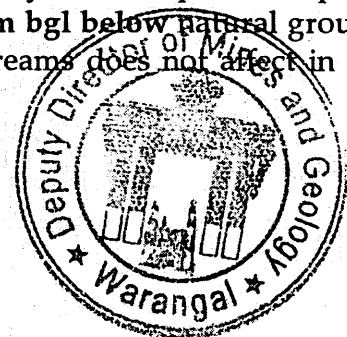
The quarrying activity is being taking place at lower to lightly elevated place compared to natural ground level. The water table is about 07-17.23 m bgl below natural ground. Hence, the water regime of ground water and natural streams does not affect in any manner.

**3. Flora and Fauna**

No flora and fauna is reported except small shrubs.

**4. Quality of Air, Ambient Noise Levels and Water**

The ambient air quality is good, as the region does not witness any major industrial or Quarrying activities. In general, the prescribed AAQ base levels are: SPM -140, PSPM-60; SO-20 CO-1.0, and NO-40 and the allowable levels are SPM-360, PSPM-120, SO2-80, CO-5.0, and NO-8 (all values in micrograms/cu.m). In the environs of the proposed area, these values are well within the permissible limits. So far as, the noise levels are concerned, the value of 85 dB(A) is prescribed as the warning limit below which exists very little risk of hearing impairment to an unprotected ear for a continued exposure of eight hours. The acceptable noise level in the rural areas, like the present area, is 25 to



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35 dB(A). The ambient noise levels in the environs of the proposed area are well within these acceptable limits, as the diamond wire-saw machine has replaced blasting in the major part of the quarrying operations in many of the operational quarries. The desirable limits of water quality set by ISQ 10500- 5274 are: (1) colour 5, (2) Odour/Taste: Unobjectionable, (3) Turbidity: 5 NTU, (4) pH value 6.5 - 8.5, (5) TDS: 500 mg/litre and (6) Total Hardness: 300 mg/litre, and the maximum permissible limits are: (1) colour 25, (2) Odour/Taste: Unobjectionable, (3) Turbidity: 10 NTU, (4) pH value 6.5 - 8.5, (5) TDS: 2000 mg/litre and (6) Total Hardness: 600 mg/litre,. In the proposed area, the values are much below the maximum permissible limits. The surface water and ground water are potable and harmless to the human, animal and plant health as the country rock, the colour granite, is devoid of any kind of toxic elements.

**5. Climatic Conditions**

The Karimnagar district suffers from hot climate, the summer especially being extremely dry. The year may be divided into four seasons in this region. The summer season starts by about the Middle of February and continues to the first week of June. The heat in April and May is oppressive to the extent of 45 to 47°C. The normal annual rainfall of the district is 748 mm. The rainfall increases from south to northern part of varying from 750 to 800 mm. The south-west monsoon contributes about 83% of the annual rainfall, which is spread over 45 rainy days. (CGWB report, 2010)

**6. Human Settlement**

There are a number of human settlements around the quarry lease area. The following is a list of villages falling within the 5 Km buffer zone around the subject area along with the distance and direction of each village with reference to the Quarry Lease area.

Name of Village	Distance from quarry in Km	Direction	Population
Chigurumamdi	5.50	North-West	1000
Bommanpalli	1.50	North-East	600
Ullampalli	2.00	South	200
Sundaragiri	3.50	West	400

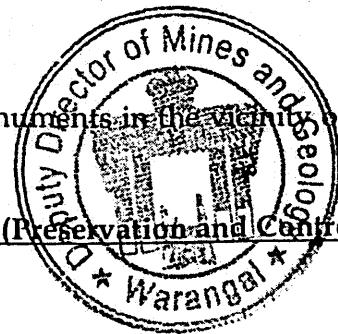
(Data from Chief Planning Officer, 2010 Karimnagar)

**7. Public Buildings, Places of worship and monuments**

There are no public buildings or places of worship or monuments in the vicinity of the proposed Quarry Lease area.

**8. Whether the area partly or fully, under notified water (Preservation and Control of Pollution) Act, 1974?**

No.



IX) ENVIRONMENT IMPACT ASSESSMENT (EIA)1. Land Degradation

Presently, the proposed area not under mining activity moreover, it is fresh and unexplored hillock. Therefore no land degradation in the quarry lease area is nil. The area prospecting by the applicant, covering almost the entire quarry lease area right from West to East and North to South. (Plate-III).

2. Air quality

As proposed quarrying in five year plan is about 16000 Sq.m (1.60 hec.) in area, the quarrying operations in it will not cause much change in the quality of ambient air. The quarrying operations that usually generated dust particles by drilling, blasting and vehicular movement on the dusty quarry roads. The dust generation, in the present case of quarrying operations, will be minimal as the diamond wire-saw machine replaces a major part of drilling and blasting operations. Moreover, covering the blast holes with sand bags during the blasting operations will mitigate the effect of dust pollution to a great extent. Periodical wetting of the progressing quarry faces and the transport roads, especially during the hot summer months, will help reducing dust pollution during the vehicle movements. Besides, the green belt plantations grown in the barrier zone around the proposed area and the avenue plantations grown along the transport roads during the V year plan Period will lessen the affect of dust pollution on the surrounding areas.

Air Quality

	Base levels	Permissible levels
SPM	186 $\mu\text{g}/\text{m}^3$	360 $\mu\text{g}/\text{m}^3$
RSPM	75 $\mu\text{g}/\text{m}^3$	120 $\mu\text{g}/\text{m}^3$
SO <sub>2</sub>	62 $\mu\text{g}/\text{m}^3$	80 $\mu\text{g}/\text{m}^3$
NO <sub>2</sub>	50 $\mu\text{g}/\text{m}^3$	80 $\mu\text{g}/\text{m}^3$
CO	1.7 $\mu\text{g}/\text{m}^3$	5.0 $\mu\text{g}/\text{m}^3$

3. Water Quality

In view of the miniature quarrying, there will not be any perceptible effect on the quality of either surface water or ground water in the Q.L area and its surroundings. Moreover, the colour granite that is proposed to be quarried in the Q.L area does not contain any toxic elements that are harmful to human, animal, aquatic and plant health. However, the run-off Quarry water leaving the Q.L. shall be well canalized and de-silted to make it free from the SSP before it leaves the Q.L. by constructing a number of siltation tanks along the course of such a canal. The siltation tanks shall be periodically de-silted, especially during the rainy periods, to maintain their optimum capacities for effective functioning.

As per Bureau of Indian Standards (BIS)

Sl.No.	Essential Characteristic	Requirement Limit	Permissible Limit
1	Colour (in Hazen units)	7	25
2	Odour	Unobjectionable	

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As per Bureau of Indian Standards (BIS)

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1	Colour (in Hazen units)	7	25
2	Odour	Unobjectionable	

**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN**

3	Taste	Agreeable	
4	Turbidity	7.5 NTU	10 NTU
5	pH	6.5-8.5	No Relaxation
6	Total Hardness	450	600
7	Chlorides	350 mg/l	1000 mg/l
8	TDS	1523 mg/l	2000 mg/l

**4. Noise levels**

The drilling and the blasting operations and the vehicular traffic are the main sources of noise level pollution in any quarry. Not much of drilling and blasting are involved in the proposed quarrying, as the diamond wire-saw cutting machine replaces much of these activities. However, the drilling and blasting operations, whenever resorted to, shall be muffled by using gunny cloths and sandbags respectively. Further, the proposed green belt plantations in the barrier zone surrounding the Q.L., when grown fully, will help reducing the impact of noise levels due to quarrying operations on the surrounding areas.

**Permissible Noise exposure for different period of time is given below:**

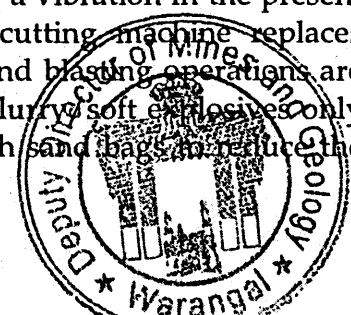
Duration per day (Hrs)	Sound Level dBA
16	78
8	94
4	91
2	99
1	100
1/2	105
1/4	110
1/8	116

**5. Vibration levels**

Heavy blasting causes undesirable increase in the vibration levels that may damage the surrounding structures. However, there will not be much of a vibration in the present case of quarrying operations, as the diamond wire-saw cutting machine replaces drilling and blasting to a large extent. Hence, the drilling and blasting operations are minimal. Even in case of occasional blasting, gun powder slurry of soft explosives only will be used. Moreover, the blast holes will be covered with sand bags to reduce the impact of blasting and the resultant vibration levels.

**6. Socio-Economics**

The quarry Lease area being very small will not cause discernible affects on the socio-economics of the nearby human settlements. In fact, the villagers get benefited by the proposed quarrying by way of employment opportunities in various quarrying operations.



**X) Environment Management : (EM)****1. Temporary Storage and Utilization of Top Soil**

The proposed Q.L. the area has no top soil and part of quarry lease area is left out with weathered granite. As such, there is weathered granite cover on the proposed area. However generation of top soil will be stocked separately in specific dump yard area so that, soil may be used for reclamation in later stage of development.

**2. Year-wise Proposal for Reclamation of Land affected by Quarrying activities during First Five Years.**

Mine components was designed for 1.60 hec. and constructed in such a way that they achieve reclamation easily as it mining operation goes on to underground workings and finally reach's to mineable depth.

Reclamation costs are determined as part of the closure planning has been proposed tentative expenditure for first five years:

- Plantation cost @ 200/- Plant 30x200=6000+ and 500 cu. m of nutritious soil shall be fetched from elsewhere for strengthening the 3000 sq.m long barrier/buffer zone before the plantation activities in the plan period which is amounting Rs: 25000/-
- Fencing cost around working area Rs: 2500/- per year for 5X2500=12500/- per five years
- Other Environmental aspects including black filling and waste management Rs: 25000/- per year for 5X25000/- = 125000/- per five years

It is proposed to take necessary measures to Reclamation planning will be interact regularly with planning for the development and operation of the mine to ensure that mine operating activities do not unnecessarily increase the workload for reclamation or effectively compromise what might otherwise be promising reclamation activities

Reclamation activities are incorporated is design in progressive Mine closure plan is given in land degradation and utilization while under operation.

It should have continuous co-ordination among Government Revenue authorities, local communities; regulatory mining authorities and other affected parties to ensure that the development activities carried out in the proposed area should be acceptable.

**Water Harvesting and Pond:** the quarry lease area is about 2.00 hec. out of which 1.60 hec. is under active quarrying. As per IMD Rain fall data reveals that normal annual rainfall about 729 mm received in 48.2 rainy days from southwest monsoon season from June to September contributes about 600 mm (75% of the annual) in 33 rainy days. The mean annual rainfall of the study area is 893.36mm of 25 years and maximum rainfall in the month of June is 260.80 mm. Based on the rain fall data ponds are not advised to construct within the lease area as such availability of water is very meager. Therefore, for minor water harvesting structures may be

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recommended however, due to complete lease area is under quarry activity after attaining to ultimate pit or mineable depth this quarry lease area can act as rain water harvesting pit which enable to open secondary porosity in hard fractured massive rock (acts as Hydro-fracturing phenomena) directly feeder to fracture system which helps in tremendous increase in ground water (called injection wells/pits).

**3. In case abandoned quarries/pits, proposed for uses reservoir, size, water holding capacity and its utilization.**

Not applicable in the present case.

**4. Programme of afforestation year wise for the first five years, indicating the number of plants with name of the species to be afforested under different areas in area.**

In the Q.L. area of 20% is to be demarcated along all its inner sides (7.5 area wise buffer/barrier zone) and within Q.L area for end of quarry period is calculated based on Quarry life. The area is about 4000 sq.m (0.40 Hects) for entire period of quarry. In the present V year plan 3000 sq.m (0.74 acre) is meant for afforestation/plantation.

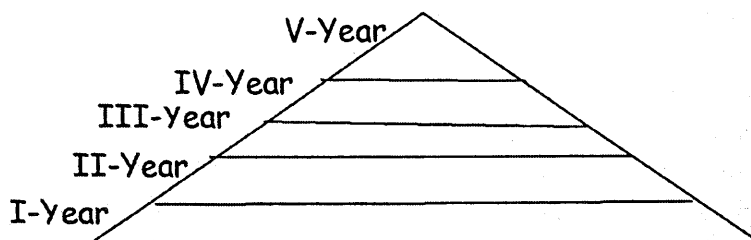
In the Q.L. area, a 7.5 area barrier zone is demarcated along all its inner sides in the South-western part of Q.L area as shown in plate-VI. Starting from the first year, a length of around 30000 m of the barrier zone shall be systematically planted with suitable plan species each year in the consultation with the local forest officials. As there is no perceptible top soil cover in the proposed area, a quantum of around 500 cu. m of nutritious soil shall be fetched from elsewhere for strengthening the 3000 sq.m long barrier zone before the plantation activities in the plan period.

**PROPOSED YEAR-WISE AFFORESTATION WITH PLANTS SPECIES, AREA SPACING WITHIN THE BUFFER ZONE AREA IN 2 OR 3 ROWS**

Year	Name of Plants Species	No. of Plants	Area Spacing	Area Covered in Sq.m	Survival %
1 <sup>th</sup> Year	Neem, Tamarind, Plam, Abnogeissus Latifolia (Chirimanu),, Cassua Fistula (Rela), Tamarind, Plam, Acacia Arabica (Nalla Tumma) and etc	30	5m X 5m	600	65-70
2 <sup>nd</sup> Year	Neem, Tamarind, Plam, Abnogeissus Latifolia (Chirimanu),, Cassua Fistula (Rela), Tamarind, Plam, Acacia Arabica (Nalla Tumma) and etc	30	5m X 5m	600	65-70
3 <sup>rd</sup> Year	Neem, Tamarind, Plam, Abnogeissus Latifolia (Chirimanu),, Cassua Fistula (Rela), Tamarind, Plam, Acacia Arabica (Nalla Tumma) and etc	30	5m X 5m	600	65-70
4 <sup>th</sup> Year	Neem, Tamarind, Plam, Abnogeissus Latifolia (Chirimanu),, Cassua Fistula (Rela), Tamarind, Plam, Acacia Arabica (Nalla Tumma) and etc	30	5m X 5m	600	65-70
5 <sup>th</sup> Year	Neem, Tamarind, Plam, Abnogeissus Latifolia (Chirimanu),, Cassua Fistula (Rela), Tamarind, Plam, Acacia Arabica (Nalla Tumma) and etc	30	5m X 5m	600	65-70
	Total:	150	-	3000	-

**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN****5. Stabilisation and Vegetation of dumps along with waste dump Management year wise for first five years.**

Waste dumps yard develops certain relief, later it will intact with boulders and utilizing top most soil for shallow plantations which prevents landslides. These dump yards are also prevent from soil erosion at rain fled time. Year wise dump area and Management as per height increase in step wise given below:  $\text{Volume} = \frac{1}{3} \times \text{Base} \times \text{Height}$  (Year-wise) Diagram shown as dump accommodated:



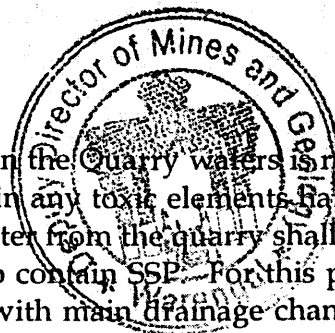
The Year -Wise Dump Yard Management in Five Year Plan period			
Year	Quarried Waste of Colour Granite (Cu. m)	Total Area covered sq.m and	Height considered 100m
I Year (2019-2020)	76950	9619	22
II Year (2020-2021)	70538	9000	21
III year (2021-2022)	64125	8500	20
IV Year (2022-2023)	57713	8000	19
V Year (2023-2024)	51300	7500	18
<b>Total:</b>	<b>320625</b>	<b>----</b>	<b>100</b>

**6. Measure of control Erosion/Sedimentation of Water Courses.**

All the precautionary measures shall be taken to prevent SSP carried away by the rainwater from the Q.L. the area. The sources of SSP are the Quarry drainage and the waste pump. The erosion of waste dump will be prevented by strengthening it by contouring and growing bushy plants, so that the finer waste particles don't get carried away by the run-off rain water.

**7. Treatment and Disposal of Water from Quarry**

No special treatment for removal of harmful elements in the Quarry waters is required, as the quarried rock is colour granite it does not contain any toxic elements harmful to the human, animal, aquatic or plant lives. Thus, the water from the quarry shall only be de-silted before it leaves the Q.L. area, as it is likely to contain SSP. For this purpose, siltation tanks will be built at regular intervals along with main drainage channel that leaves the proposed area.



**8. Measures of minimizing adverse effects on Water Regime**

In the North-Easter side of Q.L area there is a village pond at 1.50 km distance from Quarry lease area of village Bommannapally. However, the Hydraulic gradient and ground water level flow direction is towards eastern part of Quarry lease area. Further there is no any surface body near vicinity of the Q.L. area. As the Quarry water does not contain any toxic elements that are harmful to the animal or plant lives, the question of it contaminating the groundwater also does not arise.

**9. Protective measures for Ground Vibrations**

Heavy blasting causes undesirable vibration levels that may damage the surrounding structures. However, in the present case of quarrying operations, with diamond wire-saw cutting machine replaces blasting in major part of proposed Q.L. Drilling and blasting shall be deployed only in cases of dire necessity. Even in such instances, only gunpowder slurry and instant detonating cards will be used for blasting. Moreover, the blast-holes will be covered with sandbags to reduce the impact of blasting and the resultant vibration levels.

**10. Measures for protecting historical monuments and for rehabilitation of human settlements likely to be disturbed due to Quarrying activity**

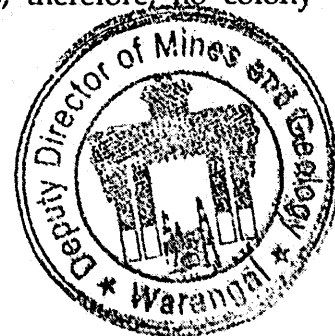
There are neither historical monuments nor any human inhabitation either within or in the vicinity of the proposed Q.L. the area.

**11. Socio-economic benefits arising from the Quarrying**

The proposed quarrying may provide employment for the villages in the nearby villages as semiskilled and unskilled workers. Awareness of utility of the quarried rock in the domestic and foreign circles will be another socio-economic benefit for the local people.

**12. Site Services**

A site office has been established at North Boundary Pillar No:5 and drinking water supply first aid with rest room facilities was provided. Routine maintenance and minor repairs shall be undertaken at the Quarry itself. The most of the workers (labours) are working within quarry area are from adjoining villages, therefore, no colony was established.



QUARRY CLOSURE PLANPROPOSED PROGRESSIVE QUARRY CLOSURE PLAN  
UNDER RULE 23 OF MCDR' 1988:Environment Base Line Information:

Present area is not under Quarrying operation. Existing land use pattern indicating the area already degraded due to Quarrying, roads, office site, green belt and etc., in a tabular form.

Sl. No:	Head	Area put on use at start of quarry plan period (ha)
1.	Area under Quarrying	0.00
2.	Waste dump site/Top soil (OB)	0.00
3.	Temporary stock yard	0.00
4.	Infrastructure/ Office site and etc.,	0.00
5.	Roads	0.00
6.	Others(green belt)	0.00
	Total	0.00
	Area remained untouched	2.00
	Total	2.00

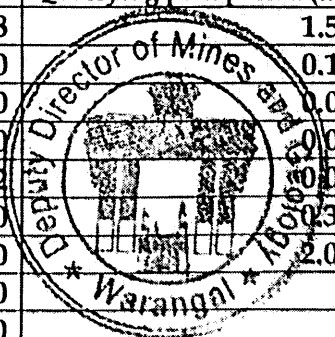
Proposed to be Impact Assessment:

Environmental Impact Assessment Statement describing in the impact of Quarrying and beneficiation on environment is given below:

By the end of the 5 years plan period the total Quarried out land for Quarrying and allied activities will work out to be 1.60 hecets., of Land area indicating the area likely to be degraded due to quarrying dumping, roads, office site, green belt and etc.,

Land Degradation Pattern

Sl.No:	Head	Area put on use at start of Quarrying plan period (ha)	Area proposed for degradation during Quarrying plan period (ha)
1	Area under Quarrying	1.58	1.58
2	Waste dump site	0.10	0.10
3	Temporary Stock Yard	0.00	0.00
4	office site and etc.,	0.00	0.00
5	Roads	0.02	0.02
6	Others (Green Belt)	0.30	0.30
	Total:	2.00	2.00
	Area remained untouched:	0.00	
	Total:	2.00	



**M/S. SREE SAKTHI GANAPATHI ROCKS - 2.00 HECTS., -CHIGURUMAMDI - QUARRY PLAN****Air Quality:**

The proposed Quarrying operations are on a small scale. The scale of Quarrying operation will not have significance effect on the ambient air quality. However, a little dust will be generated during the transportation, which will be controlled by spraying of water on haulage roads, development of green belt, proper and timely maintenance of Quarrying machinery etc., will be adopted.

**Water quality:**

Water is used for drinking and washing only. Water is not used in any of the mineral processing; hence contamination of ground water of surface water does not arise in this area.

**Ambient Noise Levels:**

Since small Quarrying proposed in this area, the noise levels of the area is around 65Db (A) at the maximum.

**Vibration levels (due to blasting)**

Blasting is restored in this area very rarely, whenever hard strata's to be stopped from the ore body which is likely to be about 5% of the waste to be drilled and blasted. The rest of the material can be easily excavated with the help of a small excavator.

**Surface subsidence:**

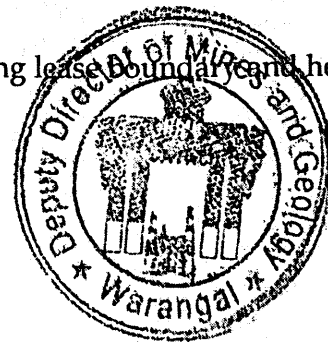
Not applicable

**Socio-Economic Conditions:**

The Quarry workers are all from the nearby villages. The socio-economics of the workers of the nearby villagers is good due to Quarrying activities going in this area. About 5 persons are benefited directly and 7 persons are benefited indirectly due to employment potential of this Quarrying area.

**Historical Monuments:**

No historical monuments are present in or around Quarrying lease boundaries and hence there is no impact.



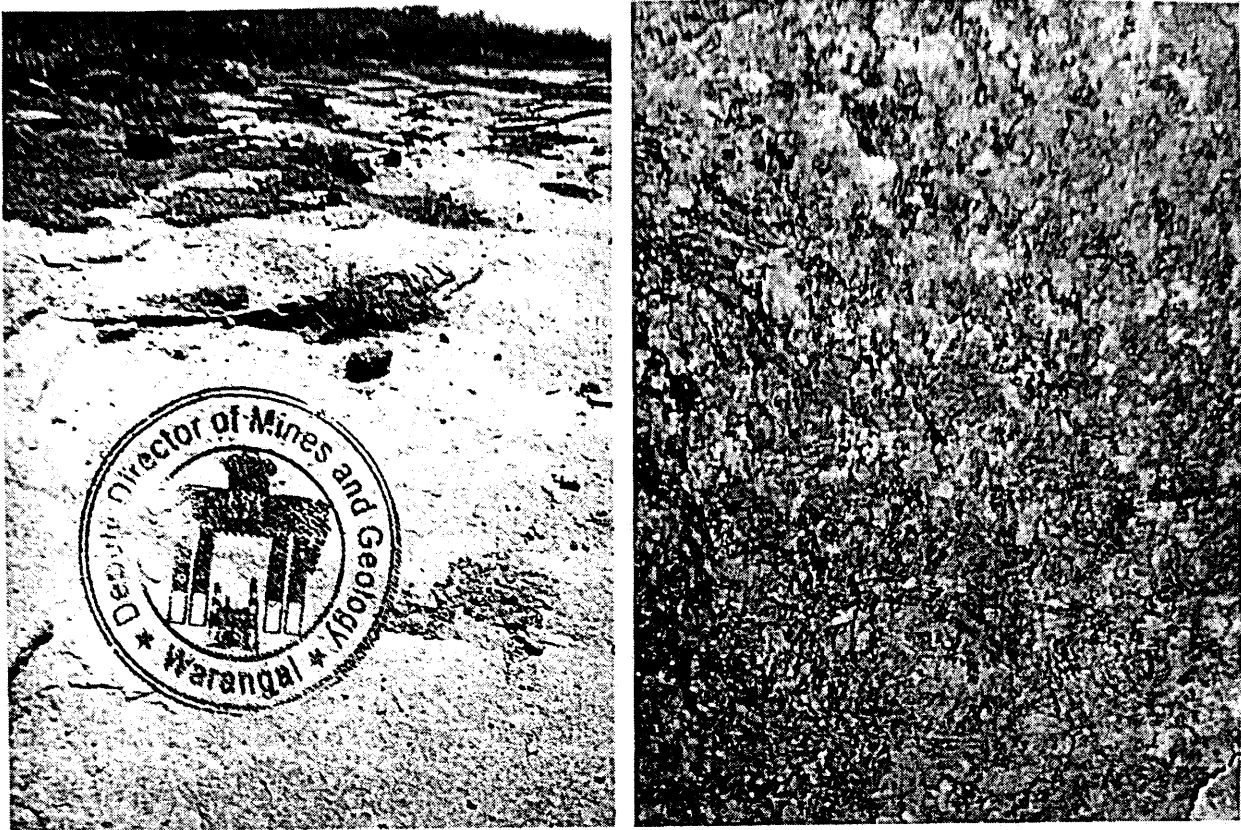


Fig. 1. Photograph showing outcrop of the proposed quarry lease area

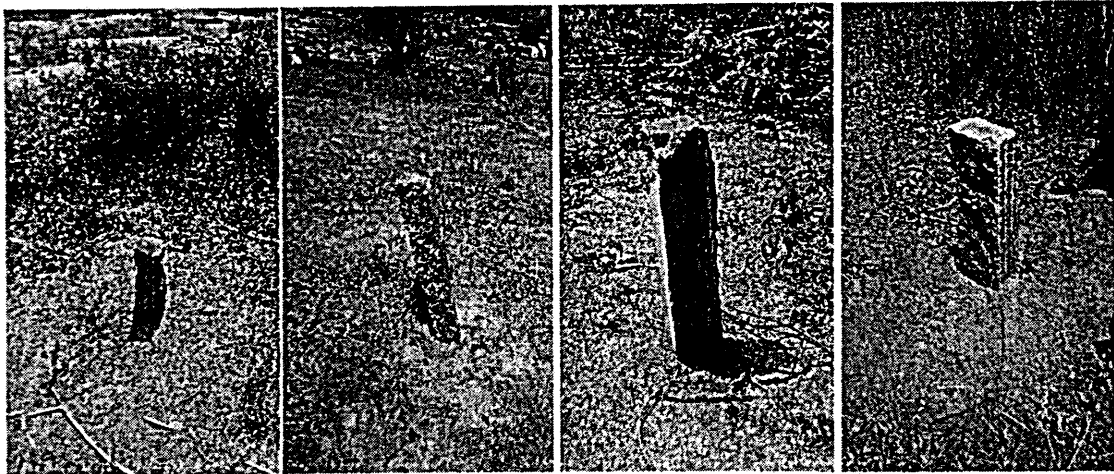



Fig. 2. The Photograph showing the four corner of boundary pillars in proposed quarry lease area

Minor Mineral Concession Rules, 1966 for the proposed precise area for Quarry Lease within period of (6) months from the date of issue of this notice alongwith **Consent for Establishment from T.S Pollution Control Board & Environmental Clearance from Ministry of Environment & Forests & Climate Change as per Environmental Impact Assessment Notification through S.O.1533, dated: 14.09.2006** and revised notification to be issued by the MoEF & CC, and alongwith MDCC so as to consider the application for quarry lease for Colour Granite alongwith all the safety aspects to be reflected in the Scrutinized Quarry Plan. If the applicant fails to submit the Self-attested Scrutinized of Quarry Plan and other statutory clearances within the stipulated period it will be presumed that the applicant is not interested in obtaining the quarry lease over the subject area and further course of action will be initiated as per the rules. A copy of the Surveyed sketch showing the precise area of **2.00 Ha (GL)** in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District is enclosed herewith. The Asst. Director of Mines and Geology, Karimnagar shall ensure that the proposed area is conducted DGPS survey by the empanelled agency at the cost to be borne by the applicant and furnish the same on priority.

Sd/- B.R.V.SUSHEEL KUMAR  
DIRECTOR OF MINES AND GEOLOGY

Encl: (Sketch)

//f.c.f.b.o//

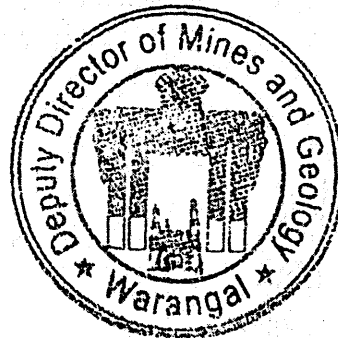
  
Superintendent

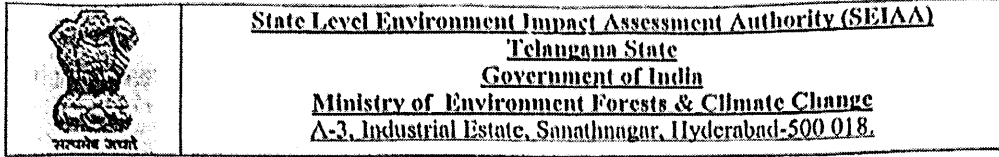
To,  
M/s Sree Sakthi Ganapathi Rocks,  
Mg. Partner: Sri K Niranjan Reddy  
H.No.1-5-142/3, Old Alwal,  
Secunderabad - 500 010.

----- By RPAD.

Copy to the Deputy Director of Mines and Geology, Warangal, for information.

Copy to the Asst. Director of Mines and Geology, Karimnagar, for information.





REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/KRM-82/2019- 39A

Dt:01.02.2020

Sub: SEIAA, Telangana – 2.00 Ha. Colour Granite Mine of M/s. Sree Sakthi Ganapathi Rocks, Sy. No. 422, Bommanapally (V), Chigurumamdi (M), Karimnagar District - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted online on 18.03.2019 (Proposal no. SIA/TG/MIN/33267/2019) received on 07.12.2019 and seeking Environmental Clearance for the proposed Colour Granite Mine of 2.00 Ha. in favour of M/s. Sree Sakthi Ganapathi Rocks, Sy. No. 422, Bommanapally (V), Chigurumamdi (M), Karimnagar District. The Mine lease area is located between Latitude 18°11'59.50" to 18°12'08.50" (N) and Longitude 79°13'13.50" to 79°13'09.90" (E). It was reported that the nearest human habitation viz., Banjarupally (V) which is existing at a distance of 1.1 km; and Akurnur RF exists at a distance of 5.1 km; and nearest water body is near Banjarupally at a distance of 0.7 km from the boundary of the site. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and maximum capacity of the project is as follows:

**Colour Granite – 25,650 m<sup>3</sup>/annum.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting. It is reported that the life of the Mine is estimated as 9 years. The total mine lease area is 2.00 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 24.12.2019. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Space Enviro Solutions, Hyderabad; In-principle grant of quarry lease by the DMG, Hyderabad vide Lr. Dt. 14.02.2019 for a period of 20 years; Scrutinized /Approved Mining Plan; Lr. dt. 18.11.2019 of ADMG: Karimnagar District addressed to the proponent informing that there are no mine leases exists within 500 mtrs radius from the proposed quarry lease area. Hence the cluster area becomes 2.0 Ha., which is less than 5.0 Ha. The Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on 22.01.2020 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, the SEIAA, Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc., having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and

transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.

- v. The proponent shall take appropriate measures to ensure that the OLC shall comply with the revised NAAQ norms notified by MoE&F, GOI on 16.11.2009.
- vi. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analysed for their mineralogical composition and records maintained.
- vii. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
  - The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUG' certificate for all the vehicles from authorized pollution testing centres.
- viii. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- ix. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- x. Fencing shall be provided all around the working mine area.
- xi. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xii. Regular monitoring of ambient air quality shall be carried out and records maintained

#### b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 3.48 KLD. Out of that, 0.2 KLD is used for Process, 1.6 KLD for Water Sprinkling on haul roads, 0.6 KLD for development of greenbelt and 1.08 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- vi. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained and submitted to Ministry of Environment and Forests, its Regional Office, Chennai, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

- vii. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- viii. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
- ix. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- x. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
- xi. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
- iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants.
- iv. Separate area shall be demarcated for overburden and refilling.
- v. The following measures are to be adopted to control erosion of dumps:-
  - > Retention/toe walls shall be provided at the foot of the dumps.
  - > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- vi. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- vii. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

**B. General Conditions:**

- i. This order is valid for a period of 9 years OR the expiry date of mine lease period issued by the Government of Telangana, whichever is earlier. It was reported that the life of the mine is 9 years.
- ii. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
- iii. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
- iv. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- v. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining
- vi. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented.
- vii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.

- viii. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
- ix. A separate Environmental Cell to monitor the environmental conditions / norms with qualified personnel shall be set up.
- x. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., M/s. Sree Sakthi Ganapathi Rocks.
- xi. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- xii. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
- xiii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
- xiv. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
- xv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- xvi. Officials from the Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Chennai.
- xvii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xviii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xix. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xx. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xxi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxiii. The funds earmarked for environmental protection measures (**Capital cost of Rs. 5.67 lakhs and recurring cost: Rs. 2.91 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xxiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xxv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Office of the Ministry of Environment, Forest and Climate Change, Chennai by e-mail.
- xxvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- xxvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xxviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
- xxxii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: [www.parivesh.nic.in](http://www.parivesh.nic.in)

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri K. Niranjan Reddy, Managing Partner,  
M/s. Sree Sakthi Ganapathi Rocks (2.00 Ha. Colour Granite Mine)  
H.No: 1-5-142/3, Old Alwal,  
Secunderabad, Telangana State - 500010  
Ph No. 9441832777  
e-mail: [shreesakthiganapathi@gmail.com](mailto:shreesakthiganapathi@gmail.com)

//T.C.F.B.O.//

  
SENIOR ENVIRONMENTAL ENGINEER  
(UNIT III)



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

**G. Hanmantha Reddy**  
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, Sy.No.TS No.1 Part,  
Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad  
Phone: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**DESPATCHED**

**ON 13/03/2020**

**Lr. No. 1097-RGM/TSPCB/ZO-HYD/CFE & CFO/2020- 1061**

**Date: 13.03.2020**

**To**  
**M/s. Sree Sakthi Ganapathi Rocks,**  
**(2.0 Ha. Colour Granite Mine),**  
**Sy.No. 422, Bommanapally (V),**  
**Chigurumamidi(M), Karimnagar District.**  
**Email: shreesakthiganapathi@gmail.com**

**Sir,**

**Sub: - TSPCB - ZOH – CFE & CFO – TSOCMMS - M/s. Sree Sakthi Ganapathi Rocks, (2.0 Ha. Colour Granite Mine), Sy.No. 422, Bommanapally (V), Chigurumamidi(M), Karimnagar District - Issue of CFE & CFO – Information called for - Reg.**

**Ref: -**

1. Industry's CFE & CFO applications received through TSOCMMS online portal on 17.02.2020 at TSPCB, RO, Ramagundam.
2. TSPCB, RO, Ramagundam verification reports dated 03.03.2020 and received by Zonal Office, Hyderabad on 03.03.2020.
3. CFE & CFO Committee meeting held on 06.03.2020 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

The Consent for Establishment & Operation Committees in the meetings held on 06.03.2020 examined the CFE & CFO application submitted by the industry under Water and Air Acts. After detailed discussions, the committees recommended to issue CFE & CFO to the industry on submission of the following information:

- 1) ***The industry shall submit undertaking on a Rs.100/- Stamp paper stating the following points:***
  - i. ***The roads shall be graded to mitigate the dust emission.***
  - ii. ***The industry shall not carryout blasting operations.***
  - iii. ***The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.***
  - iv. ***Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.***
  - v. ***The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.***
  - vi. ***The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances.***
  - vii. ***The industry shall construct retention / toe walls at the foot of the dumps.***
  - viii. ***The industry shall stabilize the worked out slopes by planting appropriate shrub / grass species on the slopes.***
  - ix. ***The industry shall refill the mine with ash, overburden waste and the mine will be brought to the original condition.***

- x. *The industry shall develop 33% of the total area as a thick green belt (green barrier) all along the boundary of the mine lease area and also in all the vacant places within the mine lease area premises, with tall growing trees with an average height of 5mtrs and wide leaf area.*
- 2) *The industry shall submit drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.*

In view of the above, you are directed to submit the above information within 15 days to this office marking a copy to the Regional Office, Ramagundam. If the industry fails to furnish the information within the stipulated time, the CFE & CFO applications filed by the industry will be returned back to the industry. The industry has to again re-submit the CFE & CFO application along with complete information sought by the Board. However, the CFE & CFO fee already paid by the industry to the Board will be considered and adjusted at the time of re-submission of the CFE & CFO application.

It is also brought to your notice that Establishment of the industry without having valid consents of the Board is violation of Section 25/26 of Water Act and Section 21/22 of Air Act which is punishable under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,

  
JT. CHIEF ENVIRONMENTAL ENGINEER (FAC)

Copy to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

G. Hanmantha Reddy  
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, Sy.No.TS No.1 Part,  
Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jccc-zhyd-tspcb@telangana.gov.in

**DESPATCHED**

ON 19/03/2020

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 1097-RGM/TSPCB/ZOH/CFO/2020- 1114**

**Date: 19.03.2020**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Sree Sakthi Ganapathi Rocks,  
(2.0 Ha. Colour Granite Mine),  
Sy.No. 422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic effluents	0.86 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
--	--	--	--

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sree Sakthi Ganapathi Rocks, (2.0 Ha. Colour Granite Mine), Sy.No. 422, Bommanapally (V), Chigurumamidi (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Overburden and rock waste of various sizes and shapes (64,125 Cubic meters)	--	Shall be proposed into back filling/low lying areas of the quarry lease area.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1.	Mining of Colour Granite (Over an extent of 2.0 Ha)	25,650 m <sup>3</sup> / Annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.01.2025.

19/3/2020  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Encl: Schedules A & B

To  
M/s. Sree Sakthi Ganapathi Rocks,  
(2.0 Ha. Colour Granite Mine),  
Sy.No. 422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District.  
Email: shreesakthiganapthi@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information and necessary action.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules atleast 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining consent of the Board along with detailed compliance to the conditions stipulated in the CFO.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.  
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.  
b) The industry shall maintain following records to accessible to the Board, whenever required.
  1. Analysis reports of waste water/ emissions.
  2. Log book for operation of pollution control systems.
  3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
  - i. Number of containers received.
  - ii. Date and method of detoxification.
  - iii. Name of agencies to whom containers were sold with quantities.
  - iv. Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

#### SCHEDULE - B

##### Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

S. No.	Purpose	Total Consumption (KLD)
1.	Dust Suppression on haul roads	1.6 KLD
2.	Green belt development	0.6 KLD
3.	Domestic	1.08 KLD
	<b>Total</b>	<b>3.48 KLD</b>

2. The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No	Parameters	Standards in $\mu\text{g}/\text{m}^3$ ;
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO <sub>2</sub>	80
4	NO <sub>x</sub>	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. As committed vide undertaking dated: 13.03.2020, the industry shall comply with the following conditions:
  - i. The roads shall be graded to mitigate the dust emission.
  - ii. The industry shall not carryout blasting operations.
  - iii. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
  - iv. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
  - v. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
  - vi. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances.
  - vii. The industry shall construct retention / toe walls at the foot of the dumps.
  - viii. The industry shall stabilize the worked out slopes by planting appropriate shrub / grass species on the slopes.
  - ix. The industry shall refill the mine with ash, overburden waste and the mine will be brought to the original condition.
  - x. The industry shall develop 33% of the total area as a thick green belt (green barrier) all along the boundary of the mine lease area and also in all the vacant places within the mine lease area premises, with tall growing trees with an average height of 5mtrs and wide leaf area.
8. The industry shall carry out semi mechanized open cast mining method, with drilling & blasting, excavating granite with crow bars and spades and shall carryout mining of Colour granite in an area of 2.0 Ha only.
9. After breaking the mineral into required size by drilling and blasting and excavating granite with crow bars and spades; it shall be directly loaded into the trucks.
10. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust. The industry shall not cause any pollution problems to the surrounding agricultural lands.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. After excavation & sizing, the mineral shall be loaded into trucks. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
13. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
14. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
15. The industry shall scrupulously comply with conditions stipulated by the SEIAA, (State level Environment Impact Assessment Authority) in the Environmental Clearance order dated 01.02.2020.
16. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
17. The industry shall implement the following measures to reduce the noise pollution.
- The proper and regular maintenance of the vehicles and other equipment.
  - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
  - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
18. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
19. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
20. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly
21. The industry shall comply with all the directions issued by the Board from time to time.
22. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
23. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
24. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

**SCHEDULE - C**  
(See Rule 6(2))

- (Conditions of Authorization for occupier or operator handling hazardous wastes)
1. The industry shall give top priority for waste minimization and cleaner production practices.
  2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
  3. The industry shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
  4. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
  5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
  6. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
  7. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
  8. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
  9. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.

10. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

*S. N. S. 19/3/2020*  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To  
M/s. Sree Sakthi Ganapathi Rocks,  
(2.0 Ha. Colour Granite Mine),  
Sy.No. 422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District.

GOVERNMENT OF TELANGANA  
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.  
 (Present: Sri B.Satyana, Assistant Director I/c.,)

Proceedings No.7712 / Q1 / 2015

Dated:03-12-2022

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of 2.000 Hectors in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District for a period of 20 years granted to M/s. Sree Sakthi Ganapathi Rocks - Execution of Tease deed on 03-12-2022 - Work Order - Issued.

- Ref:-
- 1.The Director of Mines and Geology, Hyderabad Progs.No. QL/KRM/LOI500022, Dt: 31.05-2022.
  2. The Director of Mines and Geology, Hyderabad Memo No. 210991/R1-3/2019, Dt: 03.06.2022.
  3. The Director of Mines and Geology, Hyderabad Progs.No. 210119/R1-3/2019, dt.13-10-2022.
  4. Letter dt.24-11-2022 & 26-11-2022 from M/s. Sree Sakthi Ganapathi Rocks.
  5. Agreement in Form-G executed on -12-2022.

# # #

**ORDER:**

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 2.000 Hectors in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District for period of 20 years in favour of M/s. Sri Sakthi Ganapathi Rocks vide reference 1<sup>st</sup> cited. In the reference 3<sup>rd</sup> cited, orders were issued for extension of (30) days time to execute the lease deed. In the reference 5<sup>th</sup> cited the lease deed was executed in Form-G between the ADM&G, Karimnagar and M/s. Sree Sakthi Ganapathi Rocks.

Hence, sanction is hereby accorded to **M/s. Sree Sakthi Ganapathi Rocks, Mg. Partner Sri K. Niranjan Reddy** to commence quarrying operations for Colour Granite over an extent of 2.000 Hectors in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District for a period 20 years from **03-12-2022 to 02-12-2042** subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level.

To  
 M/s. Sree Sakthi Ganapathi Rocks,  
 Mg. Partner Sri K. Niranjan Reddy,  
 H.No.1-5-142/3, Prashanth Building,  
 Vasavi Enclave, Old Alwal, Malkajgiri Mandal,  
 Secunderabad- 500010

Asst. Director of Mines and Geology, I/c.,  
 Asst. Director of Mines & Geology  
 KARIMNAGAR.

- Copy submitted to the District Collector, Karimnagar for favour of kind information.  
 Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.  
 Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.  
 Copy submitted to Director of Mines safety, Hyderabad for favour of information.  
 Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.  
 Copy to the Labour Enforcement Officer, Ramagundam for favour of information.  
 Copy to the Environmental Engineer, TS Pollution Control Board, Ramagundam for favour of information.  
 Copy to the Tahsildar, Chigurumamidi Mandal for favour of information.



తెలంగాణ తేలంగానా TELANGANA

SI.No. HRSS DL 10-11-2022 Rs...

Sold to Mg Partner K. Niranjan Reddy of Late Govinda Reddy of Hyd.

For Whom M/s. Sree Sakthi Ganapathi Rocks, Hyd.

*[Signature]*  
AP 122850  
GUJJA ASHOK RAO  
STAMP VENDOR  
L.No. 2011-007-109  
R.No. 2011-014-211  
Main Road, SULTANPET  
Cell: 986611219

FORM - G

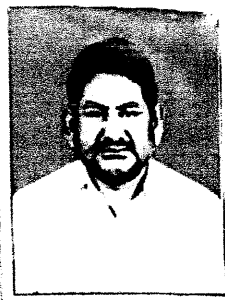
[See Rule 8]

**Form of lease (Minor Minerals) to Private Persons**

This indenture made the 3rd day of **December, 2022** between the Government of Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the part and **M/s. Sree Sakthi Ganapathi Rocks, Mg. Partner Sri K. Niranjan Reddy, H.No.1-5-142/3, Prashanth Building, Vasavi Enclave, Old Alwal, Malkajgiri Mandal, Secunderabad** hereinafter called the "Lessee" which expression shall where the context so admits include his heirs, executors, administrators, representatives and assigns) of the other part.

*[Signature]*  
K NIRANJAN REDDY  
Lessee

*[Signature]*  
Asst. Director of Mines & Geology  
KARIMNAGAR.  
Karimnagar



Form of lease ( ) Private Persons



This indenture made the **15th** of **December, 2022** between the Government of Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the part and **M/s. Sree Sakthi Ganapathi Rocks, Mg. Partner Sri K. Niranjan Reddy, H.No.1-5-142/3, Prashanth Building, Vasavi Enclave, Old Alwal, Malkajgiri Mandal, Secunderabad- 500010** hereinafter called the "Lessee" which expression shall where the context so admits include his heirs, executors, administrators, representatives and assigns) of the other part.

Whereas the lessee has been granted quarry lease by the Government of Telangana on application in [sealed tender-cum-public auction] of the lands in the **Karimnagar** District for the purpose of quarrying for **Colour Granite** and has deposits with Asst. Director of Mines & Geology, Karimnagar the sum of **Rs.3,20,000/-** (Rupees **Three Lakhs twenty thousand Only**) as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained.

And whereas the Government of Telangana acting for and on behalf of the lands and premises hereinafter described and demised for the terms and at the (knocked down) amount dead rent and seigniorage fee and subject also to the covenants and conditions and conditions hereinafter contained now this indenture witnesses as follows:

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the village **Bommanapally Village** in the sub-registration district of **Chigurumamidi Mandal** and registration District of **Karimnagar** in Telangana being more particularly described in the Schedule hereunder written and delineated in the map or plan hereinto annexed and therein coloured.

2. These are included in the said demise and for the purpose thereof following liberties:-

I. To get from the said demised pieces of land.

II. For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners or tenants of the lessors in respect of such water.

III. Generally to do all things which shall be convenient or necessary for getting the **Colour Granite** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

K NIRANJAN REDDY

Lessee

Asst. Director of Mines & Geology I/c.,  
Karimnagar

3. These are excepted and reserved to the lessor out of this demise:-
- I. All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of lands by the lessee.
  - II. Liberty for the lessor or other persons authorized by him to search for, work, get, carry away and dispose of the excepted minerals and other substances for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make, erect and use all pits, machinery buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee for the term of **20 (Twenty) years of from ~~03-11-2022~~ to ~~02-11-2042~~** determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following dead rent and seigniorage fee whichever is higher and also all cesses which may from time be imposed by the Government.
- I. The yearly dead rent of **Rs.3,20,000/-** per Hectare per Annum in respect of the said demised pieces of land.
  - II. The said seigniorage fee of Rs.1,128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic metre shall be paid before the same is removed from the said demised pieces of land.
6. The lessor may, during the currency of the lease, vary the rate of dead rent and the seigniorage.
7. It is hereby agreed and declared that in regard to the said [Knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.
- I. The said dead rent of **Rs.3,20,000/-** per Hectare per Annum shall be paid without any deduction on the **28<sup>th</sup> day of February** in every year in advance.
  - II. The said seigniorage fee of Rs.1128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic metre shall be paid before the same is removed from the aid demised pieces of land.
8. The lessee hereby covenants with the lessor as follows.
- I. To pay the [knocked down amount] Dead rent and Seigniorage Fee on the days and in manner aforesaid.

10/02/2022  
 K. V. RASHTRI  
 Lessee

(Sd/-) 10/02/2022  
 Asst. Director of Mineral & Geology I/c.,  
 K. V. RASHTRI

// 3 //

II. To bear, pay and discharge, all existing and future rates, taxes, assessments, duties, impositions, outgoing and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.

II (A). Should any rent, seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee / lessees within the prescribed time, the same may be recovered together with simple interest due thereon at rate of 24% per annum on a certificate of such officer as may be specified by the State Government by General or special order in the same manner as arrears of land revenue.

III. Before digging or opening any part of the said demised pieces of land for extracting substance carefully to remove the surface soil to depth of at least \_\_\_\_\_ meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a State fit for cultivation as hereinafter provided.

IV. To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.

V. Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-public auction for sand is not open for transfer]

VI. After working out any part of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.

VII. That the lessee shall keep correct accounts in such form as the ADM & G concerned shall from time to time require and direct, showing the quantities and other particulars of the said mineral obtained by the lessees from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall from time to time, when so directed by the ADM & G concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall from time to time, require and direct.

VIII. That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the ADM&G concerned who shall obtain orders of the Government regarding the working of

the same

KARIMNAGAR  
Lessee

Asst. Director of Mines & Geology, I/c.,  
KARIMNAGAR.

IX. That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose, to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.

X. The lessee shall without delay send to the ADM&G report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.

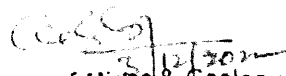
XI. That the lessee shall not without the express sanction in writing of the said ADM&G concerned cut down or injury any timber or trees on the said lands but he may clear away brushwood or under growth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring tree growth in the said lands to the departments concerned.

XII. That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.

XIII. That if required by the Asst. Director of Mines & Geology, erect and maintain at his own expense, boundary pillars of substantial material standing not less than of three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.

XIV. If any mineral is not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of the Director of Mines & Geology and without payment of the Seigniorage Fee and the acreage assessment. If lessee or the registered holder fails to intimate the Director of Mines & Geology the discovery of such new minerals and obtain their permission within a period of thirty days from the date of working of the mineral is begun, the Director of Mines & Geology or Deputy Director of Mines & Geology may levy enhanced Seigniorage Fee and acreage assessment.

K. NIRASAWREDDY  
 (Proprietor/Partner)  
 Lessee

  
 Asst. Director of Mines & Geology I/c.,  
 Asst. Director of Mines & Geology  
 KARIMNAGAR.

XV. The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government, as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structure.

XVI. That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

XVII. That on such determination the lessee shall have no right to compensation of any kind.

XVIII. That the [knocked down amount] / Dead Rent and Seigniorage Fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.

XIX. That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that the lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.

XX. In respect of the granite and marble, the lessee shall comply with provisions of the Granite Conservation and Development Rules, 1999 and the Marble development and conservation Rules, 2002 respectively.

9 The Lessor hereby covenants with the lessee that on the lessee paying the Dead Rent and Seigniorage Fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

9 (A). The Government reserves the right,

1. to cancel the Quarry lease granted and executed under these rules after giving a previous notice.
2. To prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.

...EE CHIKKON CANARA ...  
**KNIRAJANNA**  
 Lessee

*C. S. S. S.*  
 20/11/2022  
 Asst. Director of Mines & Geology I/c.,  
 Asst. Director of Mines & Geology  
 KARIMNAGAR.

10. It is hereby expressly agreed as follows:

I. If any of the knock down amount / Dead Rent and Seigniorage Fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of **Rs.3,20,000/-** to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determined but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.

II. The expiry of determination of the lease the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stone) within one month or extended period granted by Government after paying bid amount and Seigniorage Fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not buildings which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.

III. If the lessee shall have paid the knock down amount dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of **Rs.3,20,000/-** shall be returned to him at the expiration of the said term of **20 (Twenty) years**.

IV. If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knocked down amount] Dead Rent and Seigniorage Fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines & Geology whose decision thereon shall be final and binding on the parties thereto.

IF SURE COPY  
 6/10/2012  
 Lessee

Asst. Director of Mines & Geology I/c.,  
 Asst. Director of Mines & Geology,  
 KARIMNAGAR.

// 7 //

In witness whereof **Sri B.Satyanarayana, M.Sc.**, Asst. Director of Mines & Geology, I/c., Karimnagar acting for and on behalf of and by order and direction of the Government of Telangana the lessee have hereto set their hands the day and year first above writing.

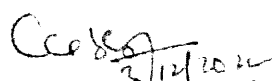
**THE SCHEDULE**

Name of Taluk	Name of Village	Survey field	Extent	Assessment	Boundaries North, South, West and East
1	2	3	4	5	6
Chigurumamidi	Bommanapally	422	2.000 Hects	<p>The MRA will be prepared on the Dead Rent @ 1,60,000/- Per Hect, per annum.</p> <p>Or</p> <p>A said seigniorage fee of Rs.1128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic meter in respect of the said demised pieces of land.</p>	As per Sketch enclosed

Signed and delivered by the above name in the presence of Ch.Sarangapani, Surveyor.

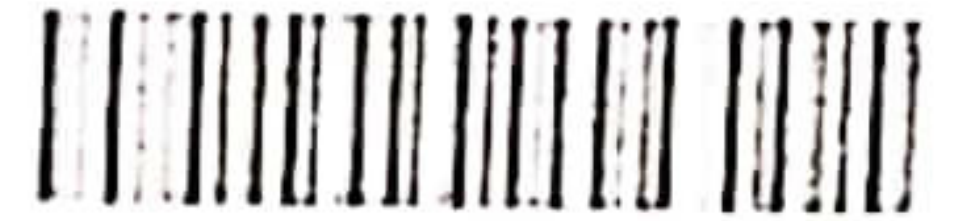
SEE SIGNATURE OF BANAPATHI

**K. V. RAO**  
Lessee

  
3/12/2022  
Asst. Director of Mines & Geology I/c,  
Asst. Director of Mines & Geology  
KARIMNAGAR.

**GOVERNMENT OF TELANGANA** Exhibit No.R5/8  
**PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY, HYDERABAD : HYDERABAD**

Proceeding No: I/KRM/7051



Order

Date: 24.08.2023

Permission is hereby accorded for **Whole** transfer of Quarry Lease for **Colour Granite**, over an extent of **2.000** Ha in Sy.No **422** of **Bommanapalle** Village, **Chigurumamidi** Mandal, **KARIMNAGAR** District held by Transferor **M/s. Sree Sakthi Ganapathi Rocks** to Transferee **BHERUNATH STONEX EXPORT, Managing Partner, RAM BHANWARA** for unexpired portion of the lease period up to **02.12.2042**.

*Surojanu*  
 The **BHERUNATH STONEX EXPORT, Managing Partner, RAM BHANWARA** shall submit Scrutinized Quarry Plan, Environmental Clearances, Consent for Establishment & Consent for Operations within three months from date of execution of transfer deed.

*18/8*  
*95/81*  
 The **BHERUNATH STONEX EXPORT, Managing Partner, RAM BHANWARA** shall abide by the Telangana State Minor Mineral Concession Rules (TSMMC), 1966 and subsequent government orders and executive instructions issued there upon from time to time

The **BHERUNATH STONEX EXPORT, Managing Partner, RAM BHANWARA** shall execute the Whole transfer lease deed within **Sixty** days from the date of this order.

**P. Katyayani Devi, IAS**  
**DIRECTOR OF MINES & GEOLOGY, HYDERABAD**

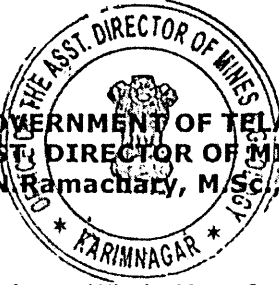
To  
**RAM BHANWARA, Pottur, 4-2,**  
**ELLANTHAKUNTA, KARIMNAGAR,**  
**Illanthakunta, RAJANNA(SIRISILLA)**  
**M/s. Sree Sakthi Ganapathi Rocks,**  
**Bommanapalle, Chigurumamidi,**  
**KARIMNAGAR**

Copy to

The Deputy Director of Mines & Geology,  
**WARANGAL**

The Asst. Director of Mines & Geology,  
**KARIMNAGAR**

\*\*\* This is a computer-generated document. No signature is required. \*\*\*



GOVERNMENT OF TELANGANA  
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR  
 (Present: Sri N. Ramachary, M.Sc., Assistant Director)

Procs. No.7712/Q1/2016

Dated: 13-10-2023

Sub:- Mines and Quarries - Whole Transfer of Quarry lease for Colour Granite over an extent of 2.00 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District Quarry Lease transfer from M/s. Sree Sakthi Ganapathi Rocks, Mg.Partner: K.Niranjan Reddy to M/s. Bherunath Stonex Export, Mg.Partner: Ram Bhanwara for the un-expired portion of the lease period i.e., upto **02.12.2042**- Execution of lease deed on **13.10.2023** - Work Order - Issued.

- Ref :- 1. The Director of Mines and Geology, Hyderabad Progs.No:I/KRM/7051, dt.24.08.2023.  
 2. The Quarry Lease deed executed in Form -G on 13.10.2023.

###

**ORDER :**

The Director of Mines and Geology, Hyderabad vide reference 1<sup>st</sup> cited has granted whole Transfer of quarry lease for Colour Granite over an extent of 2.00 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District from M/s. Sree Sakthi Ganapathi Rocks, Mg.Partner: K.Niranjan Reddy to **M/s. Bherunath Stonex Export, Mg.Partner: Ram Bhanwara** for the un-expired portion of the lease period i.e., upto **02.12.2042**.

The transfer of Quarry lease deed was executed in Form - G on **13.10.2023** vide reference 2<sup>nd</sup> cited between the grantee and Asst. Director of Mines & Geology, Karimnagar.

Hence, sanction is hereby accorded to **M/s. Bherunath Stonex Export, Mg.Partner: Ram Bhanwara** to commence quarrying operations for Colour Granite over an extent of 2.00 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District for the un-expired portion of the lease period i.e., upto **02.12.2042** subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The grantee should erect the boundary pillars on all sides to delineate the granted area as per DGPS map/guidelines.

Asst. Director of Mines and Geology(FAC),  
 Karimnagar.

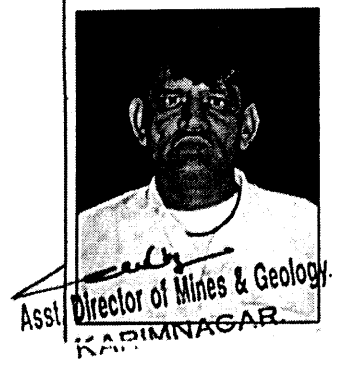
To  
 M/s. Bherunath Stonex Export  
 Mg.Partner: Ram Bhanwara,  
 Pottur, 4-2, Ellanthakunta,  
 Rajanna Sircilla (Dist)

Copy submitted to the District Collector, Karimnagar for favour of kind information.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.

- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
- Copy to the Labour Enforcement Officer, Ramagundam for favour of information.
- Copy to the Environmental Engineer, TS Pollution Control Board, Ramagundam for favour of information.
- Copy to the Tahsildar, Chigurumamidi Mandal for favour of information.



Whereas the lessee has been granted quarry lease by the Government of Telangana on application in [sealed tender-cum-public auction] of the lands in the **Karimnagar** District for the purpose of quarrying for **Colour Granite** and has deposits with Asst. Director of Mines & Geology, Karimnagar the sum of **Rs. 3,20,000/- (Rupees Three Lakhs Twenty Thousand Only)** as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained.

And whereas the Government of Telangana acting for and on behalf of the lands and premises hereinafter described and demised for the terms and at the (knocked down) amount dead rent and seigniorage fee and subject also to the covenants and conditions and conditions hereinafter contained now this indenture witnesses as follows:

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the **Bommanapalli Village** in the sub-registration district of **Chigurumamidi Mandal** and registration District of **Karimnagar** in Telangana being more particularly described in the Schedule hereunder written and delineated in the map or plan hereinto annexed and therein coloured.

2. These are included in the said demise and for the purpose thereof following liberties:-

I. To get from the said demised pieces of land.

II. For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners or tenants of the lessors in respect of such water.

III. Generally to do all things which shall be convenient or necessary for getting the **Colour Granite** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

महेश्वर  
Lessee

Asst. Director of Mines & Geology(FAC),  
Karimnagar

3. These are excepted and reserved to the lessor out of this demise:-

I. All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of lands by the lessee.

II. Liberty for the lessor or other persons authorized by him to search for, work, get, carry away and dispose of the excepted minerals and other substances for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make, erect and use all pits, machinery buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the term of **unexpired portion of lease period upto 02.12.2042** determinable as hereinafter provided.

5. The lessee hereby agrees to pay during the said term the following dead rent and seigniorage fee whichever is higher and also all cesses which may from time be imposed by the Government.

I. The yearly dead rent of **Rs.1,60,000/-** per Hectare per Annum in respect of the said demised pieces of land.

II. The said seigniorage fee of Rs.1,128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic metre shall be paid before the same is removed from the said demised pieces of land.

6. The lessor may, during the currency of the lease, vary the rate of dead rent and the seigniorage.

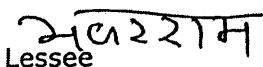
7. It is hereby agreed and declared that in regard to the said [Knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.

I. The said dead rent of **Rs.1,60,000/-** per Hectare per Annum shall be paid without any deduction on the **28<sup>th</sup>** day of **February** in every year in advance.

II. The said seigniorage fee of Rs.1128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic metre shall be paid before the same is removed from the aid demised pieces of land.

8. The lessee hereby covenants with the lessor as follows.

I. To pay the [knocked down amount] Dead rent and Seigniorage Fee on the days and in manner aforesaid.

  
Lessee

  
Asst. Director of Mines & Geology(FAC),  
Karimnagar

II. To bear, pay and discharge, all existing and future rates, taxes, assessments, duties, impositions, outgoing and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.

II (A). Should any rent, seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee / lessees within the prescribed time, the same may be recovered together with simple interest due thereon at rate of 24% per annum on a certificate of such officer as may be specified by the State Government by General or special order in the same manner as arrears of land revenue.

III. Before digging or opening any part of the said demised pieces of land for extracting substance carefully to remove the surface soil to depth of at least 0.50 meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a State fit for cultivation as hereinafter provided.

IV. To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.

V. Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-public auction for sand is not open for transfer]


VI. After working out any part of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.

VII. That the lessee shall keep correct accounts in such form as the ADM & G concerned shall from time to time require and direct, showing the quantities and other particulars of the said mineral obtained by the lessees from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall from time to time, when so directed by the ADM & G concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall from time to time, require and direct.

VIII. That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the ADM&G concerned who shall obtain orders of the Government regarding the working of the same.

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Asst. Director of Mines & Geology(FAC),  
Karimnagar

IX. That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose, to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.

X. The lessee shall without delay send to the ADM&G report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.


XI. That the lessee shall not without the express sanction in writing of the said ADM&G concerned cut down or injury any timber or trees on the said lands but he may clear away brushwood or under growth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring tree growth in the said lands to the departments concerned.

XII. That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.

XIII. That if required by the Asst. Director of Mines & Geology, erect and maintain at his own expense, boundary pillars of substantial material standing not less than of three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.

XIV. If any mineral is not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of the Director of Mines & Geology and without payment of the Seigniorage Fee and the acreage assessment. If lessee or the registered holder fails to intimate the Director of Mines & Geology the discovery of such new minerals and obtain their permission within a period of thirty days from the date of working of the mineral is begun, the Director of Mines & Geology or Deputy Director of Mines & Geology may levy enhanced Seigniorage Fee and acreage assessment.

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Asst. Director of Mines & Geology(FAC),  
Karimnagar

XV. The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government, as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structure.

XVI. That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

XVII. That on such determination the lessee shall have no right to compensation of any kind.

XVIII. That the [knocked down amount] / Dead Rent and Seigniorage Fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.

XIX. That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that the lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.

XX. In respect of the granite and marble, the lessee shall comply with provisions of the Granite Conservation and Development Rules, 1999 and the Marble development and conservation Rules, 2002 respectively.

9 The Lessor hereby covenants with the lessee that on the lessee paying the Dead Rent and Seigniorage Fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

9 (A). The Government reserves the right,

1. to cancel the Quarry lease granted and executed under these rules after giving a previous notice.
2. To prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.

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Asst. Director of Mines & Geology(FAC),  
Karimnagar

10. It is hereby expressly agreed as follows:

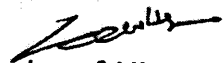
I. If any of the knock down amount / Dead Rent and Seigniorage Fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of **Rs.3,20,000/-** to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determined but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.

II. The expiry of determination of the lease the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stone) within one month or extended period granted by Government after paying bid amount and Seigniorage Fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not buildings which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.

III. If the lessee shall have paid the knock down amount dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of **Rs.3,20,000/-** shall be returned to him at the expiration of the said term of **unexpired portion of lease period upto 02.12.2042.**

IV. If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knocked down amount] Dead Rent and Seigniorage Fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines & Geology whose decision thereon shall be final and binding on the parties thereto.

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Lessee

  
Asst. Director of Mines & Geology(FAC),  
Karimnagar

In witness whereof **Sri N.Ramachary, M.Sc.**, Asst. Director of Mines & Geology, Karimnagar acting for and on behalf of and by order and direction of the Government of Telangana the lessee have here to set their hands the day and year first above writing.

### THE SCHEDULE

Name of Taluk	Name of Village	Survey field	Extent	Assessment	Boundaries North, South, West and East
1	2	3	4	5	6
Chigurumamidi	Bommanapalli	422	2.00 Hects	<p>The MRA will be prepared on the Dead Rent @ 1,60,000/- Per Hect, per annum.</p> <p>Or</p> <p>A said seigniorage fee of Rs.1128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic metre in respect of the said demised pieces of land.</p>	As per approved DGPS map.

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Lessee

  
Asst. Director of Mines & Geology(FAC),  
Karimnagar.

2/13/26, 6:14 PM

Press Release:Press Information Bureau

Ministry of Mines



## **Pandavula Gutta is older than Himalayan hills and identified as one and only Geo-heritage site at Pandavula Gutta in Telangana: Shri. Bhavesh Mishra, IAS, District collector & Magistrate, Jayashankar-Bhupalpally District**

प्रविष्टि तिथि: 13 MAR 2024 7:54PM by PIB Hyderabad

As part of the ongoing Azadi ka Amrit Mahotsav, the Geological Survey of India (GSI), State Unit: Telangana, Southern region, took a significant step forward in raising awareness about our rich geo-heritage by organizing a Geo-heritage walk at the esteemed Pandavula Gutta. This event was grandly celebrated on March 12<sup>th</sup>, 2024, at Pandavula Gutta, invited a fusion of education, culture, and nature conservation. The event graced more than 230 participants (165 students, 50 members of villagers, remaining officials from Forest Department, Telangana Tourism, State Groundwater Department and SCCL Officials).

The event was graced by the presence of the Chief Guest, Shri. Bhavesh Mishra IAS, District Collector and Magistrate, Jayashankar Bhupalpally District, Telangana. We were also honored by the presence of our Guests of Honour: Smt. J Vasantha IFS, District Forest Officer, from Jayashankar Bhupalpally District, Telangana.

On this occasion, the District Collector spoke to those assembled and remarked, "Pandavula Gutta's recognition as the sole Geo-heritage site by the Government of India is a notable honor for both Bhupalpally District and Telangana. He highlighted the critical need to preserve such geo-heritage sites for the benefit of future generations, underscoring the geological significance, mineral resources, and natural formations that have taken millions of years to form. He stressed that it is the fundamental duty of the local community to safeguard and enhance the visibility of Pandavula Gutta. He encouraged the attending students to pursue careers as geoscientists, following the example of the professionals from the Geological Survey of India present, and to contribute to the study of the nation's mineral resources as part of national development efforts. He commended the Geological Survey of India for its sustained efforts over the past 174 years and noted the current national requirement for critical mineral exploration, a task also undertaken by the Geological Survey of India. He also extended his congratulations to the GSI State Unit: Telangana team for organizing an awareness program as part of the Azadi ka Amrit Mahotsav initiated by the Government of India.

Smt. J Vasantha, IFS, addressing the attendees, expressed her pride for conducting the event within forest boundaries of the district and sharing her pleasure in participating in this historic event coordinated by GSI, State Unit: Telangana. She mentioned that during her field visits, they often discovered unique and colorful stones that sparked interest in studying the area's geology.

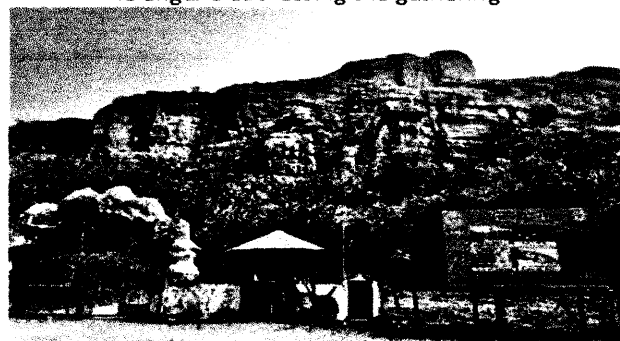
Shri. A. Anil Kumar and Shri. Anup N Kamble, directors from the Geological Survey of India, highlighted the geological importance and the need to preserve the geo-heritage site at Pandavula Gutta for future generations. The event saw significant participation from officers of the Singareni Colleries, the State Ground Water Board of Bhupalpally District, and scientists from GSI, SU: Telangana, including Shri. Punnam Laxmi Ravi, MPP, Regonda Mandal. The presence of public representatives and local educational institutions, including students from Zilla Parishad Secondary School, Tirumalagiri Village, and Montessori High School, Bhupalpally, was remarkable. Additionally, residents from the villages of Tirumalagiri, Ravulapally, Narayanapur, and Kottapally contributed significantly, underscoring the community's deep interest in preserving their local heritage and environmental conservation.



**Shri Bhavesh Mishra, IAS, District Collector & Magistrate, Jayashankar-Bhupalpally District, Telangana addressing the gathering**



**Smt. J Vasantha, IFS, DFO, Jayashankar-Bhupalpally District, Telangana addressing the gathering**



**Geoheritage site, Pandavula Gutta, Jayashankar-Bhupalpally District**



**Officers from GSI, SU: Telangana with Forest Officials at Pandavulagutta**



**Shri Bhavesh Mishra, IAS, District Collector & Magistrate, Jayashankar-Bhupalpally District, Telangana is unveiling the flag for Geoheritage walk at Pandavulagutta**



**Officers of GSI, SU: Telangana explaining about geology of Pandavulagutta to the school students**

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(Release ID: 2014354) Visitor Counter : 1929

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

Original Application No.774 of 2023

REPORT OF THE JOINT COMMITTEE CONSTITUTED IN THE O.A.  
NO. 774 OF 2023 ON A LETTER PETITION RECEIVED FROM  
MR.SUDHAGONI VISHNU, R/O.ULLAMPALLY (V), CHIGURUMAMIDI  
(M), KARIMNAGAR DISTRICT REGARDING MINING OF PANDAVULA  
GUTTA (MOUND), A HERITAGE SITE

VERSUS

STATE OF TELANGANA



Joint Committee Inspection on 30.03.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****NEW DELHI****Original Application No.774 of 2023****IN THE MATTER OF:**

1.	Sudhagoni Vishnu	Applicant (s)
Versus		
2.	State of Telangana & Ors	Respondent (s)

**INDEX**

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**Report of the Joint Committee constituted in the O.A. No. 774 of 2023 on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound), a heritage site**

**Introduction:**

The Hon'ble National Green Tribunal (NGT), New Delhi as registered Original Application No. 774 of 2023 based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta Mound (Mound), a heritage site. The complainant in his letter petition addressed to the Hon'ble NGT stated that mining has started in Pandavulagutta (Mound) near his agricultural land, a heritage site, due to its mining may damage occur to the surrounding environment and requested to stop the mining and save the Mound and save their future.

The Hon'ble NGT, New Delhi vide Order dated 08.02.2024 constituted a Joint Committee comprising 1) District Collector, Karimnagar, 2) DFO, Karimnagar, 3) Telangana State Pollution Control Board – Nodal agency and directed the Joint Committee to file a Factual and Action Taken Report and directed the Respondents to file reply / response within 2 months from the date of Judgment to the Hon'ble NGT, Chennai. The Telangana State Pollution Control Board will be the Nodal agency.

**Constitution of the Joint Committee:**

In compliance to the Hon'ble NGT order dated 08.02.2024 in O.A.No.774 of 2023, the Joint Committee was constituted comprising the following officers:

- a. Sri K. Maheshwar, Revenue Divisional Officer, Karimnagar – Representative of the District Collector, Karimnagar District,
- b. Smt. Ch. Balamani , I.F.S., District Forest Officer, Karimnagar District,
- c. Sri D.Narender, Senior Environmental Engineer, Zonal Office, Hyderabad - Representative of the TSPCB, Hyderabad.

**Terms of reference (TOR) to the Joint Committee:**

The Joint Committee to file a Factual and Action Taken Report and directed the Respondents to file reply / response within 2 months from the date of Judgment to the Hon'ble NGT, Chennai.

**The Joint Committee Meeting and Inspection:**

The Joint Committee along with Sri N. Ramachary, Asst. Director Mines & Geology, Karimnagar District & Environmental Engineer, TSPCB, Regional Office, Ramagundam have inspected the Pandavulagutta (Mound) located at Bommanapally (V), Chigurumamidi (M), Karimnagar District on 30.03.2024.

At the time of inspection, Sri Sudagoni Vishnu applicant/petitioner was contacted and accompanied during the visit and farmers of neighboring lands were also present during the visit.

During the inspection, the Colour Granite mining unit holders were also present. The following observations are made by the Joint Committee:

- It is submitted that there is hillock (granite rock) existing which is locally known as Pandavula Gutta.
- It is noticed that the petitioner village is located about 1 km from hillock and he informed that due to mining of the granite rock there might be disturbance to the natural ecology.
- It is observed that the hillock is having granite rock and no vegetation is observed over the hillock and plantation is present in the bottom of the hillock.
- As per the Revenue department records, the hillock area is located in Sy.No.422 of Bommanapally (V), Chigurumamidi (M), Karimnagar District, which is a Government land.
- As per the Forest department, there is no Reserve Forest identified in the hillock and surrounding areas.
- The mining Department has given mining lease to the following 3 numbers of Colour Granite mining units at Pandavula Gutta, which is a Govt. Land located at Bommanapally (V), Chigurumamidi (M), Karimnagar District.
  - i) M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
  - ii) M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
  - iii) M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
- All the 3 Colour Granite mining units are possessing valid Environmental Clearance obtained from State Level Environment Impact Assessment Authority (SEIAA), Consent for Establishment (CFE) & Consent for Operation (CFO) obtained from Pollution Control Board, Quarry lease work order obtained from Mines & Geology Department.
- The details of the quarry leases are submitted are as follows:

Sl. No	Name of the lease & location	Tahsildar Chigurumamidi Mandal NOC Details	EC	CFE	CFO	DM & G, Hyd Procs No.	ADM & G, Karimnagar procs. No.	Present status
1	M/s. Bherunath Stonex Export (Lease period from 03.12.2022 to 02.12.2042) transferred from Sri Shakthi Ganapathi Rocks, over an extent 2.00 Hect in Sy.No.422 of Bommanapally (V), Chigurumamidi (M)	Lr.No.B/1130/2018, Dt. 11.06.2018	SEIAA/T S/OL/ KRM82/2019-397, Dt. 01.02.2020	Order No.1097-RGM/ TSPCB/ ZO-HYD/ CFE/202 0-1113, Dt. 19.03.2020	Order No.1097-RGM/ TSPCB/ ZO-HYD /CFO/202 0-1114, Dt. 19.03.2020	21011 9/ R1-3/2019 , Dt.03.06.2022 and I/KRM /7051, Dt.24.08.2023	7712/Q1/2016, Dt. 03.12.2022 and 7712/Q1/2016, Dt. 13.10.2023	Working

2	M/s. Shree Veer Teja Granites (Lease period from 10.10.2023 to 09.10.2043) transferred from M/s. Sushmitha Granites, over an extent 2.50 Hect in Sy.No.422 of Bommanapalli (V), Chigurumamidi (M)	Lr.No.B/7 90/2010, Dt.31.03.2016	SEIAA/T S/OL/KR M- 157/2020 -, Dt: 22.03.2021	Order No.1203-RGM/TS PCB/ZO-HYD /CFE/20 22-1329, Dt:10.01.2022	Order No.1203-RGM/TS PCB/ZO-HYD /CFO/202 2-1335, Dt: 12.01.2022	QK/K RM/L OI500 701, Dt.03-09-2022 and I/KRM 77050, Dt.23-08-2023	11796/Q1/2010 , Dt.09-06-2023 and 11796/Q1/2010 , Dt:10-10-2023	Working
3	M/s. Sri Mathrusri Granites over an extent 3.600 Hect in Sy.No.422 of Bommanapalli (V), Chigurumamidi (M) (Lease period from 02.06.2023 to 01.06.2043)	Lr.No.B/7 87/2010, Dt.31.03.2016	SEIAA/T S/OL/KR M- 174/2021 -,Dt: 08.06.2021	Order No.1204-RGM/TS PCB/ZO-HYD /CFE/20 22-1326, Dt:10.01.2022	Order No.1204-RGM/TS PCB/ZO-HYD /CFO/202 2-1336, Dt: 12.01.2022	QL/K RM/L OI500 700, Dt.03-09-2022	11786/Q1/2010 , Dt.09-06-2023	Non-Working

- During the visit of the Joint Committee, it is observed that presently, 2 quarries i.e., M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine) and M/s. Sushmitha Granites (2.50 Ha Colour granite Mine) are under operation and third quarry i.e., M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) has not yet started operations.
- The granite waste generated are stored in the earmarked area.
- It is observed that there are no Forest existing proximity to the Pandavulagutta (Mound), but there are water bodies at 0.89 KMs distance.
- There are no temples existing on the mound and Pandavulagutta (Mound) has no historical significance and not recognized as a heritage site.
- There is no human habitation within a kilometer distance from all sides of the Pandavulagutta (Mound).
- As per the time line maps, there is vegetation all around the hillock (Pandavula Gutta) before 2020.
- The status of the individual mines operating in the area are as follows:

**I) M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.**

- M/s. Sree Sakthi Ganapathi Rocks, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), Telangana vide orders dated 01.02.2020 for Mining of Colour granite – 25,650 m<sup>3</sup>/Annum over an extent of 2.00 Ha. The E.C order is valid for a period of 9 years OR the expiry date of quarry lease period

issued by the Government of Telangana, whichever is earlier. As per EC, it was reported that the life of the mine is 9 years.

- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 19.03.2020 and Consent for Operation (CFO) of the Board vide orders dated 19.03.2020 for mining of Colour granite – 25,650 m<sup>3</sup>/Annum over an extent of 2.00 Ha and which is valid upto 31.01.2025.
- The unit is under operation.
- It is an open-cast semi mechanized Mine. The unit is carrying out jack hammer drilling & wedge cutting by wire saw operations and using cracking powder for separation of blocks from mother rock. The unit is adopting wet drilling operations to control dust emissions. The unit representative informed that they have not been carrying any blasting operations and using only non explosive chemical cracking powder for separation of blocks.
- The unit has provided a mobile water tanker and wetting the haul roads with tanker to control fugitive dust emissions.

**II) M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.**

- M/s. Sushmitha Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 22.03.2021 for Mining of Colour granite – 12,000 m<sup>3</sup>/Annum over an extent of 2.50 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, it was reported that the life of the mine is 11 years (@12,000 m<sup>3</sup>/annum).
- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 12,000 m<sup>3</sup>/Annum over an extent of 2.50 Ha and which is valid upto 30.11.2026.
- The unit is under operation.
- It is an open-cast semi mechanized Mine. The unit is carrying out jack hammer drilling & wedge cutting by wire saw operations and using cracking powder for separation of blocks from mother rock. The unit is adopting wet drilling operations to control dust emissions. The unit representative informed that they have not been carrying any blasting operations and using only non explosive chemical cracking powder for separation of blocks.
- The unit has provided a mobile water tanker and wetting the haul roads with tanker to control fugitive dust emissions.

III) M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

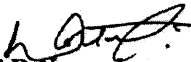
- M/s. Mathru Sri Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 08.06.2021 for Mining of Colour granite – 18,018 m<sup>3</sup>/Annum over an extent of 3.60 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, it was reported that the life of the mine is 13 years (@18,018 m<sup>3</sup>/annum).
- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 18,018 m<sup>3</sup>/Annum over an extent of 3.60 Ha and which is valid upto 30.11.2026.
- The unit has not yet started Granite mining operations.

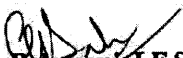
The EC, CFE & CFO orders of the above 3 Colour Granite mining units are submitted as Annexure-I, Quarry lease work order obtained from Mines & Geology Department is submitted as Annexure-II as and Photographs collected by Joint committee during the visit are submitted as Annexure-III.


**Recommendations:**

1. The three Colour Granite mining units are possessing valid Environmental Clearance obtained from State Level Environment Impact Assessment Authority (SEIAA), Consent for Establishment (CFE) & Consent for Operation (CFO) obtained from Pollution Control Board, Quarry lease work order obtained from Mines & Geology Department.
2. Thick Green belt with wide root spreading & tall growing trees may be developed along the mining area to prevent soil erosion.
3. The mining shall be restricted to permitted lease area by fixing boundaries.
4. The granite waste shall be stored in the earmarked area and backfilled and reclaimed.
5. The granite mining units shall adopt wet drilling operations to control dust emissions.

**Submitted:**

  
Sri D. Narendar,  
Senior Environmental  
Engineer, Zonal Office,  
Hyderabad -  
(Representative of TSPCB)

  
Smt. Ch. Balamani, I.F.S.,  
District Forest Officer,  
Karimnagar District

  
Sri K. Maheshwar,  
Revenue Divisional Officer,  
Karimnagar -  
Representative of the  
District Collector,  
Karimnagar District

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI (SZ)  
ORIGINAL APPLICATION NO.92 OF 2024**

**IN THE MATTER OF:**

Sudhagoni Vishnu.

...Applicant(s)

**-VS-**

The Chief Secretary,  
Govt. of Telangana and Ors.

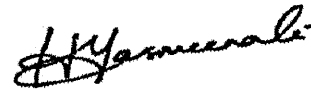
...Respondent(s)

**REPORT FILED BY THE R-1 MINES AND GEOLOGY**

<b>S.NO</b>	<b>INDEX</b>	<b>PG-NO</b>
1.	Report of the mines and geology	1-2
2.	ANNEXURE-I No objection letters	3-6
3.	ANNEXURE-II MAP	7-8

Place: Chennai

Date: 15.04.2025



Mrs. H. Yasmeen Ali,  
Standing counsel for 1st Respondent.

Detail Note Submitted on the complaint received from Sudagoni Vishnu @ gmail.com regarding mining of the mound (Pandavulagutta) near Ullampally village, Chigurumamidi Mandal, Karimnagar District on implementation of the recommendations of the Joint Inspection dated: .

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It is submitted that, in connection to the complaint lodged by Sudagoni Vishnu @ gmail.com regarding mining of the mound (Pandavulagutta) near Ullampally Village, Chigurumamidi Mandal, Karimnagar District. As per the instructions a joint inspection was conducted by the team consisting of Revenue Divisional Officer, Karimnagar, Senior Environmental Engineer, Zonal Office, Hyderabad, representative of TS Pollution Control Board, and District Forest Officer, Karimnagar on 30.03.2024.

Sl. No	Name of the lease & location	Tahsildar Chigurumamidi Mandal NOC Details	EC	CFE	CFO	DM&G,Hyd Procgs.No.	This office Procgs.No	Present status
1	Sri Shakthi Ganapathi Rocks, over an extent 2.00 Hect in Sy.No.422 of Bommanapalli (v); Chigurumamidi(M) transferred in favour of M/s. Bherunath Stonex Export (Lease Period from 03.12.2022 to 02.12.2042)	Lr.No.B/1 130/2018, Dt:11-06-2018	SEIAA/TS/OL /KRM-82/2019-397, Dt:01-02-2020	Order No.1097- RGM/T SPCB/Z O- HYD/C FE/2020-1113, Dt:19-03-2020	Order No.1097 - RGM/T SPCB/Z O-H/ CFO/2020-1114, Dt:19-03-2020	210119/R1-3/2019, Dt:03-06-2022 and 1/KRM/7051, Dt:24-08-2023	7712/Q1/2016, Dt:03-12-2022 and 7712/Q1/2016, Dt:13-10-2023	Working
2	M/s.Sushmitha Granites, over an extent 2.50 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M) transferred in favour of M/s. Shree Veer Teja Granites (Lease Period from 10.10.2023 to 09.10.2043)	Lr.No.B/7 90/2010, Dt:31-03-2016	SEIAA/TS/OL /KRM-157/2020-, Dt:22-03-2021	Order No.1203- RGM/T SPCB/Z O- HYD/C FE/2022-1329, Dt:10-01-2022	Order No.1203 - RGM/T SPCB/Z OH/CF O/2022-1335, Dt:12-01-2022	QL/KRM/L OI500701, Dt:03-09-2022 and 1/KRM/7050, Dt:23-08-2023	11796/Q1/2010, Dt:09-06-2023 and 11796/Q1/2010, Dt:10-10-2023	Working
3	M/s.Sri Mathrusri Granites, over an extent 3.600 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M) Karimnagar District (Lease Period from 02.06.2023 to 01.06.2043)	Lr.No.B/7 87/2010, Dt:31-03-2016	SEIAA/TS/OL /KRM-174/2021, Dt:08-05-2021	submitted	submitted	QL/KRM/L OI500700, Dt:03-09-2022	11786/Q1/2010, Dt:09-06-2023	Quarry operations are not yet commenced.

The joint inspection team recommended following conditions that has to be implemented by the granite quarry lease holders. It is submitted that soon after the receipt of the joint inspection team recommendations this office has communicated the recommendations to the above said granite quarry leases holders through a letter. The recommendations and compliance is as follows.

S.No:	Measures proposed	Compliance	Remarks
1.	Thick green belt with wide root spreading & tall growing trees may be developed along the mining area to prevent soil erosion	So far only two granite quarry leases are started their operations and planted 300 sapling.	This office will ensure periodical inspection and year wise plantation.
2	The mining shall be restricted to permitted lease area by fixing boundaries.	The workings are well within the granted area only.	Boundaries were verified with DGPS survey and the lease holders erected boundary pillars around the quarry leases. Periodical verification will be done.
3	The granite waste shall be stored in the earmarked area and back filling and reclaimed.	Instructed the quarry lease holders for strict implementation of the quarry plan.	Periodical verification will be done. If found any violation necessary cancellation proposals will be submitted.
4	The granite mining units shall adopt wet drilling operations to control dust emissions.	The quarry lease holders are adopted wet drilling by placing wet gunny bags at the mouth of the drilling holes to arrest the dust emissions.	Periodical verification will be done.

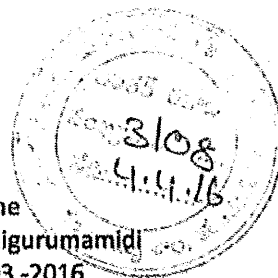
This is submitted for kind perusal and necessary action.

*Seema* 22/10/2024  
Asst. Director of Mines & Geology,  
Karimnagar.

GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT

No.B/ 789/2010

Office of the  
Tahsildar, Chigurumamidi  
Date: 5) - 03 -2016.



To  
Asst. Director of Mines & Geology,  
Karimnagar

Sir,

Sub: Mines and Quarries – Applications for grant of quarry lease for color granite over an extant of 4.00 Hectors in SY.No. 422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District – Filed by M/s Mathru sri Granites – Issue of No Objection Certificate of the applied area – Requested – Reg.

Ref: Letter No. 11786/Q1/2010, Dated: 05-11-2015 of the ADM&G, Karimnagar.

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I invite your attention to the reference cited and state that the reference cited, it was requested to furnish No Objection Certificate along with specific recommendations and objections if any to grant the quarry lease in the subject area of 4.00 Hectors of Govt. Land in Sy No.422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District in favour of S. Lingamurthy S/o Late Veeraiah, H.No.2-8-534 Srinagar Colony Road, Hanmakonda.

In this matter I personally visited the proposed colour granite quarry along with Mandal Surveyor. The Village Bommanapalli situated about 2.25 kms from the proposed quarry. (photographs enclosed). The proposed color granite quarry is Govt. Land and fully covered with hillock and not fit for cultivation. There are no structures, high tension electrical poles etc., in the proposed site an extant of 4.00 Hectors.

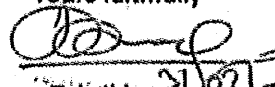
As per G.O.Ms. No. 4, Revenue (Assn.I) Department, dt. 19.01.2015 the particulars are furnished as under.

1	Proposed Extant of Land	4.00 Hects
2	Classification of Land	Govt Land
3	Proximity to Forest, Tanks, lake or Irrigation Source	No
4	Proximity to habitation	No
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighboring land	No

In view of the above, there is No Objection to grant quarry lease to M/s Mathru sri Granites for colour granite in Sy.No.422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District over an extant of 4.00 Hectors. The location sketch duly attested is sent herewith for further necessary action.

Encls : As above

Yours faithfully

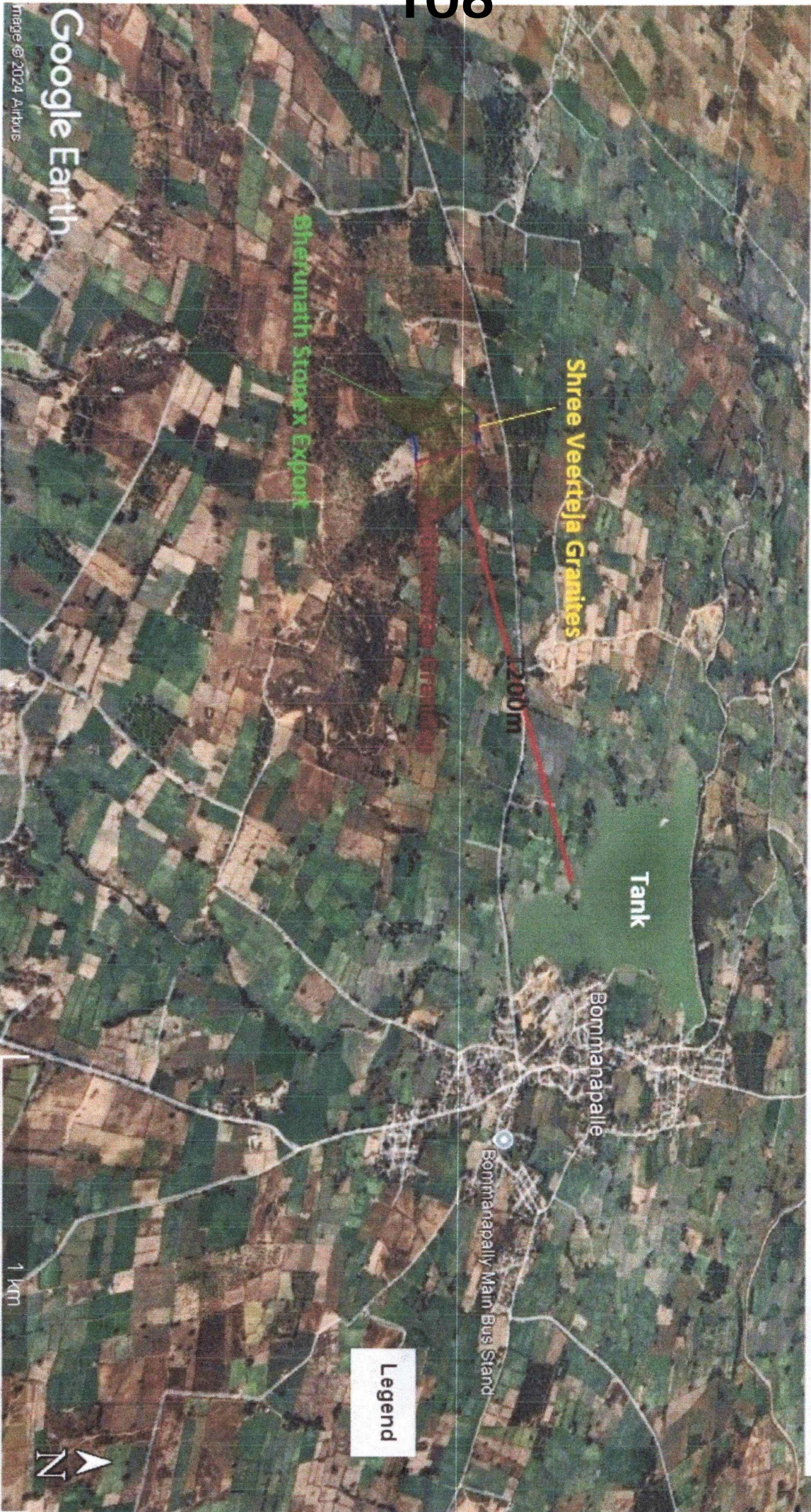
  
Tahsildar

Chigurumamidi, Mandal,  
3/13/16

Copy Submitted to the District Collector, Karimnagar for favour of kind information.  
Copy to the Revenue Divisional Officer, Karimnagar for favour of kind information.

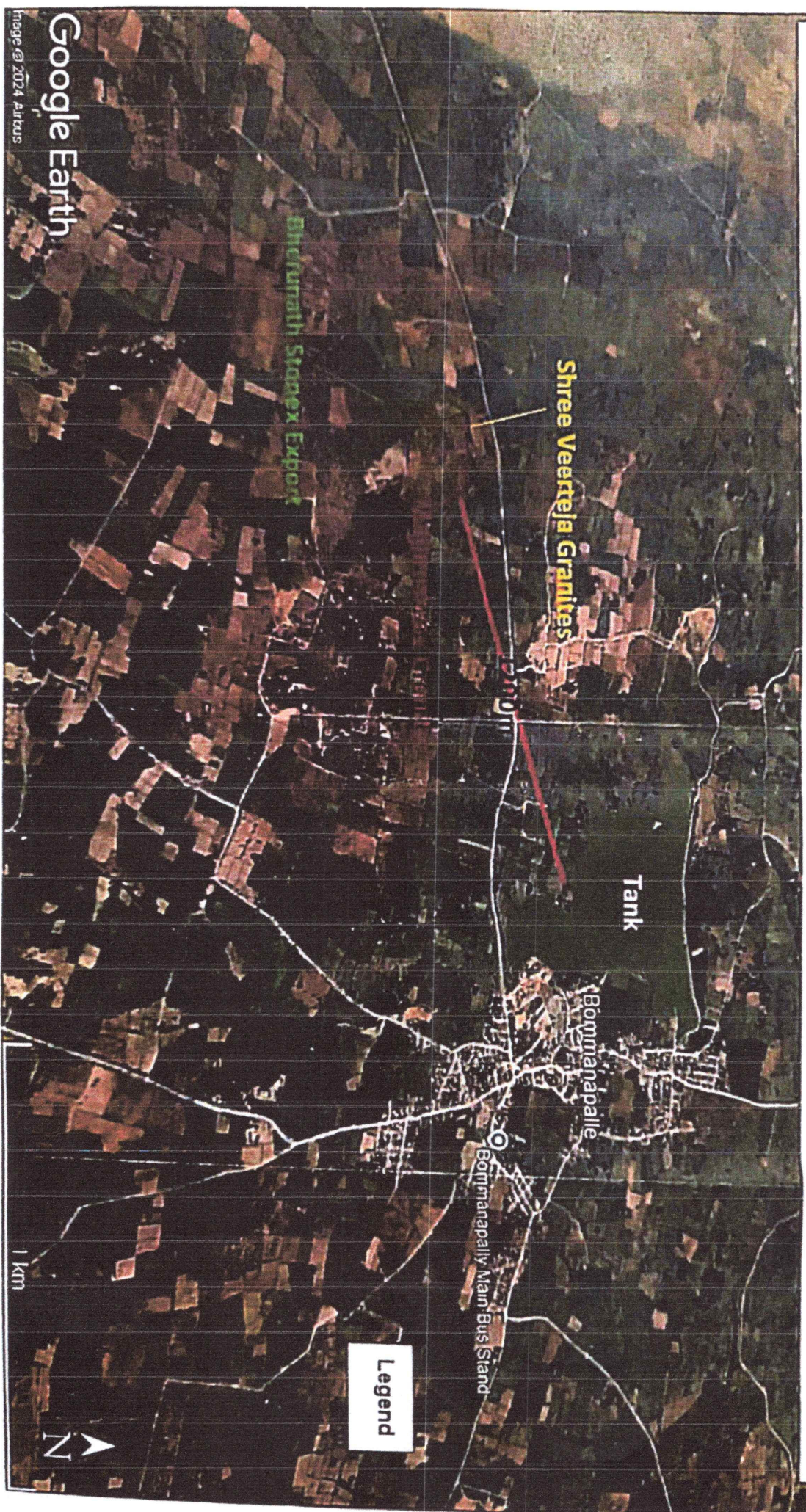
# Image showing Quarry leases of Bommanapally (W), Chigurumamidi (M), Karimnagar District

Write a description for your map.



### Image showing Quarry leases of Bommanapally (V), Chigurumamidi (M), Karimnagar District

Write a description for your map.



**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 92 OF 2024 (SZ)  
[Earlier, OA No. 774 of 2023 (PB)]**

**IN THE MATTER OF:**

Sudhagoni Vishnu

....

Applicant(s)

Versus

The Chief Secretary,  
Govt of Telangana and Ors

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB)  
(RESPONDENT No. 2)**

**RUNNING INDEX**

Sl. No.	Particulars	Page Nos.
1.	Report dated 01.08.2025 of the Telangana Pollution Control Board (Respondent No. 2).	1 – 13
2.	<b>Annexure-I</b> – Respondent Board Notice dated 26.07.2025 issued M/s.Sushmitha Granites (2.50 Ha), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.	14 – 15
3.	<b>Annexure-II</b> – Respondent Board Notice dated 26.07.2025 issued M/s.Sree Sakthi Ganapathi Rocks (2.0 Ha), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.	16 – 17
4.	<b>Annexure-III</b> – Respondent Board Notice dated 26.07.2025 issued M/s.Mathru Sri Granites (3.60 Ha), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.	18 – 19
5.	<b>Annexure-IV</b> – Hon'ble NGT, Chennai Order dated 06.06.2025.	20 – 21

**Place: Hyderabad.**

**Date: 05-08-2025.**

*10/8/25*

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (RESPONDENT No.2) IN OA No. 92 OF 2024 (SZ) [EARLIER, OA No. 774 OF 2023 (PB), HON'BLE NGT, NEW DELHI.]**

It is to submit that, an Original Application was registered as Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi as OA No. 774 of 2023 (PB) based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District. The complainant in his letter petition addressed to the Hon'ble NGT stated that mining has started in Pandavulagutta (Mound) near his agricultural land, a heritage site, due to its mining may damage occur to the surrounding environment and requested to stop the mining and save the Mound and save their future. The Hon'ble NGT, New Delhi has transferred the case to Hon'ble NGT, Chennai and renumbered as O.A. No. 92 of 2024 (SZ).

The Hon'ble NGT, New Delhi vide Order dated 08.02.2024 has constituted a Joint Committee comprising of District Collector, Karimnagar; Divisional Forest Officer, Karimnagar and Telangana State Pollution Control Board vide order dated 08.02.2024. In Compliance to the Hon'ble NGT Order, the Joint Committee has submitted its report on 16.04.2024 which was taken on record in the hearing held on 01.08.2024 and the case is under adjudication.

The Hon'ble NGT, Chennai in the hearing held on 06.06.2025 has ordered as follows:

1. The report submitted by the Department of Mines & Geology does not mention any violations committed by the quarry owners or any actions taken against them; it merely provides certain recommendations.
2. The Telangana State Pollution Control Board (TGPCB), though part of the Joint Committee, has not filed an independent report as to the action taken by them for the violation of the CFO condition.
3. The Mines and Geology Department also has to specifically state whether the quarry operations have been done beyond the permitted area.

4. Therefore, we direct the TGPCB to cause an inspection once again and file a detailed report about the conditions prevalent, violations (if any) noted, the action taken by them, etc.
5. Post the matter on 11.08.2025.

**In this regard the following is submitted:**

It is to submit that, the mining Department has given mining lease to the following three (3) numbers of Colour Granite mining units at Pandavula Gutta, which is a Govt. Land located at Bommanapally (V), Chigurumamidi (M), Karimnagar District.

- i) M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.
- ii) M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
- iii) M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

All the 3 Colour Granite mining units are having valid Environmental Clearance obtained from State Level Environment Impact Assessment Authority (SEIAA) and Quarry lease work order obtained from Mines & Geology Department.

It is to submit that officials of the Board, Zonal Laboratory, Warangal conducted Ambient Air Quality (AAQ) monitoring of the colour granite mines (3) & its surroundings and also collected Bore well/open well water samples from the colour granite mines and its surroundings. The details of the sampling locations and analysis results are submitted as follows:

**AAQ Monitoring:**

1. Name of the industry: Common Colour Granite Mine Quarry mound of M/s. Sree Sakthi Ganapathi Rocks, M/s. Sushmita Granites & M/s. Mathru Sri Granites.

S.No	Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM <sub>10</sub> µg/m <sup>3</sup>	TSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NOx µg/m <sup>3</sup>	
1	Ambient Air Quality Monitoring conducted near office & staff kitchen room located at a distance of about 100 mts and towards North side at periphery of the Common Colour Granite Mine Quarry mound of M/s. Sree Sakthi Ganapathi Rocks, M/s. Sushmita Granites & M/s. Mathru Sri Granites.	ZLWGL25-07406	15.07.2025	01.00 PM to 09.00 PM	116	291	06	11	
							07	12	
		ZLWGL25-07407	15.07.2025 & 16.07.2025	09.00 PM to 05.00 AM	58	146	06	08	
								07	10
		ZLWGL25-07408	16.07.2025	05.00 AM to 01.00 PM	101	259	07	12	
								09	12
<b>24 Hrs Average</b>					<b>92</b>	<b>--</b>	<b>07</b>	<b>11</b>	
<b>National Ambient Air Quality Standards (NAAQS)</b>					<b>100</b>	<b>--</b>	<b>80</b>	<b>80</b>	
*Standards: National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B))] of E (P), Act, 1986. <b>PM<sub>10</sub></b> , Particle size less than 10 micrometers, <b>TSPM</b> - Total Suspended Particulate Matter, <b>SO<sub>2</sub></b> - Sulphur Dioxide, <b>NOx</b> - Oxides of Nitrogen.									
Field observation:	1. The three industries were in operation at the time of AAQ Monitoring. 2. Water spraying is carrying out during hydraulic granite quarrying operations.								

		<p>3. Rotating type mobile water sprinklers at quarrying operations area and operating to control fugitive dust emissions.</p> <p>4. Water spraying is carrying out on internal unpaved haul roads using flexible pipes to control fugitive dust emissions.</p>
Remarks:	-	

2. Name of the industry: M/s. Sushmitha Granites (2.50 Ha Colour granite Mine),  
 Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

S.No	Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM <sub>10</sub> µg/m <sup>3</sup>	TSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>x</sub> µg/m <sup>3</sup>
1	Ambient Air Quality Monitoring conducted at a distance of about 80 mts and towards North side at periphery of the quarry mound.	ZLWGL25-07399	15.07.2025	12.50 PM to 08.50 PM	130	327	09	18
		ZLWGL25-07400	15.07.2025 & 16.07.2025	08.50 PM to 04.50 AM	62	181	11	16
		ZLWGL25-07401	16.07.2025	04.50 AM to 12.50 PM	62	181	07	11
		ZLWGL25-07401	16.07.2025	04.50 AM to 12.50 PM	115	295	09	10
<b>24 Hrs Average</b>					<b>102</b>	<b>--</b>	<b>10</b>	<b>14</b>
<b>National Ambient Air Quality Standards (NAAQS)</b>					<b>100</b>	<b>--</b>	<b>80</b>	<b>80</b>
<p><b>*Standards:</b> National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B))] of E(P), Act, 1986. <b>PM<sub>10</sub></b>- Particle size less than 10 micrometers, <b>TSPM</b> - Total Suspended Particulate Matter, <b>SO<sub>2</sub></b> - Sulphur Dioxide, <b>NO<sub>x</sub></b> - Oxides of Nitrogen.</p>								
Field observation:	<p>1. The industry was in operation at the time of AAQ Monitoring.</p> <p>2. The industry is carrying out water spraying during hydraulic granite quarrying operations.</p> <p>3. The industry has provided drip type mobile water sprinklers at quarrying operations area and operating to control fugitive dust emissions.</p> <p>4. The industry is carrying out water spraying on internal unpaved haul roads using flexible pipes to control fugitive dust emission.</p>							
Remarks:	--							

3. Name of the industry: M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.

S.No	Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM <sub>10</sub> µg/m <sup>3</sup>	TSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NOx µg/m <sup>3</sup>		
1	Ambient Air Quality Monitoring conducted at a distance of about 60 mts and towards West side at periphery of the quarry mound.	ZLWGL25-07396	15.07.2025	01.00 PM to 09.00 PM	135	345	07	12		
		ZLWGL25-07397	15.07.2025 & 16.07.2025	09.00 PM to 05.00 AM	79	223	05	08		
		ZLWGL25-07398	16.07.2025	05.00 AM to 01.00 PM	111	300	06	11		
								08	13	
		<b>24 Hrs Average</b>					<b>108</b>	<b>--</b>	<b>07</b>	<b>11</b>
		<b>National Ambient Air Quality Standards (NAAQS)</b>					<b>100</b>	<b>--</b>	<b>80</b>	<b>80</b>
<p><b>*Standards:</b> National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B)) of E(P), Act, 1986. <b>PM<sub>10</sub></b> - Particle size less than 10 micrometers, <b>TSPM</b> - Total Suspended Particulate Matter, <b>SO<sub>2</sub></b> - Sulphur Dioxide, <b>NOx</b> - Oxides of Nitrogen.</p>										
Field observation:	<ol style="list-style-type: none"> <li>1. The industry was in operation at the time of AAQ Monitoring.</li> <li>2. The industry is carrying out water spraying during hydraulic granite quarrying operations.</li> <li>3. The industry has provided drip type mobile water sprinklers at quarrying operations area and operating to control fugitive dust emissions.</li> <li>4. The industry is carrying out water spraying on internal unpaved haul roads using flexible pipes to control fugitive dust emission.</li> </ol>									
Remarks:	--									

4. Name of the industry: M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

S.No	Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM <sub>10</sub> µg/m <sup>3</sup>	TSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NOx µg/m <sup>3</sup>
1	Ambient Air Quality Monitoring conducted at a	ZLWGL25-07403	15.07.2025	01.10 PM to 09.10 PM	126	332	14	16
							11	18
		ZLWGL25-	15.07.2025	09.10 PM	74	175	08	12

distance of about 70 mts and towards East side at periphery of the quarry mound.	07404	&	to			07	11
	ZLWGL25-07405	16.07.2025	05.10 AM	116	309	09	14
		16.07.2025	to 01.10 PM			14	18
<b>24 Hrs Average</b>				<b>105</b>	--	<b>11</b>	<b>15</b>
<b>National Ambient Air Quality Standards (NAAQS)</b>				<b>100</b>	--	<b>80</b>	<b>80</b>
<p><b>*Standards:</b> National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B)] of E(P), Act, 1986. <b>PM<sub>10</sub></b> - Particle size less than 10 micrometers, <b>TSPM</b> - Total Suspended Particulate Matter, <b>SO<sub>2</sub></b> - Sulphur Dioxide, <b>NO<sub>x</sub></b> - Oxides of Nitrogen.</p>							
Field observation:	<ol style="list-style-type: none"> <li>1. The industry was in operation at the time of AAQ Monitoring.</li> <li>2. The industry is carrying out water spraying during hydraulic granite quarrying operations.</li> <li>3. The industry has provided rotating type mobile water sprinklers at quarrying operations area and operating to control fugitive dust emissions.</li> <li>4. The industry is carrying out water spraying on internal unpaved haul roads using flexible pipes to control fugitive dust emission.</li> </ol>						
Remarks:	--						

5. Sample description: Residence of Shaik Imam, S/o.Shaik Subhan, H.No.1-78, Thurka Khasha colony, Ullampally (V), Chigurumamidi (M), Karimnagar District.

Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM <sub>10</sub> µg/m <sup>3</sup>	TSPM µg/m <sup>3</sup>	PM <sub>2.5</sub> µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>x</sub> µg/m <sup>3</sup>
Ambient Air Quality Monitoring conducted on roof top of the residence of Shaik Imam. S/o.Shaik Subhan, H.No.1-78, Thurka Khasha colony, Ullampally (V), Chigurumamidi (M), Karimnagar District.	ZLWGL25-07409	15.07.2025	01.30 PM to 09.30 PM	69	165	24	04	09
							05	10
	ZLWGL25-07410	15.07.2025 & 16.07.2025	09.30 PM to 05.30 AM	45	113		06	09
							06	09
	ZLWGL25-07411	16.07.2025	05.30 AM to 01.30 PM	63	148		04	10
							06	11

<b>24 Hrs Average</b>	<b>59</b>	<b>--</b>	<b>05</b>	<b>09</b>
<b>National Ambient Air Quality Standards (NAAQS)</b>	<b>100</b>	<b>--</b>	<b>60</b>	<b>80</b>
<b>*Standards:</b> National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B))] of E(P), Act, 1986. <b>PM<sub>10</sub></b> Particle size less than 10 micrometers, <b>TSPM</b> - Total Suspended Particulate Matter, <b>PM<sub>2.5</sub></b> Particle size less than 2.5 micrometers, <b>SO<sub>2</sub></b> - Sulphur Dioxide <b>NO<sub>x</sub></b> -Oxides of Nitrogen.				
Field observation:	1. The three industries were in operation at the time of AAQ Monitoring. 2. The AAQ monitoring site is located at a distance of about 1.2 Km towards South side from quarry mound (Pandavula Gutta). 3. The complainant (Sri. Sudagoni Vishnu) was accompanied with monitoring team during AAQ monitoring at Ullampally (V).			
Remarks:	--			

**Borewells & Open wells:**

Sample No.	Point of Sample				
07402	Water Sample collected from bore well located at North side periphery with the quarry mound (Pandavulagutta) premises (which is a common raw water source for three colour granite mine quarries, i.e. M/s. Sree Sakthi Ganapathi Rocks, M/s. Susmitha Granites & M/s. Mathru Sri Granites.				
S. No	Parameter	Units	Sample No.	IS 10500:2012	
			07402 Values	Acceptable Limit	Permissible Limit in the absence of Alternate Source
1	pH at 25 <sup>o</sup> C	-	6.62	6.5-8.5	No Relaxation
2	Electrical Conductivity	µS/cm	467	-	-
3	Total Suspended Solids	mg/L	06	-	-
4	Total Dissolved Solids	mg/L	276	500	2000
5	Chemical Oxygen Demand (COD)	mg/L	04	-	-
6	Chlorides as CT	mg/L	15	250	1000
7	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	07	200	400
8	Total alkalinity as CaCO <sub>3</sub>	mg/L	136	200	600
9	Total Hardness as CaCO <sub>3</sub>	mg/L	168	200	600
10	Calcium as Ca <sup>++</sup>	mg/L	54	75	200
11	Magnesium as Mg <sup>++</sup>	mg/L	08	30	100
12	Fluoride as F <sup>-</sup>	mg/L	0.8	1.0	1.5
13	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	8.3	45	No Relaxation

14	Phosphates as P	mg/L	<0.05	-	-
15	Boran as B	mg/L	<0.5	<0.5	1.0
Units:	• All values are expressed in mg/l, except pH, EC.				
Note:	<ul style="list-style-type: none"> <li>• *Standard methods of APHA, 24th Edition.</li> <li>• Results related to sample as received.</li> <li>• "-" Indicates standard not mentioned in IS10500:2012.</li> </ul>				
Remarks:	-				

Sample No.	Point of Sample
07412	Water sample collected from Open well located in agricultural lands of Sri. Gaddam Sammaiah, Ullampally (V), Chigurumamidi (M), Karimnagar District located at a distance of about 1.0 Km towards South side of quarry mound (Pandavula Gutta).
07413	Water sample collected from bore well located in agricultural lands of Sri. S. Mahesh Goud, F/o Sri. Sudagouni Vishnu, complainant, Ullampally (V), Chigurumamidi (M), Karimnagar District located at a distance of about 1.0 Km towards South side of quarry mound (Pandavula Gutta).
07414	Water sample collected from Open well located in agricultural lands of Sri. S Mahesh Goud, F/o Sri. Sudagouni Vishnu, complainant, Ullampally (V), Chigurumamidi (M), Karimnagar District located at a distance of about 1.0 Km towards South side of quarry mound (Pandavula Gutta).
07415	Water sample collected from Bore well located in Masjid Thurka Khasha Colony, Ullampally (V), Chigurumamidi (M), Karimnagar District located at a distance of about 1.2 Km towards South side of quarry mound (Pandavula Gutta).

S. No	Parameter	Sample No.				Drinking water standards IS 10500:2012	
		07412	07413	07414	07415	Max. Permissible Limit	Acceptable Limit
		Values					
1	PH	6.83	6.99	6.90	6.88	No relaxation	6.5-8.5
2	Electrical Conductivity	695	961	874	1139	--	--
3	Total Suspended Solids	06	07	06	08	--	--
4	Total Dissolved Solids	413	615	551	752	2000	500
5	Chemical Oxygen Demand (COD)	16	12	08	14	--	--
6	Chlorides as Cl <sup>-</sup>	42	87	67	122	1000	250
7	Sulphates as SO <sub>4</sub> <sup>2-</sup>	60	75	69	62	400	200
8	Total Hardness as CaCO <sub>3</sub>	206	333	289	387	600	200
9	Calcium as Ca <sup>++</sup>	56	102	84	108	200	75
10	Magnesium as Mg <sup>++</sup>	16	19	19	47	100	30
11	Total alkalinity as CaCO <sub>3</sub>	185	221	216	220	600	200

12	Nitrates as NO <sub>3</sub> <sup>-</sup>	15	08	20	21	No relaxation	45
13	Fluoride as F	1.1	0.82	1.0	0.86	1.5	1.0
14	Phosphates as P	<0.05	<0.05	<0.05	<0.05	—	—
15	Boran as B	<0.5	<0.5	<0.5	<0.5	1.0	0.5
Units:	All values are expressed in mg/ltr, except pH, EC.						
Note:	*Results related to samples as received. "-" Indicates standard not mentioned in IS10500:2012						

The Board officials inspected the Granite mining units located in Bommanapally (V), Chigurumamidi (M), Karimnagar District on 23.07.2025. The compliance status of the individual Granite mining units is submitted as follows:

**i. M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.**

1. M/s. Sushmitha Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
2. The industry has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 22.03.2021 for Mining of Colour granite – 12,000 m<sup>3</sup>/Annum over an extent of 2.50 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, it was reported that the life of the mine is 11 years (@12,000 m<sup>3</sup>/annum).
3. Subsequently, the industry has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 12,000 m<sup>3</sup>/Annum over an extent of 2.50 Ha and which is valid upto 30.11.2026.
4. During the inspection, the mine was in operation.
5. It is an open-cast colour granite mine and carrying out quarrying operations in semi mechanized method.
6. The industry is carrying out wet drilling operations using jack hammers & wedge cutting with wire saw machine in wet condition and using cracking powder for separation of blocks from mother rock to control dust emissions.

7. The industry has provided pits for collection of silt / sediment and rain water runoff covering mine working pit area, loading and unloading area & overburden storage area and using the settled water for dust suppression in the premises.
8. The three colour granite mining units have provided a common mobile water spraying tanker (1x5KL) for wetting the haul roads and other service roads. The industries were directed to carryout regular wetting of haul roads, loading & unloading and other operations areas to control fugitive dust emissions
9. The Board Officials has conducted Ambient Air Quality Monitoring at a distance of about 80 mts and towards North side at periphery of the quarry mound on 15.07.2025 & 16.07.2025. The analysis results show that the PM<sub>10</sub> value is 102 µg/m<sup>3</sup>, marginally exceeding the prescribed standard of 100 µg/m<sup>3</sup>.
10. The Board has issued a Notice to the industry on 26.07.2025 (Annexure-I).

**ii. M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.**

1. M/s. Sree Sakthi Ganapathi Rocks, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
2. The industry has obtained Environment Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), Telangana vide orders dated 01.02.2020 for Mining of Colour granite – 25,650 m<sup>3</sup>/Annum over an extent of 2.00 Ha. The E.C order is valid for a period of 9 years OR the expiry date of quarry lease period issued by the Government of Telangana, whichever is earlier. As per EC, it was reported that the life of the mine is 9 years.
3. Subsequently, the industry has obtained Consent for Establishment (CFE) of the Board vide orders dated 19.03.2020 and Consent for Operation (CFO) of the Board vide orders dated 19.03.2020 for mining of Colour granite – 25,650 m<sup>3</sup>/Annum over an extent of 2.00 Ha and which was expired on 31.01.2025. The TGPCB, Regional Office, Ramagundam has issued a Notice to the industry

on 13.02.2025 to apply for CFO&HWA (renewal) and now, the industry has applied for CFO&HWA (renewal) of the Board through OCMMS online on 29.07.2025 and the same is under process.

4. During the inspection, the industry was in operation.
5. It is an open-cast colour granite mine and carrying out quarrying operations in semi mechanized method.
6. The industry is carrying out wet drilling operations using jack hammers & wedge cutting with wire saw machine in wet condition and using cracking powder for separation of blocks from mother rock to control dust emissions.
7. The industry representative informed that they have not been carrying any blasting operations and using only non explosive chemical cracking powder for separation of blocks.
8. The industry has provided pits for collection of silt / sediment and rain water runoff covering mine working pit area, loading and unloading area & overburden storage area and using the settled water for dust suppression in the premises.
9. The three colour granite mining units have provided a common mobile water spraying tanker (1x5KL) for wetting the haul roads and other service roads. The industries were directed to carryout regular wetting of haul roads, loading & unloading and other operations areas to control fugitive dust emissions.
10. The Board Officials has conducted Ambient Air Quality Monitoring at a distance of about 60 mts and towards West side at periphery of the quarry mound on 15.07.2025 & 16.07.2025. The analysis results shows that the PM<sub>10</sub> value is 108 µg/m<sup>3</sup>, exceeding the prescribed standard of 100 µg/m<sup>3</sup>.
11. The Board has issued a Notice to the industry on 26.07.2025 (Annexure-II).

**iii. M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.**

1. M/s. Mathru Sri Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
2. The industry has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 08.06.2021 for Mining of Colour granite – 18,018 m<sup>3</sup>/Annum over an extent of 3.60 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, It was reported that the life of the mine is 13 years (@18,018 m<sup>3</sup>/annum).
3. Subsequently, the industry has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 18,018 m<sup>3</sup>/Annum over an extent of 3.60 Ha and which is valid upto 30.11.2026.
4. During the inspection on 23.07.2025, the industry was not in operation.
5. It is an open-cast colour granite mine and carrying out quarrying operations in semi mechanized method.
6. The industry representative informed they are carrying out wet drilling operations using jack hammers & wedge cutting with wire saw machine in wet condition and using cracking powder for separation of blocks from mother rock to control dust emissions.
7. The industry has provided pits for collection of silt / sediment and rain water runoff covering mine working pit area, loading and unloading area & overburden storage area and using the settled water for dust suppression in the premises.
8. The three colour granite mining units have provided a common mobile water spraying tanker (1x5KL) for wetting the haul roads and other service roads. The industries were directed to carryout regular wetting of haul

roads, loading & unloading and other operations areas to control fugitive dust emissions.

9. The Board Officials has conducted Ambient Air Quality Monitoring at a distance of about 70 mts and towards East side at periphery of the quarry mound on 15.07.2025 & 16.07.2025. The analysis results shows that the PM<sub>10</sub> value is 105 µg/m<sup>3</sup>, exceeding the prescribed standard of 100 µg/m<sup>3</sup>.

10. The Board has issued a Notice to the industry on 26.07.2025 (Annexure-III).

The Respondent Board will take necessary action after the receipt of reply to the notices issued by the three Granite Mining Units and will continue the regular monitoring of the units to ensure compliance of the directions / conditions.

**Date: 01.08.2025.**

**Place: Ramagundam**

*B. Bhikshapathi*  
**ENVIRONMENTAL ENGINEER**  
Environmental Engineer  
Telangana Pollution Control Board  
REGIONAL OFFICE  
RAMAGUNDAM.



**TELANGANA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, RAMAGUNDAM**

Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School  
 Jyotinagar – 505 215, Peddapalli District

Phone:08728-272597

Email: ee-rgm-tspcb@telangana.gov.in

**Notice No.KNR-588/PCB/RO-RGM/2025- ౩౧౩**

**Date:26.07.2025**

**NOTICE**

**Sub :** TGPCB – RO – RGM – O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound) – **Notice Issued - Reg.**

- Ref :**
1. CFO order.dt.12.01.2022.
  2. O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT
  3. The Board Officials of Zonal Laboratory, Warangal conducted AAQ Monitoring of the industry on 15.07.2025 & 16.07.2025.
  4. Inspection of the industry by the Board Officials of RO, Ramagundam on 23.07.2025.

\*\*\*\*

**WHEREAS** you are operating Granite mining unit in the name of M/s. Sushmitha Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.

**WHEREAS** the Board issued CFO & HWA to the industry vide order dated 12.01.2022 for mining of Colour granite – 12,000 m<sup>3</sup>/Annum over an extent of 2.50 Ha stipulating certain conditions and which is valid upto 30.11.2026.

**WHEREAS** an O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound).

**WHEREAS** the Board officials of Zonal laboratory, Warangal conducted AAQ monitoring of the industry on 15.07.2025 & 16.07.2025. As per the analysis results, the PM<sub>10</sub> value is marginally exceeding the National Ambient Air Quality Standards (NAAQS). (PM<sub>10</sub> (avg.) 102 µg/m<sup>3</sup> as against the standard 100 µg/m<sup>3</sup>).

**WHEREAS** the Board officials of RO, Ramagundam inspected the industry on 23.07.2025 and observed that the industry is not maintaining water consumption records.

In view of the above, you are hereby directed to take Notice as to why action shall not be initiated against your granite mine for non-compliance of conditions stipulated in the CFO order as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987).

Your reply to the Notice if any shall reach this office within 7 days failing which action will be initiated against your industry as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987) without any further notice in the interest of protecting Public Health and Environment.

*J. B. Bhukshapathi*  
ENVIRONMENTAL ENGINEER  
Environmental Engineer  
Telangana Pollution Control Board  
REGIONAL OFFICE,  
RAMAGUNDAM.

To  
M/s. Sushmitha Granites (2.50 Ha),  
Sy.No.422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District  
Contact no: 7742660584

Copy submitted to:

The JCEE (Legal cell), Board Office, TGPCB, Sanathnagar, Hyderabad for kind information.

The JCEE, Zonal Office, TGPCB, Begumpet, Hyderabad for kind information.

The SEE (TF & IT), Board Office, Begumpet, Hyderabad for kind information.



**TELANGANA POLLUTION CONTROL BOARD**

REGIONAL OFFICE, RAMAGUNDAM

Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School  
Jyotinagar – 505 215, Peddapalli District

Phone:08728-272597

Email: ee-rgm-tspcb@telangana.gov.in

**Notice No.KNR-511/PCB/RO-RGM/2025- 314**

**Date:26.07.2025**

**NOTICE**

**Sub :** TGPCB – RO – RGM – O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound) – **Notice Issued - Reg.**

**Ref :** 1. CFO order dt.19.03.2020.  
2. Hon'ble NGT, Chennai orders passed in O.A.No.106 to 112 of 2016 (SZ), dated 25.01.2017.  
3. CPCB Lr.No.B-29016/04/06/IPC-I/10597-10636, dated 03.03.2017.  
4. T.O. Notice dated 13.02.2025.  
5. O.A. No. 92 of 2024. (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT.  
6. The Board Officials of Zonal Laboratory, Warangal conducted AAQ Monitoring of the industry on 15.07.2025 & 16.07.2025.  
7. Inspection of the industry by the Board Officials of RO, Ramagundam on 23.07.2025.

\*\*\*\*

**WHEREAS** you are operating Granite mining unit in the name of M/s. Sree Sakthi Ganapathi Rocks, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.

**WHEREAS** the Board issued CFO & HWA to the industry vide order dated 19.03.2020 for mining of Colour granite – 25,650 m<sup>3</sup>/Annum over an extent of 2.00 Ha stipulating certain conditions and which was expired on 31.01.2025.

**WHEREAS** vide reference 2<sup>nd</sup> cited, the Hon'ble NGT, Chennai in O.A.No.106 to 112 of 2016 (SZ), issued orders that operating the unit without "consent" is against the provisions of Water Act and as well as Air Act.

**WHEREAS** vide reference 3<sup>rd</sup> cited, the CPCB issued certain Directions to State Pollution Control Board's / PCCs and one of those is "SPCBs / PCCs" shall direct the units not to continue its operations till they obtained valid consents to operate from the SPCB / PCC.

**WHEREAS** vide reference 4<sup>th</sup> cited, this office has issued a notice to the industry on 13.02.2025 for operating without obtaining valid CFO of the Board, but the industry has not yet obtained the same.

**WHEREAS** an O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagóni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound).

**WHEREAS** the Board officials of Zonal laboratory, Warangal conducted AAQ monitoring of the industry on 15.07.2025 & 16.07.2025. As per the analysis results, the PM<sub>10</sub> value is marginally exceeding the National Ambient Air Quality Standards (NAAQS). (PM<sub>10</sub> (avg.) 108 µg/m<sup>3</sup> as against the standard 100 µg/m<sup>3</sup>).

**WHEREAS** the Board officials of RO, Ramagundam inspected the industry on 23.07.2025 and observed the following:

1. The industry was carrying out granite mining operations without obtaining valid CFO of the Board. Operation of the industry without having Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board is illegal under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution), Act, 1981.
2. The industry is not maintaining water consumption records.
3. The industry has not provided black boards displaying Water, Air, Noise and solid waste monitoring data.
4. The industry has not constructed retention / toe walls at the foot of the dumps.

In view of the above, you are hereby directed to take Notice as to why action shall not be initiated against your granite mine for non-compliance of conditions stipulated in the CFO order as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987).

Your reply to the Notice if any shall reach this office within 7 days failing which action will be initiated against your industry as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987) without any further notice in the interest of protecting Public Health and Environment.


To  
M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha),  
Sy.No.422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District  
Contact no: 9799808530

Copy submitted to:

The JCEE (Legal cell), Board Office, TGPCB, Sanathnagar, Hyderabad for kind information.

The JCEE, Zonal Office, TGPCB, Begumpet, Hyderabad for kind information.

The SEE (TF & IT), Board Office, Begumpet, Hyderabad for kind information.

  
**ENVIRONMENTAL ENGINEER**  
Environmental Engineer  
Telangana Pollution Control Board  
REGIONAL OFFICE  
RAMAGUNDAM



**TELANGANA POLLUTION CONTROL BOARD**

REGIONAL OFFICE, RAMAGUNDAM

Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School  
Jyotinagar – 505 215, Peddapalli District

Phone:08728-272597

Email: ee-rgm-tspcb@telangana.gov.in

**Notice No.KNR-589/PCB/RO-RGM/2025-315**

**Date:26.07.2025**

**NOTICE**

Sub : TGPCB – RO – RGM – O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023. (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound) – Notice Issued - Reg.

- Ref :
1. CFO order dt.12.01.2022.
  2. O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT.
  3. The Board Officials of Zonal Laboratory, Warangal conducted AAQ Monitoring of the industry on 15.07.2025 & 16.07.2025.
  4. Inspection of the industry by the Board Officials of RO, Ramagundam on 23.07.2025.

\*\*\*\*

**WHEREAS** you are operating Granite mining unit in the name of M/s. Mathru Sri Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.

**WHEREAS** the Board issued CFO & HWA to the industry vide order dated 12.01.2022 for mining of Colour granite – 18,018 m<sup>3</sup>/Annum over an extent of 3.60 Ha stipulating certain conditions and which is valid upto 30.11.2026.

**WHEREAS** an O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound).

**WHEREAS** the Board officials of Zonal laboratory, Warangal conducted AAQ monitoring of the industry on 15.07.2025 & 16.07.2025. As per the analysis results, the PM<sub>10</sub> value is marginally exceeding the National Ambient Air Quality Standards (NAAQS). (PM<sub>10</sub> (avg.) 105 µg/m<sup>3</sup> as against the standard 100 µg/m<sup>3</sup>).

**WHEREAS** the Board officials of RO, Ramagundam inspected the industry on 23.07.2025 and during the inspection the industry is not maintaining water consumption records.

In view of the above, you are hereby directed to take Notice as to why action shall not be initiated against your granite mine for non-compliance of conditions stipulated in the CFO order as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987).

Your reply to the Notice if any shall reach this office within 7 days failing which action will be initiated against your industry as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987) without any further notice in the interest of protecting Public Health and Environment.

To  
M/s. Mathru Sri Granites (3.60 Ha),  
Sy.No.422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District  
Contact no: 9989156561

  
ENVIRONMENTAL ENGINEER  
Environmental Engineer  
Telangana Pollution Control Board  
REGIONAL OFFICE  
RAMAGUNDAM

Copy submitted to:

The JCEE (Legal cell), Board Office, TGPCB, Sanathnagar, Hyderabad for kind information.

The JCEE, Zonal Office, TGPCB, Begumpet, Hyderabad for kind information.

The SEE (TF & IT), Board Office, Begumpet, Hyderabad for kind information.

Item No.05:-

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.92 of 2024(SZ)**

[Earlier O.A. No. 774 of 2023(PB)LP]

**IN THE MATTER OF:**

Sudhagoni Vishnu.

...Applicant(s)

*Versus*

The Chief Secretary,  
Government of Telangana and Ors.

...Respondent(s)

Date of hearing: 06.06.2025.



**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): M/s. Sudhagoni Vishnu (*Party-in-Person*).  
(None appeared)

For Respondent(s): Ms. E. Nivedhita represented  
Mrs. H. Yasmeen Ali for R1, R3 & R4.  
Mr. B. Rajaprabhakar represented  
Mr. T. Sai Krishnan for R2.

## ORDER

1. The report submitted by the Department of Mines & Geology does not mention any violations committed by the quarry owners or any actions taken against them; it merely provides certain recommendations.

2. The Telangana State Pollution Control Board (TGPCB), though part of the Joint Committee, has not filed an independent report as to the action taken by them for the violation of the CFO condition.

3. The Mines and Geology Department also has to specifically state whether the quarry operations have been done beyond the permitted area.

4. Therefore, we direct the TGPCB to cause an inspection once again and file a detailed report about the conditions prevalent, violations (if any) noted, the action taken by them, etc.

5. Post the matter on 11.08.2025.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.92/2024(SZ)  
06<sup>th</sup> June, 2025. AD.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE, CHENNAI**

**Original Application No.92 of 2024 (SZ)**

**IN THE MATTER OF :**

Sudhagoni Vishnu.

... Applicant(s)

Versus

The Chief Secretary,  
Government of Telangana & Ors.

... Respondent(s)

**STATUS REPORT FILED MINES AND GEOLOGY BY R 1**

<b>S.NO</b>	<b>INDEX</b>	<b>PG-NO</b>
1.	R-1 Report	1
2.	Annexure-I photographs of saplings	2-4

Place: Chennai

Date: 09.08.2025



Mrs. H. Yasmeen Ali,  
Standing counsel for 1<sup>th</sup> Respondent.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE, CHENNAI**

**Original Application No.92 of 2024 (SZ)  
[Earlier O. A No. 774 of 2023 (PB) LP]**

IN THE MATTER OF :

Sudhagoni Vishnu.

... Applicant(s)

Versus

The Chief Secretary,  
Government of Telangana & Ors.

... Respondent(s)

**REPORT FILED BY RESPONDENT - 1**

It is submitted that this office Technical Staff have inspected the quarry leases for colour granite in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District on 04-08-2025 in the presence of the lease holders in connection with NGT order dt. 06-06-2025 in O.A.NO.92 of 2024 filed by Sudhagoni Vishnu. The details are as given below.

Sl. No	Name of the lease & location	TahsildarChigurumamidi Mandal NOC Details	EC	CFE	CFO	DM&G,Hyd Procgs.No.	This office Procgs.No	Present status
1	M/s. Bherunath Stonex Export (Lease Period from 03.12.2022 to 02.12.2042) transferred from Sri Shakthi Ganapathi Rocks, over an extent 2.00 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi(M)	Lr.No.B/1130/2018, Dt:11-06-2018	SEIAA/T S/OL/KR M-82/2019 -397, Dt:01-02-2020	Order No.1097-RGM/TSP CB/ZO-HYD/CFE /2020-1113, Dt:19-03-2020	Order No.1097-RGM/TSP CB/ZO-H/ CFO/2020 -1114, Dt:19-03-2020	210119/R1-3/2019, Dt.03-06-2022 and I/KRM/7051, Dt.24-08-2023	7712/Q1/2016, Dt:03-12-2022 and 7712/Q1/2016, Dt:13-10-2023	Non Working and the the quarry pits are falling within the leased area.
2	M/s. Shree Veer Teja Granites (Lease Period from 10.10.2023 to 09.10.2043) transferred from M/s.Sushmitha Granites, over an extent 2.50 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M)	Lr.No.B/790/2016, Dt:31-03-2016	SEIAA/T S/OL/KR M-157/2020, Dt:22-03-2021	Order No.1203-RGM/TSP CB/ZO-HYD/CFE /2022-1329, Dt:10-01-2022	Order No.1203-RGM/TSP CB/ZOH/ CFO/2022 -1335, Dt:12-01-2022	QL/KRM/LO15 00701, Dt.03-09-2022 and I/KRM/7050, Dt.23-08-2023	11796/Q1/2010, Dt:09-06-2023 and 11796/Q1/2010, Dt:10-10-2023	Working within the quarry leased area
3	M/s.Sri Mathrusri Granites, over an extent 3.600 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M) Karimnagar District (Lease Period from 02.06.2023 to 01.06.2043)	Lr.No.B/787/2016, Dt:31-03-2016	SEIAA/T S/OL/KR M-174/2021, Dt:08-06-2021	submitted	submitted	QL/KRM/LO15 00700, Dt.03-09-2022	11786/Q1/2010, Dt:09-06-2023	Non Working and the the quarry pits are falling within the leased area.

Further, it is submitted that the quarry lease holders have adopted sprinkling method to arrest the dust emissions in the quarries. Further, they have also planted about 300 saplings around the quarry lease areas.

This is submitted for favour of kind information.

*(ameady)*  
Asst. Director of Mines & Geology (FAC)  
Karimnagar.

# 132

## photographs









**TELANGANA POLLUTION CONTROL BOARD**

**REGIONAL OFFICE, RAMAGUNDAM**

Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School  
Jyotinagar – 505 215, Peddapalli District

Phone:08728-272597

Email: ee-rgm-tspcb@telangana.gov.in

**Notice No.KNR-511/PCB/RO-RGM/2025-314**

**Date:26.07.2025**

**NOTICE**

**Sub :** TGPCB – RQ – RGM – O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagani Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound) – **Notice Issued - Reg.**

**Ref :**

1. CFO order dt.19.03.2020.
2. Hon'ble NGT, Chennai orders passed in O.A.No.106 to 112 of 2016 (SZ), dated 25.01.2017.
3. CPCB Lr.No.B-29016/04/06/IPC-I/10597-10636, dated 03.03.2017.
4. T.O. Notice dated 13.02.2025.
5. O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT.
6. The Board Officials of Zonal Laboratory, Warangal conducted AAQ Monitoring of the industry on 15.07.2025 & 16.07.2025.
7. Inspection of the industry by the Board Officials of RO, Ramagundam on 23.07.2025.

\*\*\*\*

**WHEREAS** you are operating Granite mining unit in the name of M/s. Sree Sakthi Ganapathi Rocks, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.

**WHEREAS** the Board issued CFO & HWA to the industry vide order dated 19.03.2020 for mining of Colour granite – 25,650 m<sup>3</sup>/Annum over an extent of 2.00 Ha stipulating certain conditions and which was expired on 31.01.2025.

**WHEREAS** vide reference 2<sup>nd</sup> cited, the Hon'ble NGT, Chennai in O.A.No.106 to 112 of 2016 (SZ), issued orders that operating the unit without "consent" is against the provisions of Water Act and as well as Air Act.

**WHEREAS** vide reference 3<sup>rd</sup> cited, the CPCB issued certain Directions to State Pollution Control Board's / PCCs and one of those is "SPCBs / PCCs" shall direct the units not to continue its operations till they obtained valid consents to operate from the SPCB / PCC.

**WHEREAS** vide reference 4<sup>th</sup> cited, this office has issued a notice to the industry on 13.02.2025 for operating without obtaining valid CFO of the Board, but the industry has not yet obtained the same.

WHEREAS an O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr. Sudhagani Vishnu, R/o. Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound).

WHEREAS the Board officials of Zonal laboratory, Warangal conducted AAQ monitoring of the industry on 15.07.2025 & 16.07.2025. As per the analysis results, the PM<sub>10</sub> value is marginally exceeding the National Ambient Air Quality Standards (NAAQS). (PM<sub>10</sub> (avg.) 108 µg/m<sup>3</sup> as against the standard 100 µg/m<sup>3</sup>).

WHEREAS the Board officials of RO, Ramagundam inspected the industry on 23.07.2025 and observed the following:

1. The industry was carrying out granite mining operations without obtaining valid CFO of the Board. Operation of the industry without having Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board is illegal under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution), Act, 1981.
2. The industry is not maintaining water consumption records.
3. The industry has not provided black boards displaying Water, Air, Noise and solid waste monitoring data.
4. The industry has not constructed retention / toe walls at the foot of the dumps.

In view of the above, you are hereby directed to take Notice as to why action shall not be initiated against your granite mine for non-compliance of conditions stipulated in the CFO order as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987).

Your reply to the Notice if any shall reach this office within 7 days failing which action will be initiated against your industry as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987) without any further notice in the interest of protecting Public Health and Environment.

To  
M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha),  
Sy.No.422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District  
Contact no: 9799808530

Copy submitted to:

The JCEE (Legal cell), Board Office, TGPCB, Sanathnagar, Hyderabad for kind information.

The JCEE, Zonal Office, TGPCB, Begumpet, Hyderabad for kind information.

The SEE (TF & IT), Board Office, Begumpet, Hyderabad for kind information.

  
ENVIRONMENTAL ENGINEER  
Environmental Engineer  
Telangana Pollution Control Board  
REGIONAL OFFICE  
RAMAGUNDAM

**M/s. SREE SAKTHI GANAPATHI ROCKS**

Sy. No. 422, Extent : 2.00He., Vill: BOMMANAPALLY, Mdl: Chigurumamidi, Dist: Karimnagar.

Date: 08-08-2025

Date.....

To,  
The Environmental Engineer,  
Ramagundam regional office,  
TGSPCB.

Respected sir,

Sub: Reply to the Notice issued by – TGPCB-RO-RGM – O. A. NO. 92 OF 2024 (SZ) to M/s.  
M/s. Susmitha Granites – located in Sy. No. 422, Bommanapally V, Chigurumamidi M,  
Karimnagar D. – Extent: 2.500 Hectares- Reg.

Ref: Notice No: KNR- 511/ PCB/RO-RGM/2025 – 314

Date: 26-07-2025

We M/s. Sree Sakthi Ganapathi Rocks, received a Notice from the TGPCB, Ramagundam regional office in the reference cited.

We have applied for CFO and it is under process. We expect that we receive soon the renewed CFO of our quarry. It was delayed to apply as we were not operated in the last one year due to less demand to our Granite material. Once we obtain the CFO we operate the Quarry.

We have provided greenbelt in vacant places, along approach roads and along boundary and recently taken up additional plantation in our premises and provided dedicated mobile water tanker and periodically carrying out water sprinkling on haul roads, loading and unloading areas and in addition to that we also installed water sprinklers in the premises to control fugitive dust emissions. Wet drilling and wire saw cutting operations has been taken up and cracking powder is used for separation of blocks and no blasting operations are involved and we will maintain Air quality in the Quarry area within the limits of National Ambient Air Quality Standards (NAAQS).

Now, we have installed the water flow meter to the bore well outlet and maintaining the records of the water consumption in the quarry site.

As per the guide lines / norms of the Board, we will provide the Black boards to display about Water, Air, Noice and Solid waste monitoring data.

We will complete the construction of the retention walls at the foot of the dump as soon as possible.

We are following the guide lines / norms of the Board and we will ensure the same will be followed in the future also.

This is submitted for kind information.

Yours Truly,

For M/s. Sree Sakthi Ganapathi Rocks,

  
Mg. Partner



**TELANGANA POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495  
Email: [jccc-zhyd-tspcb@telangana.gov.in](mailto:jccc-zhyd-tspcb@telangana.gov.in)

**CONSENT & HW AUTHORIZATION ORDER – ORANGE CATEGORY**

**Order No: 1097-RGM/TGPCB/ZOH/CFO/2025- 960**

**Date: 11.08.2025**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Sree Sakthi Ganapathi Rocks,  
(2.0 Ha. Colour Granite Mine),  
Sy.No. 422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	0.86 KLD	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	--	--	--

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sree Sakthi Ganapathi Rocks, (2.0 Ha. Colour Granite Mine), Sy.No. 422, Bommanapally (V), Chigurumamidi (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous /solid waste	Stream	Quantity	Disposal option
1	Overburden and rock waste of various sizes and shapes	--	64,125 (Cubic meters)	Shall be proposed into back filling/low lying areas of the quarry lease area.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour granite (Over an extent of 2.0 Ha)	25,650 m <sup>3</sup> / Annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.01.2029.\*

\*As per EC order dt.01.02.2020, Life of mine is for a period of 9 years.

Encl: Schedules A, B & C.

*[Signature]*  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)



To  
M/s. Sree Sakthi Ganapathi Rocks,  
(2.0 Ha. Colour Granite Mine),  
Sy.No. 422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District.

Copy to the Environmental Engineer, TGPCB, Regional Office, Ramagundam for information.

**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

**SCHEDULE - B****Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl. No.	Purpose	Quantity
1	Dust Suppression on haul roads	1.6 KLD
2	Green belt development	0.6 KLD
3	Domestic	1.08 KLD
	<b>T O T A L</b>	<b>3.48 KLD</b>

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO <sub>2</sub>	80
4	NO <sub>x</sub>	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of 2.0 Ha. only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 01.02.2020.
9. The industry shall not cause any pollution to the surrounding agricultural lands.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
  - Road shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
  - The proper and regular maintenance of the vehicles and other equipment.
  - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
  - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
19. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

20. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
21. The industry shall submit Environmental Statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
22. The industry shall stack the top soil properly with proper slope with adequate measures.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**  
**(See Rule 6(2))**



**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

*[Signature]*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

To  
M/s. Sree Sakthi Ganapathi Rocks,  
(2.0 Ha. Colour Granite Mine),  
Sy.No. 422, Bommanapally (V),  
Chigurumamidi (M), Karimnagar District.



	<b>TELANGANA POLLUTION CONTROL BOARD</b> <b>ZONAL LABORATORY: HYDERABAD ZONE</b> H.No.: 1-8-269, Balasamudram, Warangal – 506001	 <b>TELANGANA RISING</b>
	<b>ISO Certified Laboratory</b> (ISO 9001:2015 (305024051159QT) & ISO 45001:2018 (305024051160HST))	
<b>S. Venugopalacharyulu</b> Senior Environmental Scientist		Email – ses-zhyd-tspcb@telangana.gov.in, hyd.zo.ses@gmail.com

**FORM – III**  
**NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED**  
 (See Rule – 13)

To

M/s. \_\_\_\_\_

**SREE SHAKTHI GANAPATHI ROCKS**  
 Sy No. 422, Vill: Bommanapalli  
 Mdl.Chigurumamidi  
 Dist.Karimnagar-505 472 TG

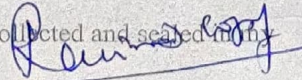
Take notice that it is intended to have analysed the sample of air emission from your factory premises. Which is being take today the 12<sup>th</sup> day of February 2026 from  
 (1) Ambient Air Quality monitor conducted at a distance of about 60mts and towards South-west side at periphery of the Quarry mound.

  
 (Name and Designation of the person who takes the sample)

**ENVIRONMENTAL SCIENTIST**  
 Telangana Pollution Control Board,  
 Zonal Laboratory - Hyderabad Zone  
 Warangal-506 001.

1. Here specify the stack, chimney or any other emission outlets.

(Received a copy of the notice and sample (s) has / have been collected and sealed in my presence).

  
 \_\_\_\_\_

  
12/2/2026  
**SREE SHAKTHI GANAPATHI ROCKS**  
 Sy No. 422, Vill: Bommanapalli  
 Mdl.Chigurumamidi  
 Dist.Karimnagar-505 472 TG

**FORM – III**

**NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED**

(See Rule - 13)

TO,  
M/s. SREE SHAKTHI GANAPATHI ROCKS  
Sy No. 422, Vill: Bommanapalli,  
Mdl: Chigurumanidi,  
Dist: Karimnagar – 505 472 TG

Take notice that it is intended to have analysed the sample of air emission from your factory premises.  
Which is being take today the 12<sup>th</sup> day of February 2026 from

- (1) Ambient Air Quality monitoring conducted at a distance of about 60mts and towards South-West Side at periphery of the Quarry mound

(Name and Designation of the  
Person who takes the sample)  
ENVIRONMENTAL SCIENTIST  
Telangana Pollution Control Board,  
Zonal Laboratory – Hyderabad Zone,  
Warangal – 506 001

1. Here specify the stack, chimney or any other emission outlet.  
(Received a copy of the notice and sample(s) has/ have been collected and sealed in my presence).